

(1)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:
PRINCIPAL BENCH: NEW DELHI

O.A. NO. 53 2000

JASBIR KAUR GILL APPLICANT

VERSUS

KENDRIYA VIDYALAYA SANGTHAN
AND OTHERS RESPONDENTS

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...CONTD.2/-

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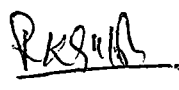
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APPLICANT

NEW DELHI

THROUGH

DATED: 06.01.2000


(R.K. GUPTA)
ADVOCATE
COUNSEL FOR THE APPLICANT
1049, RANI BAGH, DELHI-34

Postal order No. 05 347929
Dated 6.1.2000.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :
PRINCIPAL BENCH, NEW DELHI.

O.A. NO. 53 OF 1999.

IN THE MATTER OF :

JASBIR KAUL GILL,
W/O SHRI MAHENDER PAL GILL,
R/O HOUSE NO.1217/7-D,
FARIDABAD,
POSTED AT KENDRIYA VIDYALAYA NO.2,
FARIDABAD.

VERSUS

1. KENDRIYA VIDYALAYA SANGTHAN,
18, INSTITUTIONAL AREA,
SHAHIDJIT SINGH MARG,
NEW DELHI - 110 016.
THROUGH DEPUTY COMMISSIONER/
PRINCIPAL SECRETARY (ADMN.)
2. ASSISTANT COMMISSIONER (DELHI REGION),
J.N.U. CAMPUS, N.M. ROAD,
NEW DELHI - 110 068.
3. VICE CHAIRMAN,
VIDYALAYA MANAGEMENT COMMITTEE,
FARIDABAD/ COMMISSIONER,
MUNICIPAL CORPORATION,
FARIDABAD (HARYANA)
4. PRINCIPAL,
KENDRIYA VIDYALAYA NO.2,
NH-4, NIT FARIDABAD,
HARYANA.
5. SMT. ANITA VASHIST,
PRT, KENDRIYA VIDYALAYA NO.2,
FARIDABAD,
HARYANA.
6. ZILE SINGH CHHIKHARA, E.O.
KENDRIYA VIDYALAYA SANGTHAN,
18, INSTITUTIONAL AREA,
SHAHIDJIT SINGH MARG,
NEW DELHI-110016.

V

APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNAL ACT 1985.

MOST RESPECTFULLY SHEWETH :

1. DETAILS OF APPLICATION :

- 1) Particulars of the order
against which the
application is made.

Order No. F.10-4/99-KVS
(DR)/14628 dtd. 28.9.99
transferring the
applicant from Faridabad
to Paluwas (Bhiwani) on
the ground of public
interest.

2. JURISDICTION OF THE TRIBUNAL :

The applicant declares that the subject
matter of the order against which the
applicant is seeking redressal is within the
jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The applicant further declares that the
application is within the limitation period
prescribed under Section 21 of the
Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

- i) That the applicant is working in the
Kendriya Vidyalaya Sangthan from the
last 17 years and is performing her
duties to the utmost satisfaction of the

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officers of the Sangthan.

ii) That the applicant becomes the victim of conspiracy hatched by one Shri Zile Singh Chikara (Respondent no.6 herein) the then Principal now posted as Education Officer in the Kendriya Vidyalaya Sangthan, 18, Institutional Area, Shahidjit Singh Marg, New Delhi with the help of one Shri Satya Prakash Sharma father of a student, Master Prateek Sharma of class IV.

iii) That the applicant came to know about the said conspiracy through a news item published in Dainik Jagaran dtd. 30.4.98. The applicant was surprised to read this News item. As per the contents of the news item, the applicant gave a severe beatings to Mr. Prateek Sharma on 21.4.98. It also says that the applicant gave 18 pages dictation in Hindi on 20th of April 1998 which was to be completed by the said student upto 21.4.98. The news item further alleges that when the dictation was shown to the applicant, she got annoyed as the dictation was not clear and again gave

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"danda" blows. Not only this, the applicant also torned the exercise book of Master Prateek Sharma. It also says that when the father of the said student visited the school on the next day on 23.4.98 when Master Prateek Sharma reached the school, the applicant again gave beatings with 'danda' on the ground as to how his father dared to come to school to lodge a complaint against her with the Principal. Similar complaint was also published in the another local newspaper on 29th April, 1999. The copies of both the news item are enclosed herewith as ANNEXURE-
A/1. (Colly.)

It is respectfully submitted that the alleged incident alleged to have been occurred on 20th April, but till 29th April, there was no whisper of such alleged incident in the school or around the school.

- iv) That the applicant when attended the school, was served with a memo dated 29.4.99 by the then Principal, respondent no.6 stating therein that one parent has made a complaint against the

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applicant for beating his son badly with danda and that is why the boy has so much frightened that he starts weeping when he was asked to go to school. And that the applicant also mis-behaved with the parents and also used unparliamentary language. The copy of the memo is enclosed herewith as ANNEXURE-A/2.

v) That the Applicant was directed to file its reply latest by 30.4.98 and accordingly the applicant filed her reply to the memo refuting all the charges levelled against her and a request was also made to discourage such type of complaint. The copy of the reply is enclosed herewith as ANNEXURE-A/3.

vi) That the Respondent no.6 constituted separate fact finding Committee comprising of Shri D.R. Vashist, Smt. Sankutla Bhatia & Smt. Renu Arora the said committee filed its report and the same is enclosed herewith as ANNEXURE-A/4.

vii) That the Respondent no.6 not finding

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himself favourable with the report of the Committee thought another device to obtain another report from One Smt. Abha Avasthi, a music teacher of the school and served her a memo dated 6.5.98 stating therein that Smt. Abhas Avasthi alongwith applicant visited his room when the parent of Master Prateek Sharma were also present. Smt. Abha Avasthi was directed to explain her views on the talks alleged to have been taken place at that time in the Principal's room. It also says that in her presence, Smt. Gill used unparliamentary language. The copy of the said memo is enclosed herewith as ANNEXURE-A/5.

viii) That Smt. Abha Avasthi filed her reply to the said memo refuting the contentions of the memo thereby showing that the contentions of the memo were totally false. The copy of the reply is also enclosed herewith as ANNEXURE-A/6.

ix) That thereafter the applicant received a memorandum dated 23.6.98 from the Office of the respondent No.2 Chargesheeting the applicant under Rule 14 of the

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Central Civil Services (Classification, Control and Appeal Rules 1965) as extended to the employees of Kendriya Vidyalaya Sangathan. The applicant filed her reply to the said memo dated 23.6.99 stating that the allegations levelled in the article of charges are false, frivolous. The copy of the memorandum and detailed reply are enclosed herewith as ANNEXURE-A/7.

x) That the applicant challenged the said illegal action of the respondent No.3 before the Civil Court and filed a suit for declaration, permanent & mandatory injunction in the Court of Senior Civil Judge, Delhi bearing Suit No.464 of 1998 on 22.9.98 and the same has now been listed before Shri Ramesh Kumar, Civil Judge, Delhi and is now fixed for 12.1.2000 for disposal of an application moved under order 8 sub-rule (2) of rule 5 of CPC for pronouncement of judgement as the respondents failed to file its written statement inspite of several opportunities granted by the court.

xi) In the meantime, the applicant also filed a criminal case against Mr. Zille

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Singh Chikara, respondent no.6 the then Princial now E.O. in Headquarter and two Editors of Sandhya Times & Dainik Jagaran including Shri G.D. Sharma, Asstt. Commissioner (DR) Satya Prakash Sharma father of Master Prateek Sharma and Dr. Ashok Kumar under section 166, 192, 218, 120-(B), 500, 504, 507 IPC before the Chief Judicial Magistrate, Shri J.K. Chauhan, Faridabad on 31.3.99 as complaint No.173/A/1. The Hon'ble Court prima facie has held Respondent No.6 and the editor of one newspaper guilty and issued notices to them. Both have been released on bail.

- xii) That as soon as the respondent no.6 was served with a summon from the Court of Shri J.S. Chauhan, CJM, Faridabad, vide order dated 24.08.1999 and on receipt of the summons by respondent no.6, the respondent no.6 alongwith respondents nos.4 & 5 visited the residence of the applicant on 22.09.1999 and mis-behaved badly with the appliant. Respondent no. 4 even threatened the applicant to the extent that in case if the criminal complaint is not taken back, the

A

applicant has to face with dire consequences and passed unbearable remarks in the presence of his wife and respondent no.6 referring the absence of applicants husband who is in USA. The applicant filed a detailed complaint with the commissioner, Kendriya Vidyalaya vide her complaint dated 04.10.1999 requesting therein for the cancellation of the transfer order. A copy of this complaint is annexed as ANNEXURE A/8.

- xiii) That after the visit of respondents no.4 to 6 at the residence of the applicant, the respondents no.4 and 5 again on 24.09.1999 tried to man-handled with the applicant in the school but the applicant any how saved herself after jumping the boundry wall of the school and immediately rushed to the police station and lodged her complaint with the help of one passer-by. The matter was reported by the applicant to the respondent no.3.

Further two complaints were lodged with the Supdt. of Police, Faridabad, vide

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her complaint dated 25.09.1999. Copies of the complaint to respondent no.3 and S.P., Faridabad are annexed as ANNEXURE A/9 & A/10 Colly.

The applicant also filed a complaint with the Haryana Mahila Kanyan Samiti on 27.09.1999. A copy of the same is also annexed as ANNEXURE-A/11.

It is respectfully submitted that when the applicant went to school to attend her duties, the respondent no.4 did not allow her to join. The matter was reported to respondent no.4 through Registered Post and also to respondent no.3 vide letter dated 27.09.1999. A Copy of the same is annexed and is self explanatory as ANNEXURE-A/12.

The applicant met personally with the respondent no.3 in his office a number of times but the respondent no.3 was completely under the control of respondent no.4 with the reasons best known to him.

The applicant was surprised to know that the respondent no.3 was adamant not to listen any thing of the applicant. The

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applicant then gave a representation in writing vide her representation dated 28.09.1999 and also requested him to supply the copies of complaint made by respondent no.4. A copy of the representation dated 28.09.1999 is annexed as ANNEXURE-A/13.

The applicant again made a request for the supply of documents with the respondent no.3 vide her registered letter dated 01.10.1999. Photocopy of the same is annexed as ANNEXURE-A/14.

xiv) That in the meantime, the respondent no.4 as threatened in the letter dated 27.09.1999 (Annexure-A/12) got able to transfer the applicant from K.V. No.-2, Faridabad to Paluwas (Bhiwagi) vide order no.F-10-4/99-KVS.(DR)/14628 dated 28.09.1999. The transfer order was also accompanied with relieving order dated 29.09.1999 through Registered A.D. Copies of both the order are annexed as ANNEXURE-A/15 & A/16 respectively.

xv) That after the transfer order, the applicant again received various threats including the kidnapping of children and

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to kill the applicant. The applicant lodged a complaint with the SHO Sector-7, Faridabad, but was of no avail. The copy of the complaint is annexed as ANNEXURE-A/17.

Since the transfer as per Annexure A/15 of the applicant under public interest is infact under a well pre-planned scheme with the sole object to defeat the judicial procedure in the absence of its follow-up action, the same being arbitrary, collusive and malafide, is liable to be quashed on the following grounds amongst other.

G R O U N D S :

A) Because the impugned order (Annexure A/15) is liable to be quashed as the same being malafide and collusive.

Attention of this Hon'ble Court is invited to the letter Annexure A/12 wherein the applicant has reported the matter to respondent no.3 with regards to her transfer as conveyed to her by respondent no.4. Thereafter, the respondent no.3 also confirmed the statement of respondent no.4 when she approached to

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respondent no.3 personally with the request to interfere in the whole episode happened in the school. Instead of handling the situation in a judicious manner, the Ld. Respondent no.3 handled the situation in a utmost careless manner specifically keeping in view of the fact that the complainant was none else but a lady teacher.

Further attention of the Hon'ble Court is invited to the complainant made to the Respondent no.3 annexed herewith as ANNEXURE A-2, wherein the applicant has categorically stated about the incident of man-handling of the applicant. This matter was reported to all the concerned authorities but no action has been taken till date as all are under the influence of respondent no.3. Copies of complaint filed with the Police and Mahila Kalyan Samiti are already placed on record and are self explanatory.

B) BECAUSE the impugned transfer order (Annexure A-15) is the result of conspiracy hatched between the respondents. The respondent no.1 failed to take any action against the respondents no.2 to 6 inspite of her complaint, Annexure A-9. At present, Kendriya

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Vidyalaya No.2, Faridabad, infact is not a Vidyalaya and has become a Safer place of terrorist under the shelter of high ups of the Sangthan. Earlier, the respondent no.6 was running the School as his personal property and now the respondents no.4 and 5 are running the School on the footnotes of respondent no.6 (who is now working as Education Officer in the K.V. Sangthan (HQ) on his promotion, whereas, his posting at Headquarter is totally against the Transfer Policy after promotion with the help of respondent no.2. It is an admitted fact that the respondent no.3 is the Commissioner, Municipal Corporation at Faridabad and obviously, no other Authorities including the Police Authorities could not take any action against the respondent no.4, who infact has harassed the applicant in the manner explained in the various complaints which may term as 'SEXUAL HARASSMENT'. Still the Authorities concerned acted as a silent spectator with the reasons best known to them.

C) BECAUSE the impugned transfer order is also liable to be quashed on the ground that the same is the result of conspiracy hatched between Mr. G.D. Sharma, Asstt. Commissioner (DR), respondent no.2 and Respondents no.3 to 6 as the

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applicant has filed a criminal case against the respondents no.2 and 6 alongwith one Mr. Satya Prakash Sharma and Editor of two Newspapers Dr. Ashok before the Court of Shri J.S. Chauhan, C.J.M. Faridabad and the Hon'ble Court is pleased to summon the respondent no.6 and an Editor of one Newspaper holding prima-facie as guilty of committing an offence against the applicant and the respondent no.6 has been bailed out by the Hon'ble Court.

It is further submitted that the respondent no.6, who had been the Principal of the School is now working as Education Officer at Head Quarter, earlier harassed the applicant through a false complaint and was able to succeed in his evil designs with the help to respondent no.2 to serve with a charge-sheet Under Rule 14 of the C.C.S. (CCA) Rules 1965 which had been challenged by the applicant and till date, the respondents have not filed their written statement and the applicant has already moved an application for pronouncement of judgement. The entire action of the respondents being a conspiracy between them is liable to be quashed.

D) BECAUSE the impugned order transferring the applicant from K.V. No.2, Faridabad to

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Paluwas (Bhiwani) under the garb of Public interest is nothing but has been done to save the respondent no.6 and infact, it is not in the public interest but in the interest of an individual. The sole motive behind the transfer of the applicant is that in case if the transfer of the applicant is effected to a far away place, the applicant shall not be in a position to plead her case and either it may be dismissed in default or may loose her case for want of proper instructions to her Advocate in the absence of her husband, who is away from his home in connection with his business tour to U.S.A. However, the applicant is determined not to allow the respondents to succeed in their evil designs.

E) BECAUSE the impugned order is also liable to be quashed on the ground that the same is against the Principle of natural justice. No opportunity has ever been granted by any of the respondents to defend the case. Even the respondent no.3 failed to supply the copies of the requisite documents inspite of repeated demands made by the applicant in writing.

F) BECAUSE the impugned order is also liable to be quashed on the ground that the same

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has been passed under the term of "Public Interest" , whereas there is no such word available under the Transfer policy maintained by the Kendriya Vidyalaya Sangathan for the purpose of transfer of the Staff of K.V.S.

G) BECAUSE the impugned order is liable to be quashed on the ground that no purpose has been disclosed by the respondent no.2 while transferring the applicant under "Public Interest". In a case reported as Y. Kurikesu Vs. Senior Supdt. of Telegraph Trafie Trivendurum Division & Others, the CAT (Ernakulam Bench) has held TERM "Public Interest" in the context of transfer has a definite purport, which must be disclosed.

"As true as it is that an employee has no right in the matter of transfer, so true it is that an employer cannot act arbitrarily or at whim in the matter of ordering transfers".

H) BECAUSE the transfer order is also liable to be quashed on the ground that till date no enquiry has been made by the Authority concerned to enquire into the alleged complaints, on the basis of which, the transfer of the applicant has been made on Public interest.

As per modified Transfer Policy, as per

Rule 6(a)(iii).

"An Enquiry should be conducted within three months of transfer of an employee on Administrative grounds. On enquiry, if it is established that the employee was not at fault, he/she should be transferred back to the place from where he/she was transferred".

Attention of this Hon'ble Tribunal is invited to the fact that though the transfer of the applicant has been made in the Public Interest but under the Transfer Policy as approved by the Board of Governors in its meeting held on 21.07.1998, there is no ground available for the transfer of a teacher under "Public Interest". As per Rule 1) of Policy, it says:

"The General policy will be not to transfer Teachers including Vice-Principals frequently. The normal transfer will be effected only for organisational reasons or on request or on medical grounds or as provided in these guidelines".

The transfer order under challenge is, therefore, liable to be quashed on this ground alone and the applicant is entitled to be posted at K.V. No.2 Faridabad.

I. BECAUSE the impugned transfer of the applicant has been made deliberately with the sole object to create vacancy for the respondent

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no.5, who is posted in K.V. No.2 Faridabad. As per modification transfer policy approved in the meeting held on 27.10.1999. It has been approved as per clause 6(ii) of the Transfer Guidelines.

"Transfer of spouse of a Principal to a Kendriya Vidyalaya at the Station where the Principal is working or nearby but not the Vidyalaya where he is a Principal".

In the instant case, the respondent no.5 can not be posted in the K.V. No.2, Faridabad being the wife of the respondent no.4, however, the Sangthan completely ignored the Transfer Policy. Infact, the transfer policy is not for those teachers, who have their bosses in the Sangthan but the policy is applicable in case of only those persons, who have no links with high-ups in the Sangthan or in the Ministry except to knock the doors of judicial authorities.

In fact, it is the respondent no.5, who is actually running the School and not the respondent no.4. Respondent no.5 is simply a PRT Teacher and is behaving with other teachers in the manner, if she is posted as Asstt. Commissioner (Delhi Region) as the respondent no.5 has been extending threats to all the teachers that she can get transferred anyone from the School. These type of threatening made

to all the teachers to treat the respondent no.5 as their Super-Boss and all the other teachers talk in her tone and nothing else. The other teachers with the fear of their transfer, are not in a position to speak the truth.

The impugned order, therefore, being discriminatory and arbitrary in nature is liable to be quashed.

(J) BECAUSE the impugned order is also liable to be quashed on the ground that the applicant at present is living all alone in her house alongwith her two children, aged about 14 & 8 years and who are studying in 9th and 3rd class. It may not be out of place to mention here that the applicant got transferred his elder son from the Kendirya Vidyalaya No.2 Faridabad on account of threats extended by the respondent no.4. However, inspite of representation to the Commissioner, K.V. Sangthan, and the respondent no.3, they failed to take action in this regard. Time and again, it has been held by the Hon'ble Supreme Court of India in case of P. Pushpakaran Vs. Chairman, Coir Board, Kerela.

"Transfer can uproot a family, cause irreparable harm to an employee and derive him into desperation. It is on account of this, that transfers when effected by way of

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punishment, though on the face of it may bear the insignia of innocence are quashed by Courts".

From the facts as explained in the present application, it is proved beyond doubt that the transfer of the applicant is nothing but a punishment to the applicant without any trial. The Sangthan failed to apply its mind as to how a lady teacher, whose two children are School going and her husband is in abroad, will be in a position to join at Far away distance from her settled residence. The transfer of the applicant will not only spoil the career of her two children but also derive the applicant in desperation.

6. DETAILS OF THE REMEDIES EXHAUSTED

The applicant declares that she has availed of all the remedies available to her under the relevant Service Rules. The applicant has made representation to the Chairman, V.M.C., K.V. No.2, Faridabad and also to the Commissioner, Kendriya Vidyalaya Sangthan for illegal, malafide and arbitrary action of the Asstt. Commissioner (Delhi Region) Copies of all the representation have been annexed as Annexures with the application but till date, no reply has been received from any of the

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Authorities.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.

B. RELIEFS SOUGHT:

In view of the facts and circumstances explained above under the facts of the case and on the grounds including the legal provisions, it is prayed that it be held that transfer order dated 28.09.1999, Annexure A-15 and Relieving Order dated 29.09.1999 are malafide, punitive, against the Principle of natural justice and in complete violation of the policy laid down for the Transfer of staff of K.V. Sangthan and is therefore, liable to be quashed with cost.

9. INTERIM ORDER:

The applicant prima-facie has very good case in her favour and against the respondents and is likely to succeed in the case. It is, therefore, prayed that the impugned order may kindly be stayed till the pendency of the present application as the applicant has not joined her new place of posting and is on leave. Further, the applicant is also entitled for her posting in K.V. No.2 Faridabad in pursuance to the provisions of Transfer Policy as three

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months have already been expired and no enquiry has been held by the respondents no.1 and 2. The respondents may also be directed to sanction the leave of the applicant and her salary may also be released.

LIST OF ENCLOSURES. As per Index.

VERIFICATIONS:

The abovenamed applicant, do hereby verify that the contents of paras no.1 to 9 of the application are true and correct to my knowledge and the legal submissions made therein are true and correct on legal advice received and believed to be true.

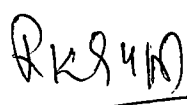
Verified at Delhi on this 6th day of January 2000.


APPLICANT

NEW DELHI

THROUGH

DATED: 6.01.2000


(R.K. GUPTA)
ADVOCATE

KENDRIYA VIDYALAYA SANGATHAN
(DELHI REGION)
J.N.U. CAMPUS, NEW MEHRAULI ROAD, NEW DELHI-110067.

F.10-4/98-KVS(DR)/14628

Dated: 28/9/98

TRANSFER ORDER

Following employee(s), is/are hereby transferred to
the Vidyalayas mentioned against each with immediate effect in
~~the public interest~~/public interest.

S.No.	Name & Desgn.	KV where working	KV where transferred
1.	Smt. J.K. Gill, PRT (one case only)	No.2 Faridabad	Paluwas (Bhiwani)

(Signature)
28.9.98

(G. D. SHARMA)
ASSISTANT COMMISSIONER

Copy to :-

1. Individual concerned.
2. Principals concerned.
3. ~~Assistant~~ Comm.(Admn.), KVS(HQ), N.Delhi.

Dy.

(Signature)
ASSISTANT COMMISSIONER

*Attested
By*

केन्द्रीय विद्यालय

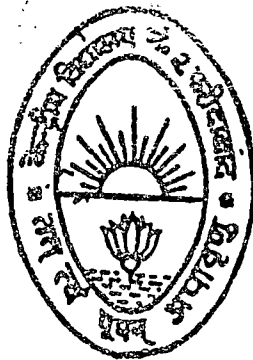
क्र. २

एन.एच. ४, फरीदाबाद-१२१००१

दूरभाष : ४१५६५६

संदर्भ क्र. के. वि.-२, फरीदाबाद/

Ref. No. K.V.-2/FBD/99-2000/442



ANNEXURE A/16

KENDRIYA VIDYALAYA

No. 2

N. H. 4, FARIDABAD-121001

Phone : 415656

दिनांक

Dated.....29.9.99.....

REGISTERED AD

RELIEVING ORDER

Smt. J.K. Gill, PRT of this Vidyalaya has been transferred to Kendriya Vidyalaya, Paluwas (Bhiwani) vide KVS (DR) letter No. F.10-4/99-KVS (DR)/14628 dt. 28.9.99 (Individual copy enclosed). She is relieved from her duties in absentia w.e.f. 29.9.99 (A.N.) with the instructions to report for further duties to the Principal, Kendriya Vidyalaya, Paluwas (Bhiwani)


(R.K. VASHISHTHA)
PRINCIPAL

✓ Smt. J.K. Gill,
PRT,
H.No. 1217/7-D,
FARIDABAD

Copy to:-

1. The Principal,
Kendriya Vidyalaya,
Paluwas (Bhiwani)
2. The Assistant Commissioner, KVS (DR), N. Delhi.
for information please.

PRINCIPAL

Attested True copy
Ragu

पृष्ठ-संख्या 29 अर्थात् अपने भ्रातापुत्र पक्षकों से वेताहा काफ़ी करने वाले प्रजासैनिक अधिकारी हैं जो जब हवस की पूर्ति गरी होती तो वे लोग किसी अनुपवीत उद्योगियों का व्यापार को अपने हकमें ले बत पर फँसकर अपनी पत्नी पुत्र या किसी अनिस्तेवार को उस पर दबाव डालते हैं। इससे बिना किसी मेहनत और तिरस् के पर ईंटे मुग़ास दिखता रहता है, अर्थात् नमर की कमाई को भी एक नमर की कमाई का तब देते हैं ताबानता सिक्तो रहती है। ऐसे उद्योग करीबनाबल में बहुतायत में है, जिसने प्रजासैनिक अधिकारियों की कल्पना से कुछ अन्ध अन्ध व्यवहारी को संशेवार बने हुए है। बात संशेवार तक रहती तो भी पक्षीकष्य को किन्तु मकस लागते ही ये बड़े प्रजासैनिक अधिकारी अपने सख्तरी स्वयं के बत पर अपने भ्राता को दूध की मक्खी को तरह काढ निकाल बतला पर जेते हैं। इससे उन्हा जेताहूरन तब देवते को मिला जब हरियाणा सरकार के एक आई.एस.एस अधिकारी जबपात सिंह सांगवान ने अपने पत्नी बसन्ता बान के पर्वतना संस्कार 25 स्थित सादर 56 में सत रत्न औषाध्य पोतीपर से अलग होने के लिये धमकाना बुरु का दिया। सुनवा जब अनुस्तर पदले भी उजत अधिकारी अपनी इहो यमकियों के बलवृत्ति पर कूँ केन्द्रितो हइ कर चुक है और स्वयं नगर सादर कारो कइ जो उक्त केन्द्रती पर है और वह ह किस्म के हकईके अपनाकर अपनी पत्नी कमला सांगवान के पाटनी महेन्द्र सिंह पहल में अपने सख्तरी और राजनैतिक बलवृत्ति पर ढाकर कार चलता चाहता है। इस संदर्भ में उम्मीने ना सिर्फ पहल को जान से मारने की यमक के बलती अपितु उसके तारे परिये हल सख्त्यो कार देने की वेतावती भी है। यही नही इस का मनुषा उम्मीने उत समप दिदिदि जयकपदले की तरह अपनी केन्द्रती में जाना चाहते थे तो आई.एस.एस. अधिकारी पुन को अपने साथ कुछ हाथीपर बंद साथी लिये दुरो था, पहल को पैम्ब और रिवाब उन की छती पर रक्षकप यमकी है, कि अगर उन ईले अपनी और अपने परिवार की पवारो है तो पुत्रप्राप उम्मीने उती पर केन्द्रती से दस्त बढावा हो जाये। निती जानकरी अनुस्तर इस बंड और यमकियों के संदर्भ में महेन्द्र सिंह पहल ने पुतिस को सूचित कर दिया है, लेकिन पुतिसा बंडे व्यापारियत कर्मबाने कारो, सख्त्य उम्मीने आशा कर है, यमो सांगवान एक तो बृद प्रजासैनिक अधिकारी है, दूसरे सख्त्य चवगे मर्द सोनीपत से सां की है। निरास महेन्द्र सिंह पहल इस तलाश में है कि अधिकार सांगवान के मुन्नी से य के लिये वह निरन्तर दारा छत्रछावो?

[illegible]

तारा संवाददाता

परमेश्वर, 29 जूनला बग्न तय्य
 राजा के जनार्णव भीती रात एक वृद्ध
 की आज्ञात मानन की बपेट मे आने के
 पदनास्थ पर की मुनू को भेजे पुनः पुनः
 वृद्धों से किसी मोक्षकी के अनुग्रह के
 सेत फरीन के बने मरुता देह पर मुक्ति
 लाल के पास एक साठ सौथ भूख के
 किसी आज्ञात वाहन मे कुशल नियम
 जिससे उनके परमेश्वर पर की मुनू की
 भई। पुरिम मे प्रमत्ता भई कर मुनक के
 साकरी के प्रमत्ता वर जेतकियन के
 साकरी अस्थाल मे मेज दिया गया है

संजय कपूर कावासस्य प्रतिनिधि

फरीदाबाद, 29 अप्रैल फरीदाबाद के
केन्द्रीय विद्यालय (नम्बर 1) की छात्रा वही
शिक्षा प्रदान करने वाले एक छात्र की उसमें
लिखित नोट्स से दूध कट्टर बेहमी से पीना कि अपने
दिन बहुत आगे की बजाये उसे अस्वास्थ्य
जाना पड़ा। उस नौ वर्षीय मासुप छात्र प्रतीक
की भूत माय इतनी ही है, कि उसकी लिखावट-पढ़ाई
बेवजह नहीं थी। इस मासुपी की कमजोरी को
छात्राधिकारी उसी अपनी टीचर से दूरी तरह से
दो बार पिट कर चुकना पड़ा। मासुप प्रतीक
पढ़ाई में कमजोर नहीं है। उसने तुलना करके
मानके समय 97 प्रतिशत बतुती पर जाये।
दूसरे छात्रों के मासुप की टीचर न ज्ञान
उसमें स्थान देय जावना रखती है, कि प्रतीक
की बात बहद दूरता से पूछा गया यदुत
2। जेन की है प्रतीकय नमूने-देन
नम्बर के विनय की प्रतीकय नमूने-देन
प्रतीकय नमूने जावनी कैसी है कि, जा ज्ञान
विनय स्थानीय तीन नम्बर के एक छात्र शिक्षा
प्रतीक नम्बर कर में है। की कर्मों के अनुसार
उपय प्रतीक पढ़ाई में बहुत तेज है।
प्रतीकय प्रतीक चौथी कर्म में है। उनमें
नमूने के विनय नमूने की नमूने की नमूने
की टीचर कैसी है नमूने ने जेन 18 जेन

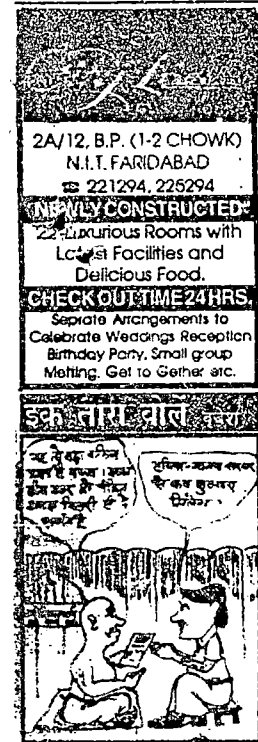
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ने अपनी रफ़्त ये सच सिद्ध कि पिछले के
बदल है प्रतीक के बारी पर चुनन व अन्य
का है। बदलने से ही हमें जो अपने बने
ये जो अब सच व भेदों की सामग्री ये ही
अपने दिन की अपने प्रतीक के सच व मेरे
सिद्धि उस दिन श्रीमती मिल मुझे पर ही
इसलिए अपने बात नहीं जो पढ़ा। उनके फेरे
ये अपने से सच के प्रतीक से जवब बात
ही। पान्थ सिद्धांत के प्रतीक से प्रतीक के
परीक्षा को समस्त सुखदने मे अपनी
सिद्धांत ज़रूर कर ही। प्रतीक से श्रीमती
मिल के व्यवहार पर दबे नहीं मे अमरों की
आँख किया।

उस समय सत्य तो प्रत्यक्ष अपने जगित पर
आ पड़े। सिद्धि अपने दिन (22) अमरों की
प्रतीक को पुनः स्मृत्य मेरे दिश गया। अपने
सच व प्रतीक को देखकर मे करने फिर वने
के मुझे पिछले ही पुराना भव्य आ। उनकी
हकीकत की फिर अपने दिश प्रतीक और पदों
मेरे मुझे पुनः उसमें पिछले शुरू कर दी। इस
कार भव्य प्रतीक की सामग्री बारा दबे
उसमें ज़रूर हकीकत पर मेरे गये दूसरी बा
निर्माण के उसे प्रतीक बनवने की कि वह
उसी का अपने पुनः कर जेहाना

दोस पुन पाँच बर-

आंध्र प्रदेश, मिकट फतेहपुरी, दिल्ली फोन: 2913008
फैक्स: 2945050 पिन: 10 से 1 और 5 से 7 (रहित बक)



Added
Re

भ्रष्टाचारियों ने जिगल लिया हमारा फरीदाबाद

अनुर सक्सी

फरीदाबाद, 29 अप्रैल को नाम जमान पर आते ही सत्यताओं का एक सत्या चौड़ा जलुस मुंह बाये सामने खड़ा नजर आता है। यही नहीं सत्यता बल्कि जैसे ही भ्रष्टाचार में आता तो सामने गन्दगी और कूड़े के ढेर से दबा-कुचला फरीदाबाद नजर आने लगता है। यह क्या हो गया है फरीदाबाद को? मेरा फरीदाबाद पहले कभी तो ऐसा ना था मेरे फरीदाबाद के आंगन में तो मशीनों की आवाजे आती थी। जिसके दम पर फरीदाबाद के लोगों की रोटी राखी चलती थी। मशीनों की यह आवाज हम लोगों के होंठों पर गीत बनकर मचलती थी।

मशीनों की यह आवाज किसी के होंठों पर गुलबुलान लाती थी। किसी के मुंह से खुशियों भरे कण्ठों से फूट पड़ते थे। खुश हो जैसा मचलते कर्णों पर हुआ करते थे, फरीदाबाद, 29 अप्रैल को नाम जमान पर आते ही सत्यताओं का एक सत्या चौड़ा जलुस मुंह बाये सामने खड़ा नजर आता है। यही नहीं सत्यता बल्कि जैसे ही भ्रष्टाचार में आता तो सामने गन्दगी और कूड़े के ढेर से दबा-कुचला फरीदाबाद नजर आने लगता है। यह क्या हो गया है फरीदाबाद को? मेरा फरीदाबाद पहले कभी तो ऐसा ना था मेरे फरीदाबाद के आंगन में तो मशीनों की आवाजे आती थी। जिसके दम पर फरीदाबाद के लोगों की रोटी राखी चलती थी। मशीनों की यह आवाज हम लोगों के होंठों पर गीत बनकर मचलती थी।

आज मेरे फरीदाबाद के ज्यादातर लोगों को बस एक पेट भरने के लिए पानी का आसरा था, लेकिन निगम की देहराबाजियों ने उसे भी छुड़ा दिया। पानी पीकर पेट भरने वाली बात तो दूर जब तो निगम की क्षय प्रणाली के तिकड़मे पन की जगह से गला तर करने को भी तरसने लगे हैं लोग। रोजगार और पानी की ही सिर्फ समस्या नहीं मेरे फरीदाबाद में।

मेरा फरीदाबाद तो अनगिनत समस्याओं के चक्कर में फंसकर अपना कपड़ों की गुनगुना है। सफाई कर्मचारियों की लक्ष्मी चौकी धौंस के रहते भी निगम अधिकारी इस सोच नहीं कि इस धौंस के बलबूते पर गन्दगी के रास्त को मारकर गिरा सके। इसमें सफाई कर्मचारी की फौज का कोई कसूर नहीं कसूर तो सारा धौंस कप्तान का होता है? तब सेना नायक की भीज मस्ती में दूबे हो, भाषण, नाजपाज सारी से घन

यदोरावे में लगे हो तो, 3-11 आधीस खेई फौज जंग क्या जीत पाये? इसका जीता जागता सबूत क्या रह पाये? है, कि आज गंदगी का यह रास्त इस का गयी हो चुका है, कि फरीदाबाद की वास्तवि सुस्त फरी गुम हो कर रह गयी है। गन्दे पे उपजी बीमारियां जहां डाक्टरों को जेब भरने में मदद कर रही है, वही लोगों को मर के मुंह में धकेल कर फरीदाबाद की जन का कम करने में भी योगदान दे रही है। यही तक रहती तो भी गनीमत थी, कि यहां तो ऊंट की कोई कल भी सीधी नहीं। सच्चाई तो यह है कि- ना बिजली है ना पानी है। फरीदाबाद की यही बस कड़ानी है। कहां भी यही जलम हो जाती तो भी किसी हद तक सन्तोष किया जा सकता था, किन्तु बीमार होने के बाद फरीदाबाद का एक मात्र सरकारी हस्पताल भी तो स्वयं एक समस्या

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इस बार भी कागजी साबित होंगे प्रशासनिक आदेश

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महिला टीचर की डायन लीला.....

एक कार को रोष इतने पर की जब स्कूल टीचर की डायन लीला ली। तो प्रतीक के लिए कीमती गिल से निंदी। उन्होंने अपने पास बच्चे को पीछे खींचा जब टीचर से की, तो उसने तुलना उन्हें देखा। डायन लीला कीमती गिल ने उनसे कहा कि वह तो इसी प्रकार बड़ेपने और सब कपड़ी कपड़े में कोई सुधार नहीं करेगी। डायन लीला को कुछ भी कर से। डायन लीला की यह पकड़ सुनकर डी डायन लीला जगदी बिचलत टीचर लीला उपायुक्त के पास

पहुंची। उन्होंने उपायुक्त को अपनी आप बीती सुनाई। उनकी बात सुनकर उपायुक्त ने भी डायन लीला को मांग का आश्वासन दिया। परन्तु डायन लीला की यह बात भी उपायुक्त की जांच केवल मोटी गोली से साबित हुई। उपायुक्त का दिल उस भावपूर्ण प्रतीक के शरीर व छोटे-छोटे पारो हानों पर पड़े पड़े गीत व निगम देखकर भी नहीं पसीमा। उपायुक्त से निराशा लीला के पयान भी डायन ने केन्द्रीय विद्यालय की निंदी टीचर कीमती गिल के निगम मानव संसाधन निदेशक मंत्री अपने उपरोक्त विद्यलय

के उपायुक्त को पत्र लिखकर न्याय मांगे। डी डायन लीला लिखे गये पत्र के जवाब में विद्यलय के उपायुक्त ने कहा उन्हें अपने कार्यलय में जांच हेतु बुलवाया है।

दो कार चोर पुलिस ने दबाये, दो फरार

दुर्गा, 29 अप्रैल उ.प्र. के बुलंदशहर जनपद की पुलिस ने कर लुट कर मांग रहे चार बदमाशों में से दो बदमाशों को एक पुडोरा में मार गिराया। बुलंदशहर के जेठ पुलिस अधीक्षक ने कल सीटी आई. को बताया कि उक्त चारों बदमाश सोमवार को अलीगढ़ से एक अम्बेसडर फरार किए पर लेकर चले रास्ते में इन बदमाशों ने कर ब्राह्मण के हाथ बांध कर जंगल में छोड़ दिया। और फरार लेकर फरार से गया ब्राह्मण ने किसी प्रभार अपने हाथ पैर धोकर कर हावसे की सुधना

निष्कर्षता जाने पक़ास में की जित पर जित की पुलिस सक्रिय हो गयी। उन्होंने बताया कि मीके से लूटी हुयी कार के अलावा दो देखी रिस्कोल एवं कारतूस वरामद हुये हैं। इनके अन्य दो साथी भाग निकले। उन्होंने बताया कि एक अन्य घटना में बुलंदशहर पुलिस ने एक मक़ान पर छापा मार कर अश्वेय शस्त्र बनाने की फैक्ट्री पकड़ी है पुलिस ने इस संबंध में मक़ान मालिक सहित दो लोगों को गिरफ्तार किया है तथा भारी मात्रा में अवैध शस्त्रों का जख़रा व उपकरण बरामद किये हैं।

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शराबी कार चाल ने

स्कूटर सवार पीट

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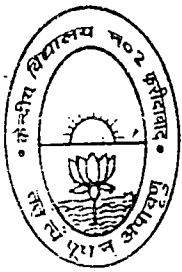
बी.के महिला होस्टल में छेड़छाड़

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एक चमार बग़ार फरीदाबाद में दुश्मनवरी द्वारा किये गए अतिक्रमण के कारण लोगों को भारी पुलिस का सामना करना पड़ता है।



केन्द्रीय विद्यालय नं० 2

एन० एच० IV, फरीदाबाद-121 001

KENDRIYA VIDYALAYA NO. 2

N. H. IV, FARIDABAD-121 001

संदर्भ संख्या

Ref. No : KV-2/FBD/

98-99/210 शासन

दिनांक

Dated... 29-4-98

शुभ आभिलाषक ने शिक्षायात की है कि दि. 21-4-98 एवं 23-4-98 को जीमती जसवीर कौर जी जो कक्षा चतुर्थ की छात्रा हैं ने उनके पुत्र की उंटे से पिटाई की जिसकी तज़र से बरदहशत में है और विद्यालय जाने के नाम पर होता है। लिखते समय इसका हाथ भी कांपता है। साथ ही अभिलाषक के साथ अभद्र व्यवहार किया व अवैधनीय भाषा का प्रयोग किया व आखार के प्रयोग की धमकी भी दी। केन्द्रीय विद्यालयों में छात्रों की शारीरिक हक़ देने की सरत मनाही है। जीमती गिल इस घटना के संलग्न में दि. 30-4-98 तक अपना पक्ष प्रस्तुत करे।

शिक्षायात की जोटो प्रति अवलोकन हेतु संलग्न है।

जि.सि. वि. का. 1)

✓ जीमती जसवीर कौर गिल (PRT)
कक्षा अध्यापिका कक्षा 4 की
के. वि. 2, फरीदाबाद।

प्राचार्य

सूचनाार्थ प्रति प्रधानक आयुक्त, के. वि. सं. का. 10 दिल्ली संभाग, दिल्ली को शिक्षायात की प्रति के साथ

अनुसन्धे 1 रुक

प्राचार्य

Handwritten signature/initials.

Annexure B

Ref. No. 98-99/210

Dated 30/4/98

To

The Principal
K. V. No. 2
PBD.

30

Sir,

Reference to your memo No. 98-99/210 dated 29/4/98 I am astonished to read all the contents of this memo. Firstly I am not in charge of IV B. I am totally innocent about this incident that I have beaten any child as mentioned in your memo and I have misbehaved with any parents and used any un-parliamentary language against any parents.

I am very well aware about the prohibition of corporal punishment in the K. V. S., since I am working
contd.

AKP
to

31

Annexure B

Dated.....

Ref. No.....

For last 17 years and there is not any such complaint against me. This merely seems to be a serious conspiracy generated against me by taking the shelter of parents.

Further as per the written complaint by the parents I did not, took class on 22/4/98 but the record proves I had very much taken the class on that day. I heretofore I request you to discourage such complaints by the parents who are taking undue advantage of their rights.

Yours Sincerely

J. J. Gill

Mrs. Jasbir Gill

P.R.T.

K.V. No. 2. 100

contd -

Thanking you.

Date
30/4/98
111

Copy to A.C
Delhi Region

Attest

be

मान प्रधानाचार्य

zichel
1.5.98

पृष्ठ सं. १०२ फरीदाबाद

विषय :- श्री सत्यप्रकाश शर्मा द्वारा श्री जती गिल (हिन्दी -
अध्योपका छात्रा - चार व) के विषय की गयी शिक्षाप्रत
के सम्बन्ध में। -

महोदय, उपरोक्त विषय के संदर्भ में आप के कार्यालय

के आदेश दिनांक 27.4.98 (प्राप्त 29.4.98) के अनुसार
गठित जांच समिति द्वारा तैयार रिपोर्ट निम्नानुसार है -

गोपित जांच समिति द्वारा तैयार रिपोर्ट निम्नानुसार :-

यह कि अंडा गिल द्वारा हिंदी सुधारों के लिए प्रतीक शर्मा को पूरी तरह प्रतीकित करें, काफी फाड़ दें और इस घटना के एक दिन बाद वच्चे की टपेली पर उण्ड आरने की शिक्षाप्रत के विषय पर कक्षा 12 के बच्चों से प्राप्त संचना - सामग्री, उनके द्वारा भरी गयी प्रश्नात्तरी की गूल प्रतियों माहृष के रूप में संलग्न हैं। उनके उत्तर एक दूसरे से भूल नहीं खाते अतः इस विषय पर कोई टिप्पणी करना कोठन है।

यह कि शिक्षाप्रत जहाँ है और गिल से मुलाकात का
समय, स्थान तथा किसी प्रत्यक्षदर्शी का नाम नहीं
लिखा है। यहाँ अध्यापक श्रीमती सुनीति विशाख के
अनुसार प्रतीक रूपक सामान्य स्तर का विद्यार्थी है
उसके लेख में सुधार की आवश्यकता है। उन्होंने
उपरोक्त घटनाओं के विषय में पूर्णतः अनभिज्ञता जाहिर
की है। अतः इस अल्प समय में इस घटना की जानकारी
करना संभव नहीं है। इस से और शिक्षाप्रत जहाँ है प्राचीन
की उपस्थिति में होने वाली घटनाओं का उल्लेख किया
अतः वे स्वयं साक्षी हैं और इस विषय में स्वयं जानते

3. यह कि आगे सब प्राचीन गरीबों से संबंधित है।

आदेशानुसारं कार्यवाही हो. १५.५.५८

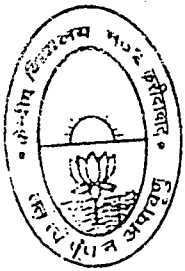
संलग्न सामग्री

1. पंचायत की पञ्चनी त्वा पञ्च की पञ्चनी त्वा
गुण पञ्चनी (1. 1. 1)

2. Spoken - different degrees of fluency

Approved
He

C: 91-215656



केन्द्रीय विद्यालय न० 2

एन० एच० IV, फरीदाबाद-121 001

KENDRIYA VIDYALAYA NO. 2

N. H. IV, FARIDABAD-121 001

संदर्भ संख्या

Ref. No : KV-2/FBD/११-११/२१४

आपन

गोपनीय

दिनांक ६-५-९४

Dated.....

दिनांक २५-५-९४ को दोपहर १२:३५ के लगभग श्रीमती आभा अवस्थी, संगीत अध्यापिका श्रीमती जसबीर कौर गिल, प्राथमिक अध्यापिका के साथ प्राचार्य कक्ष में आयी थी उस समय कक्षा चतुर्थ के छात्र के माता पिता भी प्राचार्य कक्ष में थे। श्रीमती अवस्थी से अनुरोध है कि वे उस समय हुई बातचीत व उस पर अपने विचार इस आपन के तीन दिन के अन्दर प्राचार्य को प्रस्तुत करें।

आपने प्राचार्य को सूचित किया था कि अभिभावक ने आपके समक्ष श्रीमती गिल के साथ आपत्तिजनक भाषा का प्रयोग किया था। कृपया उसकी विस्तृत जानकारी उपलब्ध करायें।

श्रीमती आभा अवस्थी
संगीत शिक्षिका
मकान नं० 1407
सेक्टर-19,
फरीदाबाद

जि. ल. ल. कारी
प्राचार्य

अभिभावक

16

सेवा में,

श्रीमान प्रधानाचार्य
केंद्रीय विद्यालय नं०-2
एन.एच.-4, एन.आई.टी.
फरोडावाट

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विषय : श्रीमती आभा अवस्थी, संगीत अध्यापिका का स्पष्टीकरण

तारीख : आ.अ./त.अ./के.वि.-2/4-98 दिनांक 13.5.98

महोदय,

आपके/आपने सी० के.वि.-2/एच.बी.टी./98-99/218 दिनांक 06.05.98
जो मुझे दिनांक 12.05.98 को अध्यापक 15 40 बजे पर प्राप्त हुआ, उसके
तारीख में मैं निम्नलिखित स्पष्टीकरण आपके कृपापूर्ण अवलोकनार्थ एवं न्यायोचित
कार्यवाही हेतु प्रस्तुत कर रहा हूँ :-

जैसा आपने 24.4.98 को दोपहर 12.35 बजे के लगभग आपके वक्ष में उपस्थित
होने का वर्णन है, साथ ही आपके उस समय हुई बातचीत व उस पर मेरे विचार
उक्त आपन को पावती के तीन दिन के अन्दर आपको प्रस्तुत करने का निर्देश
दिया है तथा आपने यह भी स्पष्टतः लिखा है कि मैंने आपको सूचित किया था
कि अभिभावक ने मेरे समक्ष श्रीमती जसवीर गिल के साथ आपत्तिजनक भाषा का
प्रयोग किया था और निर्दिष्ट आपन के माध्यम से आपने मुझे उसका विस्तृत
मानकारी उपलब्ध कराने का अनुरोध दिया है।

उपरोक्त के संबंध में मैं स्पष्ट करवा चाहती हूँ कि 24.4.98 को शुक्रवार का दिन
था। अतः यह कि शुक्रवार को छठे पीरियड में मैं कक्षा तृतीय "अ" में संगीत का
अध्यापन करती हूँ और निर्दिष्ट उक्त विषय को भी मैं विज्ञापन की तारीख "अ" के
संगीत के अध्यापन में व्यक्त थी।

...2/-

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अतः संदर्भित तिथि को तथाकथित समय पर मैं न तो आपके कक्षा में आई और
न मुझे आपके द्वारा उपर्युक्त वर्णित घटना के संबंध में कोई जानकारी ही है,
अतएव मैं किसी भी प्रकार की जानकारी आपको उपलब्ध कराने में असमर्थ हूँ।

दि 13-5-1998

आपकी विश्वास भाजन
आभा अवस्थी
श्रीमती आभा अवस्थी
संगीत अध्यापिका

Attest
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केन्द्रीय विद्यालय संगठन (दिल्ली संभाग)
KENDRIYA VIDYALAYA SANGATHAN (DELHI REGION)

ज. जे. वि. परिसर, नया महरौली मार्ग, नई दिल्ली-110067
J.N.U. CAMPUS, NEW MEHRAULI ROAD, NEW DELHI-110067
दूरभाष (Tel.) : 6165045, 6189046, 6175061

सं. (No.) F. 11/11/78

-KVS(DR)/ 7/11/78

दिनांक (Date) 23/6/78

Regd./Confidential

MEMORANDUM

The undersigned proposes to hold an inquiry against Smt.J.K.Gill, PRT, KENDRIYA VIDYALAYA No.2, Faridabad, under Rule 14 of the Central Civil Services (Classification, Control and Appeal, Rules, 1965 as extended to the employees of Kendriya Vidyalaya Sangathan. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure-I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure-II). A list of documents by which and a list of witnesses by whom, the article of charges are proposed to be sustained are also enclosed (Annexure-III & IV).

2. Smt.J.K.Gill, Primary Tr. is directed to submit within 10 days of the receipt of this Memorandum a written statement of his/her defence and also to state whether he/she desires to be heard in person.

3. He/She is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He/She should, therefore, specifically admit or deny each article of charge.

4. Smt.J.K.Gill, Primary Tr. is further informed that if he/she does not submit his/her written statement of defence on or before the date specified in para 2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the CCS(CCA) Rules, 1965 or the orders/directions issued in pursuance of the said Rule, the inquiring authority may hold the inquiry against his/her exparte.

5. Attention of Smt.J.K.Gill, Primary Tr. is invited to Rule 27 of the Code of Conduct as prescribed in Article-55 of the Education Code for Kendriya Vidyalayas under which no employee shall bring or attempt to bring any non-official or outside influence to bear upon any superior authority to further his/her interests in respect of matters pertaining to his/her service under the Sangathan. If any representation is received on his/her behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Smt.J.K.Gill, PRT. is aware of such a representation and that it has been made at his/her instance and action will be taken against his/her for violation of Rule 27 of the Code of Conduct mentioned above.

6. The receipt of the Memorandum may be acknowledged.

Smt.J.K.Gill, PRT,
Kendriya Vidyalaya,
No.2 Faridabad.

(G. D. SHARMA)
ASSISTANT COMMISSIONER &
DISCIPLINARY AUTHORITY

Amended
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- 2 -

Copy for information to :-

1. The Deputy Commissioner(P), KVS(HQ), N.Delhi, w.r.t.
his letter no. _____
2. The principal, KV No.2 Faridabad. . . . , for information.

ASSISTANT COMMISSIONER &
DISCIPLINARY AUTHORITY

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ANNEXURE-I

STATEMENT OF ARTICLES IN CHARGE FILED AGAINST SGT. J.K. GILL, P.T., KENDRIYA VIDYALAYA NO.2 FARIDABAD.

ARTICLE - I

The said SGT. J.K. Gill, while functioning as Primary Teacher during 1996 at Kendriya Vidyalaya No.2, Faridabad has beaten Master Parteek Sharma, a student of class IV-3 on 21.04.98 and 23.04.98 to the extent that swelling has come up on the arm of student in contravention of the instructions contained in VC circular no.2 (CDN No.F. 11-7/71-KVS dated 1.7.71). He has thus committed grave misconduct under Rule 3-1 (i) (ii) & (iii) of the CCS Conduct Rules, 1965 as applicable to the employees of KVS.

[Handwritten signature]

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ANNEXURE-II.

STATEMENT OF IMPUTATION OF MISCONDUCT OR MISBEHAVIOUR
SUPPORT OF THE ARTICLES OF CHARGES FRAMED AGAINST SMT. J.K.
GILL, PRT, KENDRIYA VIDYALAYA NO. 2 FARIDABAD.

ARTICLE - 1.

The said Smt. J.K. Gill, while functioning as PRT during 1998 at Kendriya Vidyalaya No. 2, Faridabad has beaten Master Parteek Sharma, a student of class-IV B on 21.4.98 and 23.4.98 by slapping & by Danda. The act of inflicting corporal punishment to the students, is highly irregular and objectionable on the part of the teacher.

According to circular no. 2 (CDN No. F. 11-7/71-KVS dt. 1.7.71, corporal punishment in the Kendriya Vidyalayas is to be discouraged in right earnest. Where necessary, the Principal and teachers should in consultation devise ~~such~~ ~~corrective means~~ ~~as may be deemed useful~~ in cases of habitual defaulters - but not with a view to inflicting physical pain. Any teacher violating these instructions is liable for disciplinary action in accordance with the CCS (CCA) Rules, 1963 - applicable to the employees of the Sangathan.

In view of the above, it is clear that Smt. Gill has violated the instructions contained in circular no. 2 (CDN no. F. 11-7/71-KVS dated 1.7.71. Smt. Gill has thus committed misconduct : or Rules 3-1(i) (ii) & (iii) of CCS, Conduct Rules, 1964 as extended to the employees of Kendriya Vidyalaya Sangathan.

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ANNEXURE-III

LIST OF EVIDENCES BY WHICH THE ARTICLES OF CHARGES
FRAMED AGAINST SMT. J.K. GILL, PRT, KENDRIYA VIDYALAYA
NO. 2 FARIDABAD ARE SUPPOSED TO BE SUSTAINED.

1. Circular no. 2 (CDN No. F.11-7/71-KVS dated 1.7.71.
2. Complaint of Sh. Satya Prakash Sharma, Father of
Master Pardeep Sharma dated 24.4.98.
3. Medical certificates dated 27.4.98 issued by
Dr. Ashok Kumar, C-107, Dabua Colony, NIT Faridabad.
4. Copy of report of investigation team dated 2.5.98
containing of S/Sh. N. K. Ashishtha, PGT Smt. S. Bhatia,
H.K. and Renu Arora, JGT.
5. Reply of Smt. Gill, PRT dt. 30.4.98.

ANNEXURE-IV

LIST OF WITNESSES BY WHOM THE ARTICLES OF CHARGES FRAMED
AGAINST SMT. J.K. GILL, PRT, KENDRIYA VIDYALAYA NO. 2,
FARIDABAD ARE SUPPOSED TO BE SUSTAINED.

1. Master Pardeep, class IV B
 2. Sh. Satya Prakash Sharma, 3A/6, NIT Faridabad.
 3. Master Neel, a student of class IV-B
 4. Monitor, Boys & Girls of Class IV B
- Attd
[Signature]

ANNEXURE 2/3

A/7(Copy)

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To
The Assistant Commissioner,
Disciplinary Authority,
J.N.U. Campus, News Mehrauli road
New Delhi - 110067.

SUB: WITHDRAWAL OF CHARGE SHEET, REPLY IS KEPT RESERVED.

1. This is with reference to your memo No. F 21-24/98
- KVS (DP) 774 dated 23.6.1998, I state as under:

2. The allegations levelled against me in annexure I
and II of the said memo are false, Frevelous baseless
and conspired.

(i) The A.C. has not constituted any preliminary
enquiry in this regard so as to find out the
truthfulness. Therefore the openion formation to issue
a chargesheet abruptly is arbitrary, illegal, void &
melafied.

(iii) The annexure III contains documents such documents
are not sustainable in law because such Medical
certificate can be procured from any known Doctor without
any difficulty. The A.C. (D.R.) has not consulted the
rules framed in this regard by the respective competent
authority. Thus reliance on this medical certificate is
also arbitrary and guided by the notions at the whims of
A.C. (D.R.) . Therefore this documment is not
sustainable in law and is not worth of evidence under the
defination of evidence. Therefore this document must
have been rejected by the A.C. (D.R.) . The medical
certificate attached is fake because . The said
document has not specified the nature of injury on the
left arm and the certificate is without proper rubber
stamp . It also does not show whether it is a sickness
or fitness certificate. Therefore this document is not
worth of evidence.

Attended
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Contd..2.

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2 (i) The Diary No. shows that the alleged complaint was diarised at No. 100 on 27.04.98. The A.C. (D.R.) has not explained the reasons of delay of Complaint, that the incident alleged is of date 21.04.98 & whereas complaint is of 27.04.98. Had there been any injury alleged on the child then parents must have run towards the Civil Hospital and the Police, nothing of the sort was done by the Parent as is alleged therefore the entire case is conspired, motivated because of extraneous considerations. The A.C. (D.R.) has not made any answer on this aspect also. This proves that the Law has not been protected but only one sided false picture has been believed which is arbitrary and melafied. Therefore documents needed to be rejected.

3. In annexure III a document alleged to be enquiry report by some teachers, which found that it is difficult to comment on this aspect. This proves that no case even prima facie exist against the C.O. Therefore the issuing of chargesheet is melafied even the class teacher of IV B Mrs. Suniti Vashisth as per this document was completely ignorant on this aspects. Entire opinion formation by A.C. (D.R.) is melafied.

4. Annexure - IV, the Statement of the alleged witnesses do not exist on the charge sheet.

Therefore it is requested to withdraw the charge sheet because charges alleged are melafied, illegal and void.

The reply to this charge sheet is kept reserved till the disposal of this representation.

Yours faithfully,

(MRS. JASBIR GILL)
P.R.T.
K.V. NO. 2 FBD.

C.C.

1. D.C., K.V.S. (H.Q.)
2. Commissioner (H.Q.)
3. Joint Secretary (H.R.D.)

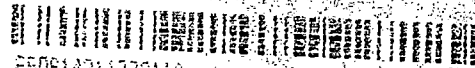
SEC 7 KARIDABAD 622700
SPP 1779

NAME: HARSH MOHAN KAHRE COMM. KENDRIYA VIDYAL
CITY: DELHI

From: JASRIF BULL. 1217/2-D.FDD.

INS FOR RS. 0 / P-STAMP RS. 0

AMT: 20.00/ Cmc. 257/ 05/10/99 12:47



FEDS14211779110

भारतीय डाक



INDIA POST

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①

ANEXURE A/8

To

The Commissioner

K.V. 5.18 Institutional Area

Shaheed Teet Singh Marg

N. Delhi

Sub: Complaint against Mr. Ragesh Vashisth & Anita
Vashisth & request for cancellation of trans-
fer from K.V. No. 2 FBD to Paluwas (Bhiwani)

Sir,

The undersign is working in K.V. No. 2. FBD and recently been transferred to Paluwas (Bhiwani) without assigning any reasons at the behest of my Principal Mr. R.K. Vashisth. I am to inform you that at present I am lying on my bed under heavy duress and depression and can not move from my bed without the advice of my Doctor. Medical certificate will be sent to your good self after some recovery in my health.

Sir, perhaps you may not be aware of full facts. When Mr. Vashisth, my Principal through Chairman approached you for my transfer and after hearing one side story, your good self was pleased to transfer me without

Attest

P.T.O.

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affording me any opportunity to explain my position. However the full facts are given here under:

① That prior to Mr. Varshith, Mr. Chhibara, who is now working as Education Officer under your kind control, used to harass me for one reason or the other and ultimately, he was able to defame me with the help of one Satya Prakash Sharma, father of Pardeep Sharma, a student of class IV B now class V and Mr. Chhibara was able to get served upon me a chargesheet through Sh. G. D. Sharma, Assistant Commissioner, Even when preliminary enquiry conducted was in favour of the undersigned. However the undersigned challenged the action before the court of law and till date the department is unable to file its written statement, though about one year has been lapsed.

(II) That the undersigned then filed a criminal (case) complaint in the court of Chief Judicial Magistrate F.B.D. Under section 166, 192, 218, 120(B), 500, 504 & 507 I.P.C. and the honourable court was pleased to issue summon to Mr. Zile Singh Chhibara E.O. & Chief Editor, Sandhya Tara (news paper) prima facie holding them as accused.

P.T.O.

Hand
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(3)

(11) That as soon as the summons were served upon Mr. Chhibara, Mr. Chhibara, Rajeev and Mrs. Anita all three came to my residence at about 7.30 P.M. Mr. Rajeev Vashisth directed me (not requested) to withdraw the complaint or be ready to face the consequences. Mr. Rajeev used the following language.

“मैं उम क्या आपने दिकारा साद्व, मेरे बुरज्जी को तंग कर रखा है। या तो आपने कस को वापिस ले लो नही तो आपके साथ ऐसा करेगा कि नौकरी करना मुला होगा। मैं उम को नून तो कुता है, का नून से कुद नही होता। मैं पांच महीने में पिंसी बल बनकर आसाम से वापिस आपने घर में आ गया है और देखा आपका का नून, मैं और मेरी पत्नी एक ही विशालता में है, हर समय मेरे साथ रहती है, उसका सून सी. आर. उसका पुत्र पिंसी पल रज्जीव वशिष्ठ लिखेगा और आप सबकी पिंसी पल की पत्नी श्री मति अनीता वशिष्ठ (पिंसी आर. सी.) लिखेंगी।

मिस्टर रज्जीव ने मेरे ही घर में बदतमीजी की की और अपनी पत्नी की आल पर चुटकी मार कर कहा कि वे मुझा मेरे साथ रहेगी। तुम्हारे पति की तरह मैं पति नही हूँ। जो डेन डेउगर अमेरिका में जाकर बैठ गया है। सर, जब से सब बातें हो रही थी तो एक राजजान की हमारे घर में आये हुए से ल एक मैकेनिक भी था। मिस्टर रज्जीव नीख नीख कर बर्ते कर रहे थे और मैंने अदालत और कानून में ही अपना विश्वास व्यक्त करते हुए उनसे चले जाने को कहा क्योंकि उनके चिल्लाने की आवाज सुनकर पड़ोसी भी मेरे घर में आ गये थे।

P.T.O.

(4)

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(111)

Sir, on the next day i.e. on 23/9/99 I went to the office of my Principal to hand over a information letter along with photocopy of Summons of the Court which have been given to me by my advocate to ~~reach~~ through proper channel. Mr. Rajeev Vashisth not only torn the letters and Summons committing a contempt and thrown on the floor using filthy language for me.

Next day i.e. on 24/9/99 after the prayer, Mrs. Anita directed all the primary teachers to assemble in the room of the Principal but the under signed doesn't listen & went to my class. Soon with in 5 minutes I was called by the Principal and as I went in its room found that all primary teachers were assembled and Mr. Vashisth shouted & ~~me~~ badly and also used filthy language and ran after me having something in his hand but the under signed ran from his office like a "Tofan" and jumped from the wall of the school & the door was locked and Mr. Rajeev was running after the under signed and I cried ~~मचिल्ल~~ ~~मचिल्ल~~. There after some passer

by heard my crying voice, he stopped the car and helped me to take the nearby police station.

P.T.O.



(5)

47

Where I lodged the complaint and I also lodge complaint with the chairman K.V. No. 2. Faridabad, Kalan Samiti. Copies of all complaints are annexed herewith for the perusal and for necessary action at your hands. The complaint is self explanatory.

Sir

(I) Now in case the transfer of one lady is ordered without any enquiry of the facts, that day is not far away when such incidents will continue to happen and helpless ladies will commit suicide, by harassing by such principles.

(II) It is very strange that both husband as a Principal and wife as a P.R.T. in the same school which is against Rules. The teachers are treating the wife of Mr. Rajeev as their Super boss and it is learnt that some of the teachers have given in writing under pressure something adverse to me.

(III) Further I would also like to intimate your good self that the Principal Mr. Rajeev had threatened me to get my sons kidnapped by his murderers, convicted brother and father.

P.T.O.



(6)

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I am very much worried and tensed about this threatening.

Sir, the present report is being made to your good self with the hope that you being the head of the K. V. Sangathan will impart me Justice and Rept my transfer order in abeyance.

Sir, only after receipt of your action taken report, I shall further move to further authorities but Sir, I will not leave no stone unturned till the under signed get Justice including to approach to Human right Commission.

Thanking you

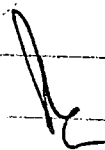
I am your obedient
teacher

Date 4/10/99

Truly

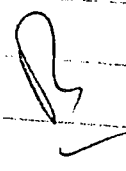
Action report
not later than
7 days.

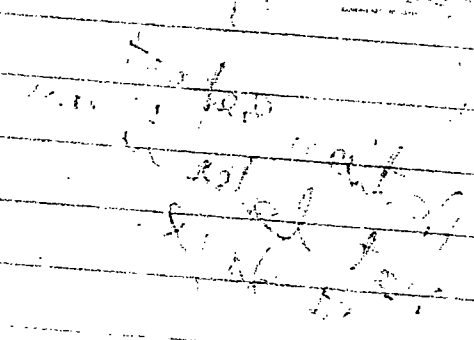
Mrs. Jasbir Gill
H.No 1217 Sec 7D
Fandaband



Copy enclosed

- 1 Civil Suit file
- 2 Criminal Suit file
- 3 Summon of M.Z. S. Chhabra
- 4 Information letter
- 5 Copy of F.I.R. against Sh. R.K. Vashisth
- 6 An application to Haryana Women Welfare Assn
- 7 Complaint against Sh. R.K. Vashisth and Mrs Anita Vashisth PRT. to Chairman





सीवामें

आ. अ. महोदय

चेयरमैन के.पी. नं. 2

फरीदाबाद

50

विषय — प्राचार्य द्वारा जान से मारने की धमकी के सम्बन्ध में
 महोदय, सविनय निवेदन है कि मैं श्री मरिजसबीर बिल-
 केन्द्रीय विद्यालय संगठन में पिछले 18 सालों से कार्यरत
 हूँ आज तक मेरे सम्बन्ध में कोई बालर रिपोर्ट नहीं है।
 पिछले साल प्राचार्य श्री जी. उ. एस. चिकरा के द्वारा मुझे
 अनिवार्य रूप से लगा दिया गया व मेरे द्वारा कोई से
 Communalism को दूर किया गया जिसके सम्बन्ध
 के बारे में 24/8/99 को दूर व कोई के द्वारा उक्त
 से उक्त दफ्तर पहले भेजा गया। किन्तु दिनांक 24/9/99
 को जब मैं 8.30 बजे विद्यालय कायी तो प्रधान के
 बाद प्राचार्य की श्रीमति, जो कि हमारे साथ प्राथमिक
 अध्यापिका है, के द्वारा कहा गया कि कोई भी कक्षा में
 नहीं जायेगा। मैंने कहा हम कक्षा के लिए जा रहे हैं व बिना
 प्राचार्य के छुलाये कक्षा नहीं छोड़ेंगे। थोड़ी देर बाद
 प्राचार्य महोदय के द्वारा मुझे बुलाया गया व कहा गया कि
 हूँ डिसिप्लिन उन्चाजी है हूँ उक्त अध्यापिका को यत्न
 व उक्त अध्यापिका को यह कहा सारी प्राथमिक अध्यापिकाओं
 को अपने कक्षाओं के बंद कर दिया था मेरे द्वारा विरोध -
 करने पर उनके अन्दी अन्दी वा. सियाँ दी व जान से
 मारने की धमकी दी व कहा गया कि मेरे बाप व
 माई ने मारकर मारने लगा काट डूँगी है, मैं भी
 काट डूँगा पर मुझे नहीं छोड़ेंगे। मैंने अन्दी के



CL का performance मारकर M.M. Moolam को
देगा व उन्होंने Not function कर
री। मैं विद्यालय में चारों तरफ तहलें लगा दूँ।
इसलिए मैं दिवार लगभग दू. फुट की छदकर अपनी
जान बचाकर पुलिस बोली भागी व वहाँ पर F.I.R.
लॉज करवाया है। सर, मुझे प्राचार्य महोदय के द्वारा
नामिनल टाइट व वापिस लेने केन्यथा जान से मारने की
जमकी दी जा रही है। कृपया मुझे शान्तिपूर्वक अपनी
प्राप्य निमानों का आपसे द्वारा कुछ प्रबन्ध किया जाये
। सुरक्षा का भी कुछ किया जाये। सर, यह मेरे ऊपर
कसौप लगाया जाया है कि मैं विद्यालय की प्राप्य
प्राप्य हूँ व मैंने किसी अध्यापिका को प्रान्तवर्त किया।
मैं इन्की पत्नी हूँ हमारे विद्यालय में प्राप्यिक
अध्यापिका है पर वो प्राप्यिक को ही मारती है।
स्टाफ को आवश्यक रूप से देवानों की कोशिश
करती है व अपनी सहेलियों को Manoeuvre Advantage
भी देती है। उन्ही का सहारा लेकर जबरदस्ती सारी
प्राप्यिक अध्यापिकाओं को मेरे खिलाफ खिचने के लिए
आध्य किया जाया व मुझे फ्री वॉट कहकर व उन्ही-उन्ही
आलिया देकर मारने की धमकी दी गई। कृपया मुझे
इसका समाधान बताया जाये केन्यथा मुझे अपनी जान
का खतरा है।

अथवाय।

दिनांक
24/9/99

प्राथी
श्री मतिजसबीर गिल
प्राप्यिक अध्यापिका
कै. वी. नं. ०२
पारीदाबाद

Handwritten signature

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सेवक में

श्री गान्धर्व पुलिस अधीक्षक
फरीदाबाद

महोदय,

मैं श्री मति गराबीर गिल प्राथमिक अध्यापिका के बीच
रज. रज. में कार्यरत हूँ। इस विद्यालय में लगातार 8 साल से कार्य
रत हूँ। यह कि 24/11/99 को प्रातः 8 30 बजे मैं विद्यालय पहुँची। प्रातः
की प्रार्थना के बाद मेरी सह अध्यापिका प्राचार्य की पत्नी श्री मति
अनिता वशिष्ठ ने हम सब प्राथमिक अध्यापिकाओं को आदेश दिया कि
आप सब पहले वशिष्ठ साहब (प्राचार्य) के कक्षा में पहुँचें, कोई भी
कक्षा में नहीं जायेगा। गैर दारा के बच्चे भी प्रहरी पर
पड़े ही जायेंगे व अन्य 'अनुदाग' में बोलें कि मैं प्राचार्य की पत्नी हूँ
मैं 30/11/99 हूँ, जो चाहेंगी वही होगा। इसके बावजूद भी मैं
हले कक्षा में गई, कक्षा में पहुँची ही थी कि चापरासी प्राचार्य का
बुलावा लेकर आया। मैं तुरन्त प्राचार्य कक्षा में पहुँची। वहाँ पर मैंने
अपनी प्रति प्राचार्य श्री रजनी वशिष्ठ व उनकी पत्नी को (श्री मति
अनिता वशिष्ठ) अपनी ओर घूरते हुए पाया और मुझे देखते ही
प्राचार्य श्री वशिष्ठ बोले कि तू बहुत दादा डिरी फैला रखी है। कम
कारा का काबूग दिखाती है तो कमी विद्यालय में 30/11/99 को
पत करली है। कमा है, कमा 30/11/99 के कमा है। मेरे गह
हने पर कि ऐसा तो मैंने कुछ नहीं किया। इस पर वशिष्ठ साहब सी
करी दोड़ मेरी ओर अश्लील बालियाँ देते हुए मफते और बोले
मैं तेरा 30/11/99 और काबूग अभी देखता हूँ और मुझे
गारने की कामकी दी कि तूने दिखा वसा कैसे वापिस लेने की
पत मेरी 22/11/99 को भी नहीं माली। श्री गान्धर्व विद्यालय साहब मेरे
अनुग गी है और 30/11/99 को। कौरा वापिस ले लेगी तो यहाँ से

सवात है वरना सरीदाबाद में रहना मुश्किल कर देंगा। मेरे पिता
 का Murder करवा सांगायाफता है। मेरा गाँव कायून के रखवाले पुलिस
 जा गोजने को आमी मेरा बाप जिन्दा है। मुझे पिन्धिया में कचेरा
 री बाप ने बगवा दिया व पाँच महीने में अपने घर अपनी बीवी को
 साथ रख ही रखल गे सेश कर रहा है। देखा तेरा कायून, लुटे- लुटे
 सरीदाबाद में आने के लिए बैठे हैं। यह कि जब 24/9/99 को प्राचार्य
 को मारने व बेइज्जत करने के लिए मेरे पीछे गाँवों में आनी जा
 गल को रक्षा हेतु विद्यालय की boundary wall फलंग कर बाहर प
 और बाहर निकल रहे आदमी जो कि कार में जा रहा था, मेरी मदद हे
 गया और मुझे नजदीकी पुलिस स्टेशन पर पहुँचा दिया। वहाँ मुझे
 बजे शिकायत की लेकिन आज तक कोई कार्यवाही नहीं हुई। पुलिस
 लिस कमी ने कह दिया कि विद्यालय वालों ने हमें ही गलत बताया
 सा बावत में अपने द रिक्शन श्री अमाशंकर आशुक्त रणसी रण
 सरीदाबाद से मिली और अपनी बात बताने की कोशिश की लेकिन मुझे
 ही प्राचार्य साजिश वह गलत तथ्यों को बताते हुए कुछ प्रपक्ष पर सा
 आधारितिकाओं के से दबाव व प्रभाव में डालकर दूसरा मत करवा लिए और
 यरमैन साहब को दिला दिया जिसके तहत उन्होंने मेरा स्थानान्तरण करने
 आदेश कर दिये। जब मैंने चैयरमैन साहब से अपने कामजों पर और
 माने के लिए कहा तो उन्होंने कहा कि हमें प्राचार्य की पत्नी का कहना
 मानने का कुछ तो सांगियाजा (भरिवाज) सुनतना ही पड़ेगा। मैं अपना प
 चुली आई। और श्री मान यह सब कुछ मेरे खिलाफ इसलिए किया जा
 है कि मैं श्री दिकरा के कौंस की पैरवी न कर सकूँ और इनके परिवार
 रहकर ही जा चाहे गुमरा करवा सकूँ। श्री मान मेरे पाते भी नहीं हैं
 अकेली ही अपने दो छोटे-छोटे बच्चों के साथ रहती हूँ।

और श्री गानजी मे प्राचना है कि मेरी जान गाल की रक्षा क

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सेवा में,

पुलिस अधीक्षक महोदय

फरीदाबाद ।

विषय : सम्बन्धित चौकी में दी गई अर्जी पर कोई कार्यवाही ना होने पर मुकदमा दर्ज करने के लिए पत्र ।

श्रीमान जी,

मैं श्रीमति जसबीर गिल प्राथमिक अध्यापिका के.वी.नं.2 एन.एच.4 निवेदन करती हूँ कि दिनांक 24.9.99 को मेने चौकी इन्चार्ज नम्बर चार को एक प्रार्थना पत्र केन्द्रीय विद्यालय नं.2 के प्रचार्य श्री राजीव वशिष्ठ पा जान से मारने की धमकी देने पर दिया था । मैं स्वयंम उसी स्कूल में कार्यरत भी हूँ । महोदय मेरा केन्द्रीय विद्यालय संगठन के ई.ओ. जिले सिंह चिकारा से मार्च 99 से एक मुकदमा भा0द0सा0 166, 218, 192, 120बी, 500, 504, 507 लघु सचिवालय में जारी है । इसी मुकदमे में जब न्यायालय ने आरोपी व्यक्तियों के खिलाफ 24.8.99 को जब समन जारी किये तो जिले सिंह चिकारा के साथ श्री राजीव वशिष्ठ व उनकी पत्नी ने मेरे निवास स्थान पर आकर मुझ पर मुकदमा वापिस लेने का दबाव बनाया तथा उसके उपरान्त ना मानने पर सभी व्यक्ति क्रोधित अवस्था में मेरे निवास स्थान से चले गये । महोदय मेरे पति एम.पी.एस. गिल भी इन दिनों अमेरिका के कैनीफोर्निया शहर में होने के कारण मैं घर पर अकेली हूँ । महोदय दिनांक 24.9.99 को केन्द्रीय विद्यालय नम्बर दो के प्रचार्य ने इन्हीं बातों का लाभ उठाते हुए मुझे अकेली जान कर विद्यालय में जान से मारने की धमकी दी तो मैं स्कूल की दीवार स्कूल के गेट पर ताले होने के कारण फांद कर अपनी जान बचा कर भागी । तथा एक कार चालक मेरे बचाओ बचाओ चिलाने पर घटना का ब्योरा सुन मुझे सम्बन्धित चौकी पर छोड़ कर इस मामले में कभी भी अपना आवश्यकता का आशवासन देकर चला गया । महोदय मैं अकेली महिला किसी अन्य का थाने में जाने के लिये फिलहाल साथ ना मिल पाने व अभी तक चौकी में कोई खास कार्यवाही ना होने के कारण इस मामले की सूचना बड़े अधिकारियों तक फेक्स या कोरियर डाक द्वारा ही पहुंचा रही हूँ । कृपया इस मामले में मुकदमा दर्ज कर उचित कार्यवाही करके मुझे न्याय दिलवायें ।

प्रतिलिपि :

- 1 - मुख्यमंत्री हरियाणा सरकार, चण्डीगढ़
- 2 - आई.जी. गुडगाँवा रेंज
- 3 - उपायुक्त फरीदाबाद
- 4 - थाना अध्यक्ष एन आई टी फरीदाबाद
- 5 - हल्का आफिसर एन आई टी थाना

प्रार्थी



श्रीमति जसबीर गिल

हाउस नं.1217 से0 7डी

फरीदाबाद

फोन नं. 240463

दिनांक 25/9/99



5

संख्या

हरियाणा महिला कल्याण समिति

फरीदाबाद (हरियाणा)

विषय — प्राचार्य श्री राजीव वशिष्ठ व उनकी पत्नी श्री मति अनीता वशिष्ठ द्वारा किये गये अमृद व्यवहार के सम्बन्ध में।

महोदया,

दिनांक 24/9/99 को सुबह 8.30 बजे मैं विद्यालय पहुँची।

प्रातः काल को प्राथमिक शिक्षा के दुरन्त बाद प्राचार्य श्री वशिष्ठ की पत्नी श्री मति अनीता वशिष्ठ ने प्राथमिक विभाग की सभी अध्यापिकाओं को आदेशात्मक भाषा में कहा कि अनीता कोई भी कक्षा में नहीं जायेगा व हमारी H.M को कहा कि आप बड़े बच्चों से कक्षाएँ सँभालने के लिए कह दी। अनीता सभी को वशिष्ठ साहब के ऑफिस में जाना है। मैंने अपनी सह-अध्यापिका से प्राचार्य की resolution को माँग की तो अनीता कहा कि प्राचार्य वशिष्ठ की बीबी ही उसका resolution रखती है व छापचाप ऑफिस में चली जा। सारी प्राथमिक अध्यापिकाएँ चली गईं लेकिन मैंने बिना प्राचार्य की resolution को जाने से इन्कार कर दिया और मैं अपनी कक्षा में चली गई। जैसे ही मैं कक्षा में पहुँची तैसे ही वासुदेव चपरासी भाया और बोला साहब आपका बूला रहे हैं, मैं दुरन्त प्राचार्य कक्षा में दूँगी गई। वहाँ जाकर मैंने पाया कि सारी प्राथमिक अध्यापिकाएँ तो दूर खड़ी पर खड़ी हुई थी व प्राचार्य की पत्नी उनके पास चौर पर खड़ी हुई थी। श्री मति साधना डेक्कर H.M खड़ी हुई थी, मैं भी वहाँ जाकर खड़ी हो गई तो मैंने प्राचार्य और उनकी पत्नी दोनों को मेरी ओर दूर से दूर पाया और सुझाव देते ही श्री वशिष्ठ बोले कि तूने बड़ी बुराई करी फैला रही है। कभी दिकारा को वापस दिखाती है तो कभी विद्यालय में Discipline की बात करती है। कहा है व, क्या Discipline Incharge है। मेरे द्वारा यह

कानून पर कि आप अपना ~~recharge~~ देख लीजिए कि यदि
कानून मुझे Discipline Incharge होऊंगी और मैंने कुछ नहीं किया तो
Discipline Incharge होऊंगी और मैंने कुछ नहीं किया तो
नशिब साहब सीधे कुर्सी होइ मेरी और कशलील वालियों जैसे इस
मुझे और कोल कि ठहर जा लुम्मे में बताता हूँ कि लू लूया है ?
मैं अपने ज्ञान से मार दूँगा। मैं वहाँ से अपनी इज्जत और जान बचाकर
भागी और विद्यालय की Boundary Wall से छूटकर लूचाऊँ लूचाऊँ
पिल्लाते इस भागी लुम्मे वहाँ रुक कारवाला कार शेवकर मेरी मदद
के लिए मेरे पास आया और मुझे पास की पुलिस चौकी पर ले गया।
जहाँ मैंने अपनी Complaint दर्ज करायी और वही व्यक्ति (दस्तावेज 4) पर
की मेरी Application देकर आया। बाद में मुझे पता चला कि प्राचार्य
और उसकी पत्नी ने प्राथमिक अध्यापिकाओं को मेरे खिलाफ लिखने
के लिए बाधा किया और किसी एक अध्यापिका को द्वारा विरोध करने
पर उसे भी स्थानान्तरण कर दिया। सभी अध्यापिकाओं से लिखवा
कर वृत्त विद्यालय समिती के Chairman की आशंकर जो से मेरा
चोयरमैन साहब से मिल पाई तो उन्होंने मुझे देखते ही बिना कोई बात
सुने कहा कि मैंने आपका Transfer recommend कर दिया व मेरे
बार-बार आग्रह करने पर उन्होंने मेरी Application पढ़ी व मुझसे
कहा कि आपकी सख्त पड़ी बाली यह है कि आपने प्राचार्य को
वीरों का करना नहीं माना, 'कब इसका समागिया ली गौजना ही
पड़ेगा' इससे सारी अध्यापिकाओं ने आपके खिलाफ लिखा है।
मैंने कहा 'सर' बड़े काश्चव की बात है कि जो पिछले काठ साल
से मेरे साथ काम कर रही है, उन्ही अध्यापिकाओं ने किता रुक ही
देन में मेरे खिलाफ क्यों लिखा ? क्या मैं रुक दिन में ही रुकूँ
छुसी ली गई ? इन प्रिन्सीपल के साथ वी पिछले दः गतीने से



मैं कार्य कर रही हूँ और आज ही दिव्यार्थ शुरू होने से पहले ही मैं बुरी हो गई। महोदय प्राचार्य बारह बजे से पहले- पहले हमारे के.वी.टी. ऑफिस भी पहुँच गये मेरा ~~work~~ ^{work} करने को लिए। ~~मैं~~ यह सब मेरे खिलाफ साजिश जली हो और क्या है? लेकिन चैयरमैन साहब जो मेरा एक नागवार मुँगरा। फिर मैंने कहा कि सर कृपया आप मेरी पूरी बात सुनिए वास्तविक स्थिति कुछ और ही है।

वास्तव में यह दिनांक 22/9/99 को मेरे आवास से ही शुरू हुई है। दिनांक 22/9/99 को सांय 7-8 बजे के लगभग सत्यपूर्व प्राचार्य श्री जी.उ. एस. दिमरा, वर्तमान प्राचार्य श्री राजीव व विशिष्ट और उनकी पत्नी श्री मति कनीला विशिष्ट मेरे घर पर आये। मेरे घर आने का कारण सत्यपूर्व प्राचार्य श्री जी.उ. एस. दिमरा के साथ मार्च 1999 से मानव सं. की द्वारा 166, 218, 112, 120(B), 500, 504, 507 के तहत चल रहा है और जिसको Renewable Court के द्वारा दिनांक 24/8/99 को ~~congruence~~ ^{congruence} में ले लिया गया। व श्री दिमरा के ~~work~~ ^{work} हो गये। इसलिए प्राचार्य महोदय वर्तमान प्राचार्य श्री राजीव व विशिष्ट के साथ मेरे ऊपर कैसे वापिस लेने का दबाव डाल रहे थे। विशिष्ट साहब ने मेरे से कहा कि दिमरा जी R.N. Andrews Library में उनके रुक रहे हैं और ऊपर E.O. है एक ही संगठन के अधीन। इसलिए कैसे ही आपका वापिस लेना ही पड़ेगा। वैसे आप घर भी जानती हैं कि कुल मिलाकर Principals की power बढ़ गई है व मैं 24 घण्टे के ऊपर-ऊपर आपका स्थानान्तरण करवा सकता हूँ। वैसे भी मेरा राजनीतिक हाथ बहुत लम्बा है। पाँच महीने में कभी कोई Principal अपने घर आया है? देखो मैं आया हूँ। लोग घबरे हो जाते हैं। उनको अपना घर नहीं मिला। मेरी पत्नी मेरे विद्यालय में है, हमेशा राजा-रानी का हिसाब। इसलिए मैं कम कानून



कह नहीं होगा। हिन्दुस्तान का कानून गरीबों के लिए है, कुत्तों को इस लोग कानून के पीछे घूमते हैं, गर जाते हैं जयाय नहीं मिलता। इसलिये आप इस कुत्ते कानून को होड़ दो और दिकारा साहब से समझाता कर लो। यह सब सुनने के बाद मैंने उनकी बात से असहमति जताते हुए कानून के द्वारा कानून में ही मरते दम तक विश्वास व्यक्त किया और कहा जो कुछ होगा जयायालय के माध्यम से ही होगा। मेरी बात सुनते ही तीनों एक सप्ताह के अन्दर-अन्दर मेरे स्थानान्तरण की वमकी देकर चले गये।

मैंने द्वारा अपने वकील को यह सारी बात बतवाई थी उनके द्वारा
फौजदारी के. पी. को सूचित करने के लिए एक गैर-बायोल-
proper channel representation देने के लिए कहा गया
दिनांक 23/1/99 को मैं प्रचारक कार्यों को लेकर लगी और एक
कोपी बतौर सूचीय मुझे वापिस करने व वीन अपने पास रखने को
कहा तो उन्होंने उसको फाड़ कर फेंक दिया। जिसका मैंने विरोध
यह सोचकर नहीं किया कि मैं यह रजिस्टर्ड पोस्ट से भेज दूँगी और
मैं अपनी जाफा में चली गई। दिनांक 24/1/99 को प्रातः निचय
शुरू होने से पहले ही मैं इतनी दूरी हो गई कि चेयरमैन साहब
को मेरा Transferee सम्बन्ध बन करना पड़ा।

जिसमें मेरी आपस कर बह जोरना है कि इस साजिश से मुझे बचाया जाये व कायूज की इज्जत पर कि नुकसान न दी जाये, साजिश कानूनों को सजा दिलाकर मुझे मेरे कार्य करने के अधिकार को सुरक्षित रखने हेतु सतत प्रयास करने में शामिल हो रहने दिया जाये।

प्राची दुष्ट
श्री मति जसवीर गिल
म० न० १३७ Dec ७३
फरीदाबाद

Received dated 27/9/99

Abhdeep

59

सेवा में

श्रीमान प्राचार्य
के.वी.नं.२
फरीदाबाद

बोदय, 24/9/99 की घटना के बाद जब मैं 25/9/99 को विद्यालय गई तो सजिस्टर आपने मुझे - सजिस्टर में सिंगर करने से रोका और कहा कि Transfer होने के बाद ही सिंगर करेगी, नहीं तो नौकरी से ही खलास करवा देगा। लेकिन आज दिनांक 27/9/99 को भी 8.30 बजे आपने मुझे विद्यालय में नहीं बुलाने दिया और व.क.टी कक्षा में जाने दिया। मैं आपसे अनुरोध करती हूँ कि मुझे विद्यालय जाने दिया जाये।

Copy to Chairman
Commissioner
M.C.A. F.B.D.

प्राची -
प्रिय

श्री मरि जखीर गिल
पी.०.कार.टी.०
K.V. No 2 F.B.D.

60

To

Chairman
K.V. No.2,
Faridabad.

Subject :: Misbehaviour by the Principal Mr. Rajeev
and his wife Mrs. Anita Vashisth.

- - - - -

Sir,

Today on date 24.09.1999, I reached my School at 8.30 a.m. After attending the morning assembly Mrs. Anita Vashisth (Primary teacher) asked to every teacher to accompany her, her husband's (Principal) office. I did not pay any heed to her, went to my class IV. B as usual. Thereafter Vasudev peon came to my class and told me that principal is calling me. I went to the Principal room where I saw Principal's wife and other teachers were present. He immediately shouted

at me (to discipline Incharge) तू Discipline Incharge

है क्या? मैंने कहा आप अपना record देखिए, अगर आपने discipline Incharge बनाया है तो अगर होइगी। फिर प्राचार्य बोले कि मैंने कड़ी काटागिरी फैला रखी है। कभी दिकारा जी को कायम दिखाती है तो कभी स्कूल में discipline को कात करती है। मेरे द्वारा इन कार्यों का विरोध करने पर वो कुर्सी से उठकर मेरी कोर लपके और मेरे पीछे भागे। मैं अपनी इज्जत और जान बचाकर भागी और विद्यालय की boundary wall से छूटकर, बचाओ बचाओ करती हुई भागी जहाँ एक कार-चालक ने कार रोक दी और मैंने उसको जारी बात बताई तो वह मुझे नजदीक के Police station पर ले गया जहाँ मैंने अपनी complaint दर्ज करायी। विदे व्यक्ति इस मामले में कभी भी अपनी कावेयकता का काश्वासन देकर चला गया।

Sir, such type of indecent behaviour is not worthy of a person of a stature of Principal. Thereafter I came to know that he and his Mrs. both made the teachers to write something against me. I met you and told you the sequence of the events in writing but you spoke to me that you have already recommended my transfer from K.V. No.2, Faridabad from this I feel astonished that the person who misbehaved against me has been protected by you. The rule of law has been flouted to benefit a class of wrong doers. Sir, I may be (I am not admitting) any thing) but for argument sake if any one is aggressive to such an extent are in provocative to certain degree. The person against whom such acts are performed is duty bound to take the recourse of law. The decency demands that the written explanative must had been sort to establish the rule of law. Decency does not demand that a gent Principal run after a lady teacher to catch her and to touch her body. The wrong doers who are closed to you had been trusted unquestionably by you that you did not ask him that why a lady who is working for the last 6 months with you became aggressive with you to such an extent. What provocative words were spoken by the Principal and what circumstances existed which compelled you to recommend my transfer. The actual reason behind it that I filed a criminal complaint against Mr. M.S. Chhikara, Ex. Principal K.V. No.2, Faridabad and Chief Editor, Sandhya Tara, for which the cognigence had been taken by the honourable court by summoning the culprits (summons enclosed). Mr. Rajeev was a student of

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K.V. Andrews ganj Delhi, when Mr. Z.S.Chhikara was P.G.T. Economics, therefore with the motive to save his Guru and to frurtrate my case such and ~~gpa~~ episode was fictiously created by Principal and his Mrs.

I further state that recomending of transfer by you (as per your own oral version) has proved that my case in court of law get frustrated. Now I request your honour that what ever the allegations made by the Principal if any and also the statement of all the witnesses should be supplied to me by registered A.D. post at the following address:-

Mrs. Jasbir Gill,
House No. 1217, Sector 7-D,
Faridabad.

So, that I may take the recourse to law and also I request your honour if your statement that you have recommended my transfer is true then, it is illegal, arbitrary, unjustified act on your part without hearing the other party i.e. myself.

I further intimate you that ~~you~~ I had handed over a representative to Mr. Rajeev Principal who tore of my representative .

At this time myself and Principal with the wife who is a R P.T. were in his room. Therefore he should ~~be~~ be not only be advised but also dicrected that he should not come in the way of the case which I have already filed and he should maintain compelete peace in the Vidhalaya. Now I appreend when ever I will go to the school, he will again perform the same act against me and will not

...4..



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11 4 11

allow me to enter in the Vidyalaya. Your power of recommendation of transfer if any has been malafiedly motivated by him. Therefore, I request ~~xt~~ you kindly do not allow any body to get your power misused.

C.C:-

To,
Chairman through one copy proper chanel,
and other is through speed post.

Thanking you,

Your's sincerely,

J. S. J.

Mrs. Jashbir Singh

K.Y. No. 2

FBD

H. No. 1217 Sec 7D

FBD

Date 28/9/99.

R

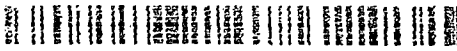
SEC 7 FARIDABAD 1829900

GPF 1710

NAME: THE COMM. M.C.F., E.K. CHOWK, FBD.
CITY: FARIDABAD 121

From: JASBIR GILL, 1217/7-A, FBD.

INS FOR RS. 0 / P-STAMP RS. 15
Eas. 20M/ AMT MOLL / 01/10/99



FBD814211710121

भारतीय डाक



INDIA POST

ANNEXURE

A-13

(64)

Chairman

K.V. No. 2.

FBD.

Sub: Request for copy of the so called complaint and the attested true copy of the evidence if any adduced by Shri Rajeev Vashisth (Principal K.V. No. 2.)

R/Sir

It is learnt reliably that you made certain recommendations for my transfer from K.V. No. 2. Faridabad to the Commissioner K.V. 5. You are requested to confirm in writing if any such recommendations for my transfer was made by you? If it is true then a attested true copy of the so called complaint and attested true copy of entire evidence adduced by so called complainant should be provided to me at the earliest.

Thanking you.

Yours Sincerely

J Gill

Mrs Jasbir Gill

H No 1017, Sec 7D,
Faridabad

Date
1/10/99

Copy is kept for
record & necessary action

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241784

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श्री गान 5.11.0 लागू

गाना नंबर नं 7

प्रतिवादी काद.

मि. विवेक नं 12173 Section 7 का
मि. विवेक नं 2 N.H.4 NIT में
अध्यापिका का मद गत कार्यरत थी। विद्यालय का प्रिंसिपल
श्री विवेक 24-9-99 को मुझे ज्ञात कि गाने का गाने में पीछे हाथ में
कट्टे लिये उड़ जागा। मैं उर गई व बस का भागी। गेटों
का ताला गिरा उड़ के जिन बसों का मुझे पता था दबाकर भागता
पडा और उका का नाला के पीछे लदायता का न छोड़े तब
पहुंचा दिया। मैं के बारे में इस घटना का रिपोर्ट लिख कर दंड
भरुड और 25-9-99 को S.P का को Complaint द
थी। अब समूह गरी जा रही को। तब 30-9-99 प्रिंसिपल ने
दाला order करा दिये।

अब वह भागती दे रहा है कि मुझका बचपन का
अपहरण करा लूंगा - इस का कहना है कि आ का
गाने में बाल मारकर का चुन्ये है और अब गरी
Mawder कर प्रवर्त है और व चोरी का अपहरण का
लेगी। प्राप्ति बहुत भयभीत है वही पैसा गरी हो कि
मेरे बच्चों का अपहरण करवा दे। इस लिये गिने दन
है कि इन गिने दन का न्यायवाई - नीजा का। उन
जो गाने मुचल को लें सोकंद प्रिया जाले ताबल मह इन
काथवाई का अज्ञात गरी देखेंगे।

दिनांक
3/10/99

प्रतिवादी

श्री गरी जसवीर सिन
गान-10 1217 सी. 7 के प्रा

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:
PRINCIPAL BENCH, NEW DELHI.

O.A.NO. 53/2000

IN THE MATTER

Jasbir Kaur Gill.

.....Applicant

Versus

Kendriya Vidyalaya Sangathan
and Others

.....Respondents.

I N D E X

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10.	Annexure-A-10, letter to Sr. Supdt. Police, Faridabad, with true Translation in English	52-54-A

a sets will be given at
a time of notice.

J Gill

प्रधान न्यायाधीश

राज दायित्व

Filed

24 JAN 2000

बल न/ing Po...

जस्टिस/By Registrar

- 65A
11. Annexure-A-11, Representation to Haryana Mahila Kalyan Samiti with true translation 55-58-A
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(APPLICANT)

THROUGH


(R.K.GUPTA)

NEW DELHI

Advocate for Applicant,
1049-Rani Bagh, Shakur Basti,
Delhi-110 034.

DT: 24.1.2000.

अगले दिन प्रतीक के पिता एम. पी. शर्मा प्रतीक के साथ स्कूल पहुंचे, लेकिन श्रीमती गिल धुंध में भी 23 अप्रैल को जब प्रतीक स्कूल पहुंचता तो उसका अजयतिष्य। श्रीमती गिल ने प्रतीक को समझाया कि उसे भी उसी शक्ति पर दिया क्योंकि

ANNEXURE 'A-1'DAINIK JAGRANORDER FOR A DEPARTMENTAL ENQUIRY AGAINST
A LADY TEACHER DUE TO BEAT OF CHILD.

Faridabad 28th April, the lady teacher beat down Prateek aged about 9 years so ruthlessly of not improving his handwriting so the teacher got annoyed and Prateek is not able to go to his school even after about a week now because he has been frightened so much. Prateek again and again says his parents 'PAPA PAPA I SHALL NOT GO TO SCHOOL. MY MADAM AGAIN WOULD BEAT ME ENOUGH. THERE IS A SEVERE PAIN IN MY BOTH HANDS.' On the other hand Principal of school Sh. Z.S.Chikara has ordered a departmental enquiry against the lady teacher taking the matter seriously.

Prateek Sharma is studying in local Central School No. 2 in Class 4th Standard. Prateek has stood first almost in Class 3rd Standard. But on 20th April, the lady teacher Mrs. J.K.Gill entrusted upon him the cursive writing page 18 which was completed by him so neatly and tidy. When Prateek showed his work to his teacher, then she found it un-satisfactory because same was not tidy, nor cleaned as she wished then the lady teacher got so annoyed.

After that Mrs. Gill not only torn the copy of the boy but was pelted down by the stick ruthlessly. Prateek suffered swelling in both his hands because of the injury sustained by him. Prateek reached his house brusting out into tears. Next day the father of Prateek Sh. S.P.Sharma accompanied his son to his school, but Mrs. Gill was leave on that day. On 23rd April, when Prateek again reached his school then lady teacher Mrs. Gill again started pelting him because his father had already made dare a complaint against the matter in the school.

Prateek was so frightened when he was beaten down again and when he again reached home. Then insisted his parents not going to school again. Prateek started so embarrassed and frightened.

Here according to father of Prateek appointed at the post of Assistant Manager Sh. S.P.Sharma in Modern Food Industries Limited. He was so annoyed and frightened on seeing the condition of his son.

...2..

True Translation

J.K. Gill

When the father of Prateek reached school alongwith his wife then Mrs. Gill got so aggrovated and asked them to go out of the class. Then Mr. Sharma met the principal of the school named Sh. Z.S.Chikara and he found the case to be genuine after observing the condition of said boy Prateek.

Mrs. Gill started abusing the parents of Prateek in the presence of Principal. Shri Sharma made a complaint about the whole incident to Administrative Officers of the school concerned including the D.C., organisers of Central Schools and demanded the punishment of Hindi lady teacher.

On the other hand, the Principal of the school Shri Chikara stated that whatever happened with Prateek is really unfortunate. He ordered a departmental enquiry to be set up against Mrs. Gill and Deputy Commissioner B.K.Panigarhi also ordered to set up an enquiry against the lady teacher observing the case of said Prateek to be genuine and fit.

True Translation -

[Signature]

आई.आई.एस. के पेशेवर अधिकारी
को उपयोगकर्ता के व्यापारी
: अन्य रिश्तेदार को उस
पर बैठे मुनाफा मिलता
का रूप देने में सहायता
में प्रशासनिक अधिकारियों
तथा सांख्यिकी तक रहती तो
गरी अपने सरकारी स्वयं
इकाई चलता कर देते हैं।
एफ आई.ए.एस अधिकारी
दर 25 स्थित प्लॉट 59
शुरू कर दिया। सूचना के
ले पर गई फॉलोअप दृष्टि
खर्च पर है। और वह हर
नगर महेन्द्र सिंह पहल को
रना चाहता है। इस संदर्भ
अपितु उसके सारे परिवार
। उन्होंने उस समय दिखा
आई.ए.एस. अधिकारी के
को रोक और रिवाल्वर
अपने परिवार की जान
जाये। मिला जानकारी के
ने पुलिस को सूचित तो
उन्हें आशा कम है, क्योंकि
आई.आई.एस. के सांख्यिकी
गणना के कुलों से बचने

तारा सखाददाता

फरीदाबाद, 29 अप्रैल। थाना सराय
खाना के अन्तर्गत बीती रात एक वृद्ध
की अस्थान गान्धारी की चपेट में आने से
घटनास्थल पर ही मृत्यु हो गई। पुलिस
यूनी से मिली जानकारी के अनुसार बीती
रात करीब दो बजे शूरा रोड पर बुढ़िया
नाले के पास एक झट वर्षीय वृद्ध को
किर्रा अज्ञात वाहन ने कुचल दिया,
जिससे उनकी घटनास्थल पर ही मृत्यु हो
गई। पुलिस ने मामला दर्ज कर मृतक की
लाश को पहचान एवं पोस्टमार्टम हेतु
गम्हारी अस्पताल में भेज दिया गया है।

ATTENTI

दिल्ली व हरियाणा से एक साथ प्रयत्नाशील

वर्ष-3, अंक-117, बुधवार, 29 अप्रैल, 1998, मूल्य : एक रुपया

महिला टीचर की डायन लीला

संजय कपूर/कार्यालय प्रतिनिधि

करीबवादा, 29 अप्रैल। करीबवादा के
केंद्रीय विद्यालय (नम्बर दो) की कक्षा चार में
शिक्षा प्रमाण करने वाले एक छात्र को उसकी
शिक्षिका ने इस कदर बेहद ही से पीटा कि अगले
दिन स्कूल आने की बजाये उसे अस्पताल में
जाना पड़ा। उस नी बर्षीय मासूम छात्र प्रतीक
की मूल मात्र इतनी थी, कि उसकी लिखावट
बेहतर नहीं थी। इस मामूली सी कमजोरी का
सामियाया उसे अपनी टीचर से बुरी तरह से
थो धार पिल कर चुकना पड़ा। मासूम प्रतीक
पढ़ाई में कमजोर की है। उसने तृतीय कक्षा
पास करते समय 97 प्रतिशत नम्बर लिये हैं।
इसके बावजूद उस मासूम की टीचर न जाने
उसमें क्या गैर भावना रखती है, कि प्रतीक
को दो बार बेहद क्रूरता से पीटा गया। घटना
21 अप्रैल की है। यह विद्यालय स्थानीय चार
नम्बर में स्थित है। पीड़ित प्रतीक के पिता मन्सू
प्रकाश शर्मा सरकारी गौकरी में हैं, तथा उनका
मित्रता स्वामीन रत्न शर्मा के एक क्लक डिस्ट
मकान नम्बर छह में हैं। श्री शर्मा के अनुसार
उनका पुत्र प्रतीक पढ़ाई में बहुत तेज है।
फिलहाल प्रतीक बीधी कक्षा में है। उन्होंने
बताया कि गत बीस अप्रैल को प्रतीक की हिन्दी
की टीचर श्रीमती गिल ने उसे 18 पेज का

एक सुलेख लिखकर लाने के लिये दिया, ताकि उसकी लिखावट में सुधार आ सके। अगले दिन (यानि 21 अप्रैल को) प्रतीक अपना हस्तलिखित सुलेख लेकर श्री गिल के पास पहुँचा। परन्तु उसकी कापी देखकर श्रीमती गिल बुरी तरह से भड़क उठी। उन्होंने तुरन्त प्रतीक की कापी फेंड़कर उसके मुँह पर दे मारी। इसके बाद उन्होंने अपना डंडा उठाया और पिल पड़ी उस भन्ने पुन्ने छात्र पर। बुरी तरह से उसे पीटकर वे उस महिला टीचर का घोष थाता हुआ टीचर की निंदयतापूर्वक पिटाई के आगे वेवारा प्रतीक कुछ धोस तो नहीं गया, लेकिन उसके मुँह से उसकी वेवसी पूर्ण बाँखे व कसण स्टन अवश्य निकल रहा था। प्रतीक दिन भर बैठा-बैठा अपनी कससा में रोता रहा। उस वेवसा की पिटाई का क्रूर दृश्य देखकर अन्य छात्र भी सहम गये। जब श्रीमती गिल का यह ताकत खप्त हुआ, तब प्रतीक के शरीर पर बड़े-बड़े नील धं, उसका पूरा शरीर सूजा हुआ था। स्कूल की सुड़ी हुई, तब प्रतीक कराहते के बीच अपने घर पहुँचा। अपने बालक की यह हालत देखकर प्रतीक के घरवारे बुरी तरह से सहम गये। वे तुरन्त प्रतीक को एम.बी.बी.एस. डाक्टर अशोक के पास ले गये। डाक्टर ने उसका र्थकअप किया। डाक्टर

ने अपनी रपट में स्पष्ट लिखा कि पिटाई के कारण ही प्रतीक के शरीर पर सूजन व अन्य पाव है। डाक्टर ने श्री शर्मा को अपने बच्चे को अभी स्कूल न भेजने की सलाह भी दी। अगले दिन श्री शर्मा प्रतीक के स्कूल भी गये, लेकिन उस दिन श्रीमती गिल छुट्टी पर थी। इसलिये उनसे बात नही हो पाई। उनके पीछे श्री शर्मा ने स्कूल के प्रिंसीपल से अवश्य बात की। परन्तु विद्यालय के प्रिंसीपल ने प्रतीक के परिजनो की समस्या सुलझाने में अपनी विवशता जाहिर कर दी। प्रिंसीपल ने श्रीमती गिल के व्यवहार पर दबे शब्दों में असंतोष भी जाहिर किया।

उस समय सत्य तो प्रकाश शर्मा वापिस घर आ गये। लेकिन अगले दिन (23 अप्रैल को) प्रतीक को पुनः स्कूल भेज दिया गया। अपना कक्षा में प्रतीक को देखकर न जाने फिर क्यों श्रीमती गिल. का गुस्सा बढ़क उठा। उन्होंने प्रतीक को फिर अपने पास बुलाया और धमकी देते हुये पुनः उसकी पिटाई शुरू कर दी। इस बार माधुम प्रतीक को लगातार बारह डंडे उसकी प्यारी हथेलियों पर मारे गये। दूसरी बार निमर्षता से उसे पीटकर धमकाया भी, कि वह उसे हर हाल में सुधार कर छोड़ेगी।

शेष पृष्ठ पांच पर

Overweight

You could be losing

राजीव गांधी हत्याकांड

पुनर्वसु

colleague

कच्ची बर्फ की बिक्री पर पाबंदी लगाया गया है, किन्तु शहर में धीरियां और हेजे के सैकड़ों लोगों के शिकार होने के बावजूद अभी तक गन्ने के रस, कटे हुए फलों और कच्ची बर्फ की बिक्री पर रोक नहीं लग पाई है। मिली जानकारी के अनुसार उक्त वस्तुओं के विक्रेताओं से स्वास्थ्य विभाग के कर्मियों की अच्छी खास लगी बंधी आमदनी है। हालांकि जिला प्रशासन ने कटे-फटे फलों की बिक्री पर रोक सम्बंधी फरमान अवश्य जारी

यहां भी गौरतलब है कि प्रशासन को उपरोक्त सम्बंधी आदेश मजबूरी बश जारी करने पड़ते हैं, परन्तु अपने आदेशों को लागू करना ये अपनी विवशता नहीं समझते। यही कारण है कि आदेश जारी होने के बावजूद आज भी जिले में वे सभी वस्तुएं पडल्ले से बेची जा रही हैं, जिन पर प्रशासन ने पाबंदी लगाने सम्बंधी आदेश जारी कर दिये हैं। इससे स्पष्ट अहसास होता है कि प्रशासन जनसमस्याओं को सुलझाने हेतु कितना चिंतित है।

बी.के महिला ह

फरीदाबाद, 29 अप्रैल। बी.के. अस्पताल के गैल्स होस्टल में बीती रात एक सेवा समिति कर्मचारी ने प्रवेश कर छात्राओं से छेड़छाड़ करने की कोशिश की। पुलिस सूत्रों से प्राप्त जानकारी के अनुसार सेवा दल समिति का सेवादार किशन (25) जो मूल रूप से बिहार का रहने वाला है, बीती रात दाई बजे गैल्स होस्टल की खिड़की से प्रवेश कर साती हुई छात्राओं से छेड़छाड़ करने की कोशिश की।

महिला टीचर की डायन लीला.....

पृष्ठ एक का शेष

इतने पर भी जब स्कूल टीचर की डायन लीला नहीं थी तो प्रतीक के पिता श्रीमती गिल से मिले। उन्होंने अपने मासूम बच्चे को पीटने की शिकायत जब टीचर से की, तो उसने तुरन्त उन्हें बेरुखा जवाब दिया। श्रीमती गिल ने उनसे साफ कहा कि वह तो इसी प्रकार मढ़ायेगी और वह अपनी कार्यशैली में कोई सुधार नहीं लायेगी। आप चाहें तो कुछ भी कर लें। श्रीमती गिल की यह धमकी सुनकर श्री शर्मा सीधे अपनी शिकायत लेकर जिला उपायुक्त के पास

पहुंचे। उन्होंने उपायुक्त को अपनी आप बीती सुनाई। उनकी बात सुनकर उपायुक्त ने श्री शर्मा को जांच का आश्वासन दिया। परन्तु हर बार की तरह इस बार भी उपायुक्त की जांच केवल पीटी गेली ही साबित हुई। उपायुक्त का दिल उस मासूम प्रतीक के शरीर व छोटे-छोटे प्यारे हाथों पर पड़े बड़े-बड़े नील व निशान देखकर भी नहीं पसीजा! उपायुक्त से निराशा लौटने के पश्चात श्री शर्मा ने केन्द्रीय विद्यालय की निर्दयी टीचर श्रीमती गिल के खिलाफ मानव संसाधन विकास मंत्री एवम् उपरोक्त विद्यालय

के उपायुक्त को पत्र लिखकर न्याय मांगा है। श्री शर्मा द्वारा लिखे गये पत्र के जवाब में विद्यालय के उपायुक्त ने कल उन्हें अपने कार्यालय में जांच हेतु बुलवाया है।

नजरिया

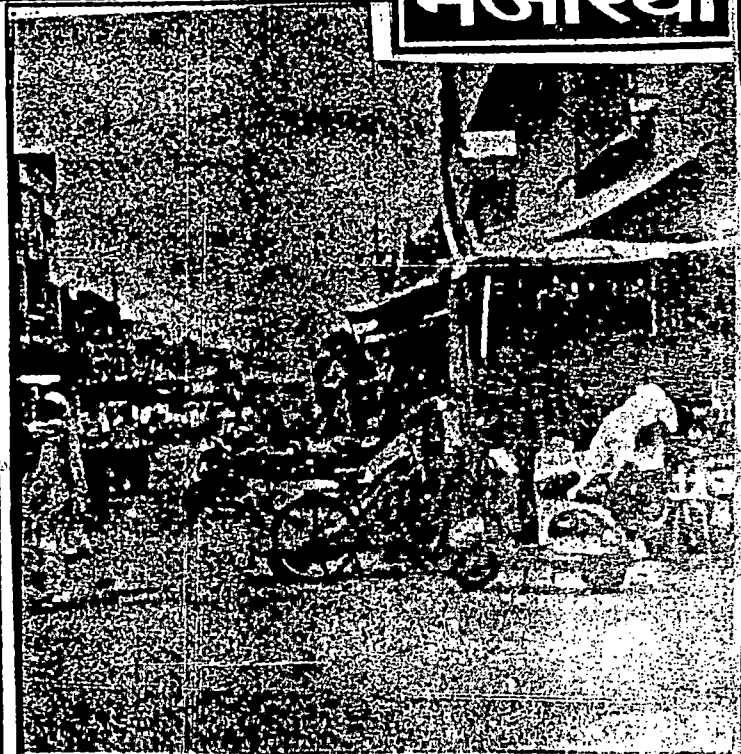
दो कार चोर पुलिस ने दबोचे, दो फरार

खुर्जा, 29 अप्रैल। उ.प्र. के बुलंदशहर जनपद की पुलिस ने कार लूट कर भाग रहे चार बदमाशों में से दो बदमाशों को एक मुठभेड़ में मार गिराया।

बुलंदशहर के वरिष्ठ पुलिस अधीक्षक ने कल सीटी.आई. को बताया कि उक्त चारों बदमाश सोमवार को अलीगढ़ से एक अम्बेसडर कार किराये पर लेकर चले रास्ते में इन बदमाशों ने कार ड्राइवर के हाथ बांध कर जंगल में छोड़ दिया। और कार लेकर फरार हो गए। ड्राइवर ने किसी प्रकार अपने हाथ पैर खोल कर हादसे की सूचना

निकटवर्ती थाने पहास में दी जिस पर जिले की पुलिस सक्रिय हो गयी।

उन्होंने बताया कि भीके से लूटी हुयी कार के अलावा दो देशी पिस्तौल एवं कारतूस बरामद हुये हैं। इनके अन्य दो साथी भाग निकले। उन्होंने बताया कि एक अन्य घटना में बुलंदशहर पुलिस ने एक मकान पर छापा मार कर अवैध शस्त्र बनाने की फैक्ट्री पकड़ी है पुलिस ने इस संबंध में मकान मालिक सहित दो लोगों को गिरफ्तार किया है तथा भारी मात्रा में अवैध शस्त्रों का जखरा व उपकरण बरामद किये हैं।



एक नम्बर बाजार फरीदाबाद में दुकानदारों द्वारा किये गए अतिक्रमण के कारण पड़ता है।

28/4

27 (D)

To Translation

2

ANNEXURE A-1

TARA Wednesday 29 April, 1998
Published by Delhi & Haryana

LADY TEACHER'S DEMON ACTIVITIES (DIAN LEELA)

Sanjay Kapoor, Office Representative

Faridabad 29 April, a boy studying in class IVth standard at Central School No. 2 was beaten down so cruelly grievously by his lady teacher, with the result, the next day the boy instead of coming to his school, had to be admitted in hospital. The nine years old student named Prateek who is innocent, his mistake was that his hand-writing was not good. It is his ordinary and common mistake of the boy, was compensated by way of beating down twice so bitterly by his teacher. The said Prateek is not weak in his studies and he secured 97% marks in Class IIIrd, inspite of that teacher treat the boy with Ill-Will. Said Prateek was mercilessly beaten down by her twice. On 21st April, the school located in N.H.4, Faridabad, the father of Prateek named Satya Parkash Sharma who is in a Govt. service and his house No. 6 is in a block of N.H.3, NIT Faridabad. According to Sharma his son is quite good in his studies and at present Prateek is in fourth class. He stated that on 20th April, the lady teacher Mrs. Gill who teaches Hindi, she gave cursive writing of 18 pages and asked him to complete it with a view to make him tidy in hand-writing. On 21st April, Prateek reached Mrs. Gill, his teacher alongwith his cursive writing, but on seeing the copy of Prateek Mrs. Gill got aggravated and she at once torn the copy of Prateek and struck it with his mouth, after that she picked up the stick and started beating mercilessly and afterwards she consold her after beating that boy so enough. The said boy did not re-act enough but he wept throughout the day in his class. This also re-acted so badly on the other students.

After Mrs. Gill had beaten him down, that boy suffered from any injuries on his body. There was a swelling on his whole body. The school became over Prateek after that, reached his house by way of screaming and crying with the pain. The parents of Prateek on seeing the condition of Prateek got so mentally disturbed and puzzled. They at once took Prateek to MBBS doctor namely Ashok, the doctor checked him up fully. The doctor clearly mentioned in his report that Prateek has suffered swelling and other injuries on his body

..2..

True translation

SS Gill

because of he was beaten down. The doctor further advised his father not to send the school for some period. Next day the father of Prateek named Sharma went to his son's school. But on that day Mrs. Gill was on leave, so he could not contact her. In her absence Mr. Sharma had talked with the Principal of the school but the Principal did not like to solve the problem of Prateek and felt inability. The Principal also condemned the treatment of Mrs. Gill with the innocent Prateek with his low tone.

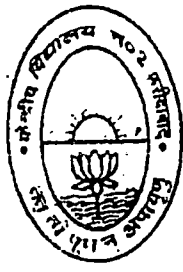
At that time Mr. Satya Parkash Sharma came back to his house. But on 23rd April, Prateek was sent to his school again, then Mrs. Gill again got so aggravated and excited with anger seeing Prateek in her class. She again called Prateek near her and threatened him and also started beating him now. Now this time Mrs. Gill struck with 12 sticks on his palm. Mrs. Gill again threatened Prateek that she would reform him after beating him down so cruelly. Even after that school teacher did not stop her said treatment, then the father of Prateek met the D.C. Faridabad and asked him to enquire into the matter and D.C. Faridabad assured him but when no action taken by the D.C. then father of Prateek made a complaint to Hon'ble H.R.D. Minister against Mrs. Gill and he also moved the letter to D.C. Faridabad and requested him for justice.

True Translation

J. Gill

✓ 73

91-215656



केन्द्रीय विद्यालय नं० 2

एन० एच० IV, फरीदाबाद-121 001

KENDRIYA VIDYALAYA NO. 2

N. H. IV, FARIDABAD-121 001

संदर्भ संख्या

Ref No : KV-2/FBD/

98-19/210 आपन

दिनांक

Dated 29-4-98

इस आभिवक्त ने शिक्षागत की है कि दि. 21-4-98 एवं 23-4-98 को श्रीमती जसवीर कौर जिन्होंने जो कक्षा चतुर्थी की इंचार्ज हैं ने उनके पुत्र की कंडे से पिटार की जिसकी तज्जु से कदहशत में है और विद्यालय जाने के नाम पर रोता है। लिखते समय इसका इशारा भी कांपता है। साथ ही आभिवक्त के साथ आभिवक्त के पुत्र की कक्षा व अठार्वजीय भाषा का प्रयोग किया है और आभिवक्त के पुत्र की कक्षा भी दी। केन्द्रीय विद्यालयों में दात्रों की शारीरिक दंड देने की प्रवृत्ति प्रभावी है। श्रीमती गिल इस घटना के संलग्न में दि. 30-4-98 तक अपना पक्ष प्रस्तुत करें। शिक्षागत की जोटी प्रति अनलोकन हेतु संलग्न है।

✓ श्रीमती जसवीर कौर (PRT)
कक्षा अष्टमा कक्षा पक्षी
के. वि. 2, फरीदाबाद।

जि. वि. का. 1

प्राचार्य

सूचना प्रति सहायक आयुक्त के वि. 2 को दिल्ली संभाग, दिल्ली को शिक्षागत की प्रति के साथ

अनुलग्नक 1 रक

प्राचार्य

Shil

29A

To Translation

74

KENDRIYA VIDYALYA NO. 2,
N.H.IV, FARIDABAD-121 001

ANNEXURE A-2

MEMORANDUM

Ref. No. KV-2/FBD/98-99/210

Dated: 29.4.98

One parent has made a complaint that on dated 21.4.1998 and 23.4.1998 Mrs. Jasbir Gill who is the incharge of Class IVth B has beaten down his son badly with Danda (stick) and that is why the boy has so much frightened that he starts weeping when he was asked to go to his school. While writing his hand trembles. Besides this, also misbehaved with the parents, used un-parliamentary language and also threatened to use sharp weapon. There is a restriction to give physical punishment to the students in the Kendriya Vidyalayas.

Mrs. Gill pleased to submit her explanation latest by 30th April, 1998 in respect of this incident.

The copy of the complaint is annexed herewith for the kind perusal.

Sd/-
Principal

Mrs. Jasbir Gill (P.R.T.)
Class Teacher IV B
K.V. No. 2, Faridabad.

Copy for information to Assistant Commissioner,
Kendriya Vidyalaya with a copy of complaint.

Enclosure: One

Principal

True Translation

J. Gill

Ref. No. 98-99/210

Dated 30/4/98

To

The Principal
K. V. No. 2
P.O.

Sir,

Reference to your memo No. 98-99/210 dated 27/4/98 I am astonished to read all the contents of this memo. Firstly I am not in charge of IV B. I am totally innocent about this incident that I have beaten any child as mentioned in your memo and I have misbehaved with any parents and used any un-parliamentary language against any parents.

I am very well aware about the prohibition of corporal punishment in the K. V. S., since I am working
C.O.D.

Sd/-

Ref. No.....

(31)

Dated.....

76 Annexure B

(31)

For last 17 years and there is not any such complaint against me. This merely seems to be a serious conspiracy generated against me by taking the shelter of parents.

Further as per the written complaint by the parents I did not, took class on 22/4/98 but the record proves I had very much taken the class on that day. I therefore I request you to discourage such complaints by the parents who are taking undue advantage of their rights.

Thanking you.

Date
30/6/98

Copy to A.C
Delhi Region.

Yours Sincerely

J. S. Gill

Mrs. Jasbir Gill

P.R.T.

K.V. No. 2. Sec

cc. to :-

J. S. Gill

2-5-98

मान प्रधानाचार्य

नं० २ कारागार

विषय :- श्री सत्यप्रकाश शर्मा द्वारा श्री गनी गिल (हिन्दी - अध्यापिका लक्षा - चार ४) के विरुद्ध की गयी शिक्षाप्रत के संबंध में :-

32

महोदय, उपरोक्त विषय के संदर्भ में आप के कार्यालय के आदेश दिनांक 27.4.98 (प्राप्त 29.4.98) के अनुसार गठित जांच समिति द्वारा तैयार रिपोर्ट निम्नानुसार है -

1. यह कि अड्डा गिल द्वारा हिन्दी सुधार के लिए प्रतीक शर्मा को पुरा तरह प्रतीक करने कापी काट देने और इस घटना के एक दिन बाद वृद्ध की टपेली पर डण्डे मारने की शिक्षाप्रत के विषय पर कक्षा 8 के बच्चों से प्राप्त संचना - सामग्री, उनके द्वारा गरी गयी प्रश्नात्तरी की गूल प्रतियाँ साक्ष्य के रूप में संलग्न हैं। उन्हे के उत्तर एक दूसरे से भूल नहीं खाते अतः इस विषय पर कोई टिप्पणी करना कोठन है।

2. यह कि शिक्षाप्रत को नें अड्डा गिल से मुलाकात का कोई समय, स्थान तथा किसी प्रत्यक्षदर्शी का नाम नहीं लिखा है। कक्षा अध्यापिका श्रीमती सुनीति वशिष्ठ के अनुसार प्रतीक एक सामान्य स्तर का विद्यार्थी है। उसके लेख में सुधार की आवश्यकता है। उन्होंने उपरोक्त घटनाओं के विषय में पूछित सन्निभता जाहिर की है। अतः इस अल्प समय में इस घटना की दानबान करना संभव नहीं है। इस से कोश शिक्षाप्रत को नें प्राचीन की उपस्थिति में होने वाली घटनाओं का उल्लेख किया है। अतः वे स्वयं साक्षी है और इस विषय में स्वयं जानते हैं।

3. यह कि कोश सत प्राचीन महोदय से संबंधित है। आवश्यक जानकारी हेतु प्रस्तुत।

संतोष लामगा

1. बच्चों की प्रश्नात्तरी की गूल प्रतियाँ (1 से 4)

22/5

28

32 A

ANNEXURE A-4
CONFIDENTIAL

The Principal,
K.V. No. 2, Faridabad.

Sir,

1. That Madam Gill annoyed and beat down ruthlessly (mercilessly) Master Prateek Sharma in order to improve his hand-writing and thereafter, his copy was torn and he was beaten down with the stick on his palm in respect of a complaint. Information material received from the students of Class IV B original question aire (Question-Answer) annexed herewith for the purpose of testimony. Their answers do not telly with each-other. So on this matter, it is very difficult to say anything.
2. That the complainant has not mentioned any eye-witness, place of meeting and its time etc. According to Class Teacher IVth B Mrs. Suniti Vashisht, Prateek is an average student. He needs to improve his hand-writing. She has categorically fealt innocent in respect of the abovesaid incident. So in the short time the enquiry of this incident is not possible. Moreover, the complainant has mentioned all the incident took place in presence of Principal. So he himself is a witness in respect of said incident and he knows all the true.
3. That the remaining is entirely concerned with the Principal.

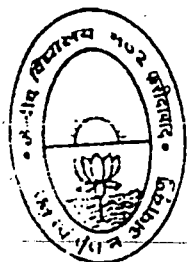
For necessary action.

Enclosures :-

1. Questionnaire of students in original (1 to 15).
 2. A written statement of Class 3 Teacher Smt. Sunita Yashwant
- (12)

True Translation

28:11



केन्द्रीय विद्यालय न० 2

एन० एच० IV, फरीदाबाद-121 001

KENDRIYA VIDYALAYA NO. 2

N. H. IV, FARIDABAD-121 001

①: 91-215656

संदर्भ संख्या

Rel. No : KV-2/FBD/११-११/२१८

दिनांक ६-५-९४

Dated.....

दिनांक २५-५-९४ को दोपहर १२.३५ के लगभग श्रीमती आभा अवस्थी, संगीत अध्यापिका श्रीमती जसबीर कौर गिल, प्राथमिक अध्यापिका के साथ प्राचार्य कक्ष में आयी थी उस समय कक्षा चतुर्थ के छात्र के माता पिता भी प्राचार्य कक्ष में थे। श्रीमती अवस्थी से अनुरोध है कि वे उस समय हुई बातचीत व उस पर अपने विचार इस आपन के तीन दिन के अन्दर प्राचार्य को प्रस्तुत करें।

आपने प्राचार्य को सूचित किया था कि अभिभावक ने आपके समक्ष श्रीमती गिल के साथ आपत्तिजनक भाषा का प्रयोग किया था। कृपया उसकी विस्तृत जानकारी उपलब्ध कराये।

श्रीमती आभा अवस्थी
संगीत शिक्षिका
मकान नं: 1407
एच० २२-१९
फरीदाबाद

जि. एल. ए. कौर
प्राचार्य

— श्रीमती —

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To TRANSLATION

KENDRIYA VIDYALYA NO. 2,
N.H.IV, FARIDABAD-121 001

ANNEXURE A-5

MEMORANDUM CONFIDENTIAL

Ref. No. KV-2/FBD/98-99/218

Dated: 6.5.98

On dated 24.4.1998 at about 12.35 p.m. Smt. Abha Awasthi Music Teacher alongwith Mrs. Jasbir Kaur Gill visited Principal's office when the parent of Master Prateek Sharma Class IV were also present there.

Mrs. Awasthi is requested to explain and submit her view on the talks alleged to have been taken place at that time within three days of this memo to Principal

You informed to principal that the parents used un-parliamentary and objectionable language with Mrs. Gill in your presence. Please explain it in detail.

Smt. Abha Awasthi,
Music Teacher,
House No. 1407,
Sector 19, Faridabad.

Sd/-
Principal

True Translation

[Signature]

सेवा में,

श्रीमान प्रधानाचार्य
केंद्रीय विद्यालय नं०-2
एन.एच.-4, एन.आई.टी.
फरोदाबाद

ANNEX 48 8/6

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विषय : श्रीमती आभा अवस्थी, संगीत अध्यापिका का स्पष्टीकरण

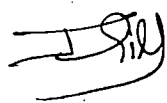
तारीख : आ.अ./स.अ./के.वि.-2/4-98 दिनांक 13.5.98

महोदय,

आपके/आपने 10 के.वि.-2/एच.सी.टी./98-99/218 दिनांक 06.05.98
जो मुझे दिनांक 12.05.98 को मध्याह्न 15.40 बजे पर प्राप्त हुआ, उसके
तारीख में मैं निम्नलिखित स्पष्टीकरण आपके कृपापूर्ण अवलोकनार्थ एवं न्यायोचित
कार्यवाही हेतु प्रस्तुत कर रही हूँ :-

जैसा आपने 24.4.98 को दोपहर 12.35 बजे के लगभग आपके वक्ष में उपस्थित
होने का वर्णन है, साथ ही आपके उस समय हुई बातचीत व उस पर मेरे विचार
उक्त आपन को पावती के तीन दिन के अन्दर आपको प्रस्तुत करने का निर्देश
दिया है तथा आपने यह भी स्पष्टतः लिखा है कि मैंने आपको सूचित किया था
कि अभिभावक ने मेरे समक्ष श्रीमती जसवीर गिल के साथ आपत्तिजनक भाषा का
प्रयोग किया था और तदन्तर्गत आपन के माध्यम से आपने मुझे उसका उपयुक्त
मानकानुसंग उपलब्ध कराने का निर्देश दिया है।

उपरोक्त के संबंध में, मैं स्पष्ट करना चाहती हूँ कि 24.4.98 को शुक्रवार का दिन
था। आवश्यक है कि शुक्रवार को छठे पीरियड में मैं कक्षा हस्तियाँ "A" में संगीत का
अभ्यास करती हूँ और तदन्तर्गत उक्त तिथि को भी मैं विनम्रता से सारा "A" में
संगीत के अभ्यास में व्यस्त था।



...2/-

अतः संदर्भित तिथि की तथाकथित समय पर मैं न तो आपके कक्षा में आई और
न मुझे आपके द्वारा उपर्युक्त वर्णित घटना के संबंध में कोई जानकारी ही है,
अतएव मैं किसी भी प्रकार की जानकारी आपको उपलब्ध कराने में असमर्थ हूँ।

दि 13-5-1998

आपकी विश्वास भाजन
आभा अवस्थी
श्रीमती आभा अवस्थी
संगीत अध्यापिका

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TO TRANSLATION

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ANNEXURE A-6

To

The Principal
Kendriya Vidyalaya No. 2,
N.H.IV, NIT Faridabad.

Sub:- Clarification of Music Teacher Smt. Abha
Awasthi.

Reference: Aa:A/SA/K.V.2/4-98 Date 13.5.98

Sir,

In reference to confidential memo vide
S.K.V.-2/H.B.D./98-99/218 dated 6.05.98 which I
received on 12.5.98 at 15.40 p.m. sharp. I hereby
submit my following clarification in the same
matter:-

As you have stated in memo that on dated
24.4.98 at 12.35 p.m. I was present in your office
and at that time what conversation made and my view
in respect of that and I have been directed by you
to submit clarification of the memo within three days
of receipt and you have also clearly mentioned as
I have informed you that the parent used an object-
ionable and un-parliamentary language with Mrs.
Jasbir Gill in my presence. That I have been
directed to produce the detailed information regard-
ing the said memo.

In reference to above, I want to clarify that
on 24.4.98 it was a Friday and on every Friday I
teach music in Class IIIrd in 6th period and I was
busy with my students with music teaching in that
class on that day and date too.

Therefore, on aforesaid date and time I was
neither present in your room nor came there nor have
any knowledge about the described incident. So I am
not able to produce any sorts of information in this
matter.

Dated: 13.5.1998

Yours sincerely,

Sd/-

Smt. Abha Awasthi
Music Teacher.

True Translation





केन्द्रीय विद्यालय संगठन (दिल्ली संभाग)
KENDRIYA VIDYALAYA SANGATHAN (DELHI REGION)

ज. के. वि. परिसर, नया मेहरोली मार्ग, नई दिल्ली-110067
J.N.U. CAMPUS, NEW MEHRAULI ROAD, NEW DELHI-110067
दूरभाष (Tel.) : 6165045, 6189046, 6175061

* (No.) F. /

-KVS(DR)/ .. / ..

दिनांक (Date) 23/6/78

Regd./ConfidentialMEMORANDUM

The undersigned proposes to hold an inquiry against Smt. J.K. Gill, PRT, KENDRIYA VIDYALAYA No. 2, Faridabad, under Rule 14 of the Central Civil Services (Classification, Control and Appeal, Rules, 1965 as extended to the employees of Kendriya Vidyalaya Sangathan. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure-I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure-II). A list of documents by which and a list of witnesses by whom, the article of charges are proposed to be sustained are also enclosed (Annexure-III & IV).

2. Smt. J.K. Gill, Primary Tr. is directed to submit within 10 days of the receipt of this Memorandum a written statement of his/her defence and also to state whether he/she desires to be heard in-person.

3. He/She is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He/She should, therefore, specifically admit or deny each article of charge.

4. Smt. J.K. Gill, Primary Tr. is further informed that if he/she does not submit his/her written statement of defence on or before the date specified in para 2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the CCS(CCA) Rules, 1965 or the orders/directions issued in pursuance of the said Rule, the inquiring authority may hold the inquiry against his/her exparte.

5. Attention of Smt. J.K. Gill, Primary Tr. is invited to Rule 27 of the Code of Conduct as prescribed in Article-55 of the Education Code for Kendriya Vidyalayas under which no employee shall bring or attempt to bring any non-official or outside influence to bear upon any superior authority to further his/her interests in respect of matters pertaining to his/her service under the Sangathan. If any representation is received on his/her behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Smt. J.K. Gill, PRT. is aware of such a representation and that it has been made at his/her instance and action will be taken against his/her for violation of Rule 27 of the Code of Conduct mentioned above.

6. The receipt of the Memorandum may be acknowledged.

Smt. J.K. Gill, PRT,
Kendriya Vidyalaya,
No. 2 Faridabad.

(G. D. SHARMA)
ASSISTANT COMMISSIONER &
DISCIPLINARY AUTHORITY

Copy for information to :-

1. The Deputy Commissioner(P), KVS(HQ), N.Delhi, w.r.t.
his letter no. _____
2. The Principal, KV No.2 Faridabad. . . . , for information.

ASSISTANT COMMISSIONER &
DISCIPLINARY AUTHORITY

[Handwritten signature]

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ANNEXURE-I

STATEMENT OF ARTICLES OF CHARGE FILED AGAINST SMT. J.K. GILL, P.T., KENDRIYA VIDYALAYA NO. 2 FARIDABAD.

ARTICLE - I

The said Smt. J.K. Gill, while functioning as Primary Teacher during 1998 at Kendriya Vidyalaya No. 2, Faridabad has beaten Master Pardeep Sharma, a student of class IV-3 on 21.04.98 and 23.04.98 to the extent that swelling has come up on the arm of student in contravention of the instructions contained in VV circular no. 2 (CDN No. P. 11-7/71-KVS Dated 1.7.71). She has thus committed grave misconduct under Rule 3-1 (i) (ii) & (iii) of the CCS Conduct Rules, 1965 as applicable to the employees of KVS.

J. Gill

(39)
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ANNEXURE-II.

STATEMENT OF IMPUTATION OF MISCONDUCT OR MISBEHAVIOUR
SUPPORT OF THE ARTICLES OF CHARGES FRAMED AGAINST SMT. J.K.
GILL, PRT, KENDRIYA VIDYALAYA NO. 2 FARIDABAD.

ARTICLE - 1.

The said Smt. J.K. Gill, while functioning as PRT during 1996 at Kendriya Vidyalaya No. 2, Faridabad has beaten Master Parteek Sharma, a student of class-IV B on 21.4.98 and 23.4.98 by slapping & by Danda. The act of inflicting corporal punishment to the students, is highly irregular and objectionable on the part of the teacher.

According to circular no. 2 (CDN No. F. 11-7/71-KVS dt. 1.7.71, corporal punishment in the Kendriya Vidyalayas is to be discouraged in right earnest. Where necessary, the Principal and teachers should in consultation devise such corrective means as may be deemed useful in cases of habitual defaulters - but not with a rod by inflicting physical pain. Any teacher violating these instructions is liable for disciplinary action in accordance with the CCS (CCA) Rules, 1965 - applicable to the employees of the Sangathan.

In view of the above, it is clear that Smt. Gill has violated the instructions contained in circular no. 2 (CDN no. F. 11-7/71-KVS dated 1.7.71. Smt. Gill has thus committed misconduct as per Rules 3-1(i) (ii) & (iii) of CCS, Conduct Rules, 1964 as extended to the employees of Kendriya Vidyalaya Sangathan.

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ANNEXURE-III

LIST OF EVIDENCES BY WHICH THE ARTICLES OF CHARGES
FRAMED AGAINST SMT. J.K. GILL, PRT, KENDRIYA VIDYALAYA
NO. 2 FARIDABAD ARE SUPPOSED TO BE SUSTAINED.

1. Circular no. 2 (CEN No. F. 11-7/71-KVS dated 1.7.71.
2. Complaint of Sh. Satya Prakash Sharma, Father of
Master Parateek Sharma, dated 24.4.98.
3. Medical certificates dated 27.4.98 issued by
Dr. Ashok Kumar, C-107, Dabua Colony, NIT Faridabad.
4. Copy of report of investigation team dated 2.5.98
containing of S/Sh. D. H. Ashishtha, FGT Smt. S. Bhatia,
H.M. and Renu Arora, JGT.
5. Reply of Smt. Gill, PRT dt. 30.4.98.

ANNEXURE-IV

LIST OF WITNESSES BY WHOM THE ARTICLES OF CHARGES FRAMED
AGAINST SMT. J.K. GILL, PRT, KENDRIYA VIDYALAYA NO. 2,
FARIDABAD ARE SUPPOSED TO BE SUSTAINED.

1. Master Parateek, class IV B
 2. Sh. Satya Prakash Sharma, 3A/6, NIT Faridabad.
 3. Master Neelu, a student of class IV-B
 4. Monitor, Boys & Girls of Class IV B
- J Gill

ANNEXURE B/B

A17(Col14)

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411

The Assistant Commissioner,
Disciplinary Authority,
J.N.U. Campus, News Mehrauli road
New Delhi - 110067.

SUB: WITHDRAWAL OF CHARGE SHEET, REPLY IS KEPT RESERVED.

1. This is with reference to your memo No. F 21-24/98 - KVS (DR) 774 dated 23.6.1998, I state as under:
2. The allegations levelled against me in annexure I and II of the said memo are false, Frivolous baseless and conspired.
 - (i) The A.C. has not constituted any preliminary enquiry in this regard so as to find out the truthfulness. Therefore the opinion formation to issue a chargesheet abruptly is arbitrary, illegal, void & malafied.
 - (iii) The annexure III contains documents such documents are not sustainable in law because such Medical certificate can be procured from any known Doctor without any difficulty. The A.C. (D.R.) has not consulted the rules framed in this regard by the respective competent authority. Thus reliance on this medical certificate is also arbitrary and guided by the notions at the whims of A.C. (D.R.) . Therefore this document is not sustainable in law and is not worth of evidence under the definition of evidence. Therefore this document must have been rejected by the A.C. (D.R.) . The medical certificate attached is fake because . The said document has not specified the nature of injury on the left arm and the certificate is without proper rubber stamp . It also does not show whether it is a sickness or fitness certificate. Therefore this document is not worth of evidence.

Contd..2.

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2 (i) The Diary No. shows that the alleged complaint was diarised at No. 100 on 27.04.98. The A.C. (D.R.) has not explained the reasons of delay of Complaint, that the incident alleged is of date 21.04.98 & whereas complaint is of 27.04.98. Had there been any injury alleged on the child then parents must have run towards the Civil Hospital and the Police, nothing of the sort was done by the Parent as is alleged therefore the entire case is conspired, motivated because of extraneous considerations. The A.C. (D.R.) has not made any answer on this aspect also. This proves that the Law has not been protected but only one sided false picture has been believed which is arbitrary and melafied. Therefore documents needed to be rejected.

3. In annexure III a document alleged to be enquiry report by some teachers, which found that it is difficult to comment on this aspect. This proves that no case even prima facie exist against the C.O. Therefore the issuing of chargesheet is melafied even the class teacher of IV B Mrs. Suniti Vashisth as per this document was completely ignorant on this aspects. Entire opinion formation by A.C. (D.R.) is melafied.

4. Annexure - IV, the Statement of the alleged witnesses do not exist on the charge sheet.


Therefore it is requested to withdraw the charge sheet because charges alleged are melafied, illegal and void.

The reply to this charge sheet is kept reserved till the disposal of this representation.

C.C.

1. D.C., K.V.S. (H.Q.)
2. Commissioner (H.Q.)
3. Joint Secretary (H.R.D.)

Yours faithfully,


(MRS. JASBIR GILL)
P.R.T.
K.V. NO. 2 FBD.



SEC / HANDEAD 02.10.11
SPF 1779
NAME: HARSH KUMAR SHARMA COMM. KENDRIYA VIDYAL.
CITY: DELHI
FROM: JASBIR DILLI 121117-0.FEB. 110
INS FOR RS. 0 / 5-STAMP RS. 0
ANT: 00.00 005.25M / 05/10/25 12:41
FEB051421171911



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ANNEXURE A/8

To

The Commissioner

K.V. S.18 Institutional Area

Shaheed Teet Singh Marg

N. Delhi

Sub: Complaint against Mr. Rajeen Vashisth & Anita
Vashisth & request for cancellation of trans-
fer from K.V. No.2 FBD to Paluwas (Bhiwani)

Sir,

The under sign is working in K.V. No 2. FBD and recently been transferred to Paluwas (Bhiwani) without assigning any reasons at the behest of my Principal Mr. R.K. Vashisth. I am to inform you that at present I am lying on my bed under heavy duress and depression and can not move from my bed without the advice of my Doctor. Medical certificate will be sent to your good self after some recovery in my health.

Sir, perhaps you may not be aware of full facts when Mr. Vashisth, my Principal through chairman approached you for my transfer and after hearing one side story, your good self was pleased to transfer me without

Shil

P.T.O.

(2)

92 (4)

affording me any opportunity to explain my position. However the full facts are given here under:

(I) That prior to Mr. Vashisth, Mr. Chhibara, who is now working as Education Officer under your kind control, used to harass me for one reason or the other and ultimately, he was able to defame me with the help of one Satya Prakash Sharma, father of Pardeep Sharma, a student of class IV B new class V and Mr. Chhibara was able to get served upon me a chargesheet through Sh. G.D. Sharma, Assistant Commissioner, Even when preliminary enquiry conducted was in favour of the undersigned. However the undersigned challenged the action before the court of law and till date the department is unable to file its written statement, though about one year has been lapsed.

(II) That the undersigned then filed a criminal (case) complaint in the court of chief Judicial Magistrate F.B.D. Under section 166, 192, 218, 120(B), 500, 504 & 507 I.P.C. and the Hon'ble court was pleased to issue summons to Mr. Zile Singh Chhibara E.O. & Chief Editor, Sandhya Tara (News paper) prima facie holding them as accused.

P.T.O.

—Sill

93 (15)

(3)

That as soon as the summons were served upon Mr. Chhibara, Mr Chhibara, Rajeev and Mrs. Anita all three came to my residence at about 7.30 P.M. Mr. Rajeev Vashisth directed me (not requested) to withdraw the complaint or be ready to face the consequences. Mr. Rajeev used the following language.

"मैं उम क्या आपने दिखास सादक, मेरे बुरजी का तवा कर रखा है। या तो अपने केश को वापिस ले लो नहीं तो आपके साथ ऐसा करेगा कि नौकरी करना मुला दूंगा। मैं कानून तो कुता ह, कानून से कुछ नहीं होता। मैं पांच महीने में प्रिन्सीपल बनकर आसाम से वापिस अपने घर में आया हूँ और देखो आपका कानून, मैं और मेरी पत्नी एक ही विद्यालय में है, हर समय मेरे साथ रहती है, उसकी स. सी. आर. उसका पति प्रिन्सीपल रजीव वशिष्ठ लिखेगा और आप सबका प्रिन्सीपल की पत्नी श्री गति अनीता वशिष्ठ पी. आर. टी. लिखेंगी।

मिस्टर रजीव ने मेरे ही तार में बहतीजी गो गो और अपनी पत्नी की डाल पर चुटकी भर कर कहा कि मेरी शादी रोजी। हमारे पति की तरह मैं पति नारी हूँ जो मुझे धोउकर अमेरिका में जाकर बैठ गया है। सार, जब ये सब बातें हो रही थी तो एक सज्जन भी हमारे घर में आये हुए थे वे एक मैकेनिक भी था। मिस्टर रजीव नील में ही अपना विश्वास व्यक्त करते हुए उनसे दाले जाने की तरफ कहा क्योंकि उनके चिल्लाने की आवाज सुनकर पड़ोसी भी मेरे घर में आ गये थे।

—Jill

P.T.O

A-8

45 A

94

: 45 :

- (iii) That as soon as the summons were served upon Mr. Chikara, Rajiv and Mrs. Anita all three came to my residence at about 7.30 p.m. on 22.9.99, Mr. Rajiv Vashisht directed me (not requested) to withdraw the complaint or be ready to face the consequences. Mr. Rajiv used the following language:-

Madam, why have you annoyed and harassed my teacher (Guruji) Mr. Chikara. Either you withdraw your criminal case from the court otherwise I will teach you a lesson, so that you forget about your service. Madam, law is a dog, nothing can be done through the law, I have become a principal within a period of five months and got myself transferred from Assam and now I am staying at my home. Look at your law, I and my wife both are serving in the same school. She is all the times with me. I will write down ACR of my wife and my wife Smt. Anita Vashisht PRT will write down ACR of all of the staff members.

Mr. Rajiv Vashisht committed misbehaviour in my house by pinching the cheeks of his wife that she would always live with me. I am not like your husband, who has gone to America after leaving you. Sir, when all this was going to happen at that time a gentleman was also present at my house and a mechanic was also present. Mr. Rajiv was shouting at me and I replied that I believe in law and court and told all of them to go from my home, because some neighbourers also rushed my house on hearing the voice of those persons.

True Translation

28/11

(4)

Sir, on the next day i.e. on 23/9/99 I went to the office of my Principal to hand over information letter along with photocopy of Summary of the Court which have been given to me by my advocate to serve through proper channels. Mr. Rajeev Vashishth not only torn the letters and summons committing a contempt and thrown on the floor using filthy language for me.

Next day i.e. on 24/9/99 after the prayer, Mrs. Vito directed all the primary teachers to assemble in the room of the Principal but under signed doesn't listen I went to my class. Soon with in 5 minutes I was called by the Principal and as I went in its room I found that all primary teachers were assembled and Mr. Vashishth started abusing me badly also used filthy language and started having something in his hand but then he signed San from his office like a "Token" & I jumped from the wall of the school. The door was locked and Mr. Rajeev was running. After the under signed and I tried to go to the school there after some passage heard my crying voice. He stopped the car & helped me to take the nearby police station.

J. S. J.

(5)

Where I lodged the complaint and I also lodge complaint with the chairman K.V. No. 2. Faridabad, Kalyan Samiti. Copies of all complaints are annexed herewith for the perusal and for necessary action at your hands. The complaint is self explanatory.

Sir

I) Now in case the transfer of one lady is ordered without any enquiry of the facts that lay is not far away when such incidents will continue to happen and helpless ladies will commit suicide, by harassing by such person.

II) It is very strange that both husband as a Principal and wife as a P.T. in the same school which is against Rules. The teachers are treating the wife of Mr. Rajeev as their Super boss and it is learnt that some of the teachers have given in writing under pressure something adverse to me.

I) Further I would also like to intimate your good self that the Principal Mr. Rajeev had threatened me to get my sons kidnapped and threatened me to get my brother and father's murderer convicted brother and father.

P.T.O.

Jilly

(6)

97 (18)

I am very much worried and tensed about this threatening.

Sir, the present report is being made to your good self with the hope that you being the head of the K.V. Sangthan will impart me Justice and keep my transfer order in abeyance.

Sir, only after receipt of your action taken report, I shall further move to further authorities but Sir, I will not leave no stone unturned till the under signed get Justice including to approach to Human Right Commission.

Thanking you

I am your obedient
teacher

Date 4/10/99

J. S. Jy

Action report
not later than
7 days.

Mr. X. Jashin 911
H.No 1217 Sec 7D
Fandaband

J. S. Jy

Copy enclosed

1. Civil Suit file
2. Criminal Suit file
3. Summon of HZ. S. Chhibara
4. Information letter
5. Copy of F.I.R. against Sh. R. K. Vashisth
6. Application to Haryana Women Welfare
7. Complaint against Sh. R. K. Vashisth and Mrs. Anita Vashisth PRT. to Chairman

Silly

①

पैरमैन के (10/10/2020)

42/21012

विषय — प्राचार्य द्वारा जान भी मारने की धमकी के सम्बन्ध में
महोदय, सविनय निवेदन है कि मैं श्री मरि-असबीर बिल-
केन्द्रीय विद्यालय संगठन में पिछले 18 सालों से कार्यरत
हूँ आज तक मेरे सम्बन्ध में कोई बालर रिपोर्ट नहीं है
पिछले साल प्राचार्य श्री जी. उ. एस. धिमरा के द्वारा मुझे
विनम्र रूप से लगा किया गया व मेरे द्वारा कोई भी
सम्बन्धित कार्य नहीं किया गया जिसके सम्बन्ध में
कोई रिपोर्ट नहीं है। दूसरे ओर कोई भी द्वारा उक्त
से एक हफ्ते पहले भेजा गया। किन्तु दिनांक 24/9/99
को जब मैं 8.30 बजे विद्यालय कायी-तो फ़ैलफ़ैल के
बाद प्राचार्य की श्रीमति, जो कि हमारे साथ प्राथमिक
कक्षापिका हैं, के द्वारा कहा गया कि कोई भी कक्षा में
नहीं जायेगा। मैंने कहा हम कक्षा के लिए जा रहे हैं व बिना
प्राचार्य के बुलाये कक्षा नहीं छोड़ेंगे। थोड़ी देर बाद
प्राचार्य महोदय के द्वारा मुझे बुलाया गया व कहा गया कि
इस डिसिप्लिन-उन्चाज है इसे एक कक्षापिका को यह कहना
व उक्त कक्षापिका को यह कहना सारी प्राथमिक कक्षापिकाओं
को कक्षा में नौकिसा के बोलना हुआ था मेरे द्वारा विरोध -
करने पर उनके अन्दी अन्दी बोलियों दी व जान के
मारने की धमकी दी गई। कहा गया कि मैंने जाप व
मार्ग के विषय पर उनके लज्जा-कार है, मैं भी
कोर्ट होगा पर मुझे नहीं छोड़ेंगा। मैंने अन्दी के

Miss

Self C.L. का performance मारकर 11.11 Manojam को
 देया व उन्होंने Not sanctioned
 ती। वृत्ति विद्यालय में चारों तरफ लगे लगे हुए
 इसलिये मैं दिवार लगाना हू। फुट की छदकर अपनी
 जान बचाकर पुलिस चौकी गयी व वहाँ पर F.I.R.
 लॉज करवाया है। सर मुझे प्राचार्य महोदय के द्वारा
 वापिस लेने कन्याया गान से मारने की
 अंकी दी जा रही है। कृपया मुझे शान्तिपूर्वक अपनी
 कार्य निभाने का कामे द्वारा छुड़ प्रबन्ध किया जाये
 । सुरक्षा का भी छुड़ किया जाये। सर, यह मेरे ऊपर
 आरोप लगाया जाया है कि मैं विद्यालय की Discipline
 charge हू व मैंने किसी अध्यापिका को violent किया
 है। इनकी पत्नी भी हमारे विद्यालय में प्राथमिक
 अध्यापिका है। सर वो भी Principal को ही करती है
 स्टाफ को आवश्यक जगह से देवाने की कोशिश
 करती है व अपनी सहेलियों को Mandarichantay
 भी देती है। उन्ही का सहारा लेकर जबरदस्ती सारी
 प्रथमिक अध्यापिकाओं को मेरे रिवलाफ सिरवने के लिए
 बाध्य किया गया व मुझे violent कहकर व छदी-छदी
 ललियों देकर मारने की धमकी दी गई। कृपया मुझे
 इसका समाधान बताया जाये। कन्याया मुझे अपनी जान
 को खतरा है।

-कथवाय।

दिनांक
 24/11/99

पार्थी
 श्री मतिजसबीर गिल
 प्राथमिक अध्यापिका
 के. ०. टी. नं. ०२
 पारीदाबाद

28/11

TRANSLATION

101

50

50A

ANNEXURE A-9

To

The Commissioner,
Chairman Kendriya Vidyalaya No. 2,
Faridabad.

Subject:- Threat by the Principal to kill the
Lady Teacher Mrs. Jasbir Gill and
face dire-consequences.

Sir,

I am Jasbir Gill who has been serving for the last 18 years in the Kendriya Vidyalaya organisation as teacher. I have no any wrong report in my connection so far. Last year, Principal Z.S. Chikara un-necessarily tortured me mentally and after that I instituted a criminal case against him in which summon orders were made on 24.8.1999 and those summoning orders were sent through Post earlier to a week. Today, dt. 24.9.1999 when I came to the school at 8.30 a.m. then, after concluding the prayer, the wife of the Principal who is also a teacher in the same school said that no teacher will attend the class nor enter it. I replied that we come here for teaching the students and i shall not leave the class unless the Principal will send summon to call us.

After some time, the Principal called me and told me that "Are you a disciplined incharge?" (TUNE IS ADHYAPIKA KO YEH KAHA TUNE US ADHYAPIKA KO WO KAHA) You told this teach this and you told that teacher that. He made sit all the primary teachers inside his office, when I opposed this then the Principal abused me in a filthy language and threatened me to kill me and to face with dire consequences and further warned me that my father and mother have also murdered some one else and been sentenced by the court also. I will also face imprisonment but I shall not spare you. I immediately applied for half C.L. and handedover the proforma to H.M.madam. but she did not sanctioned my leave and sent it out after marking 'not sanctioned', in the school which is properly locked by all the sides, so I quickly jumped the wall at the height of about six feet and escaped myself some how and rushed to police post

True Translation

28/9

: 2 :

and at there I got registered my case.

Sir, I have been forced by the Principal to withdraw my criminal case, otherwise my life is in danger and I am receiving many threats of my life as well. Please you may manage me some security for me with a view to perform my duty properly. Sir, this is a false allegation on my part that I am a disciplined incharge of vidyalya. I have not pointed out any other teacher, although the wife of Principal is also a Primary teacher but infact she is the fulfilled Principal. She is to suppress the staff members and provide undue advantages to the teachers who obey her blindly and she has also compelled all the primary teachers to write against me and she says me get-out and abuses me in a filthy language and threatened me for life. Kindly consider my problem and suggest me any sollution otherwise I may face with dire consequences.

Thank you,

Dated: 24.9.1999

Yours sincerely

(Smt. Jasbir Gill)
Primary Teacher
Kendriya Vidyalya No.2
Faridabad

True Translation

J. Gill

सेवा में

श्री गान नरिष्ठ पुलिस अधीक्षक
फरीदाबाद

✓ 10/ (52)

महोदय,

श्री श्री मति गराबीर गिल प्राथमिक अध्यापिका के बीचों बीच

रक्त रक्त में कारगर हैं। इस विशाल में लगातार 8 साल से का
रत हैं। यह कि 24/1/99 को प्रातः 8 30 बजे में विशाल में पहुँची। प्रातः
को प्राथमिक के बाद मेरी सह अध्यापिका प्राचार्य की पत्नी श्री मति
अनिता वशिष्ठ ने हम सब प्राथमिक अध्यापिकाओं को आदेश दिया कि
आप सब पहले वशिष्ठ साहब (प्राचार्य) के कक्षा में पहुँचें, कोई भी
मक्षा में नहीं जायेगा। और दारा 20 बजे के बाद भी वही पर
वही ही दारा व अरुण साहब ने बोली कि मैं प्राचार्य की पत्नी हूँ
हैं। 20 बजे के बाद भी वही ही हैगा। इसके बावजूद भी मैं
हले कक्षा में गई, कक्षा में पहुँची ही थी कि चापरासी प्राचार्य का
बुलावा लेकर आया। मैं तुरंत प्राचार्य कक्षा में पहुँची। वहाँ पर मैं
अपनी प्रति प्राचार्य श्री रजनी वशिष्ठ व उनकी पत्नी को (श्री मा
अनिता वशिष्ठ) अपनी ओर घूरते हुए पाया और मुझे देखते हैं
प्राचार्य श्री वशिष्ठ बोले कि तुने बहुत दादा डिरी फैला रखी है। कम
कारा का कायम दिखाती है तो वही विशाल में गिर दिये। कम
त करती है। कक्षा में वही गिर दिये। कम
हने पर कि ऐसा तो मैंने कुछ नहीं किया। इस पर वशिष्ठ साहब की
हरी होठ मेरी ओर अश्लील बालियाँ देते हुए मुझे और वही
मैं तेरा 20 बजे के बाद भी वही ही हैगा। इसके बावजूद भी मैं
मारने की बगकी दी कि तुने दिकारा-दिकारा कैसे वापिस लेने की
पर मेरी 20 बजे को मैं नहीं जान्नी। श्री गान दिकारा साहब मेरे
मुँह में ही है और 20 बजे मैं। कक्षा वापिस ले लेगी तो यहाँ से

— 25/11/99

सचिनी-हूँ वरना गरीबाबाद में रहना मुश्किल कर दूंगा। मेरे
 पिता-बाद तो मर चुके हैं। मेरा गाँव कायून के रखतुले
 गाँव का Murder करके रंगाया गया है। मेरा Murder भी
 गाँव में ही की जा चुका है। आगे मेरा बाप जिन्दा है। मुझे
 मेरे बाप ने बगवा दिया व पाँच गरीबों में अपने घर अपनी बी
 भाई-भतीजी सबको रेंग कर रहा है। देखा तो कायून, लुटे
 रीदाबाद में आने के लिए बैठे हैं। यह कि जब 24/9/99 को
 मेरे मारने व बेइज्जत करने के लिए मेरे पीछे भागे तो मैं आप
 नाल की रक्षा हेतु विद्यालय की Boundary Wall फलंग कर बा
 र और बाहर निकल रहे आदमी जो कि कार में जा रहा था, मेरी म
 र्या और मुझे नजदीकी पुलिस स्टेशन पर पहुँचा दिया। वहाँ
 वहाँ शिकायत की लेकिन आज तक कोई कार्यवाही नहीं हुई। व
 लिस कमी ने कह दिया कि विद्यालय वालों ने हमें ही गलत ब
 सा बापत में अपने दखलबाज श्री अशंकर आयुक्त रंग
 रीदाबाद से मिली और अपनी बात बताने की कोशिश की लेकिन
 श्री प्राचार्य साहिब वह गलत तथ्यों को बताते हुए कुछ
 अध्यापिकाओं को दोष देकर व प्रभाव में डालकर दूसरों को करवा लिए
 यरमैन साहब को दिया दिने जिसके तहत उन्होंने मेरा स्थानान्तरण
 आदेश कर दिया। जब मैंने चैयरमैन साहब से अपने कामों पर
 स्थान के लिए कहा तो उन्होंने कहा कि हमें प्राचार्य की पत्नी का क
 र्म का कुछ तो रंगाया जा (परिवार) मुँह बना ही पड़ेगा। मैं चुप
 चुली आई। अतः श्री मान यह सब कुछ मेरे खिलाफ इसलिए कि
 मैं कि मैं श्री दिवरा के कौंस की पैरवी न कर सकूँ और इनके
 रहकर ही जी चाहे मुँह करवा सकूँ। श्री मान मेरे पाते भी नहीं
 आती ही अपने ही होते हैं। बच्चे को साथ रहेगी है।
 अतः श्री मान जी मे प्राचना है कि मेरी जान गाल की र

—Shil

True
TO TRANSLATION

105

52A

ANNEXURE A-10(COLLY)

To

The Senior Superintendent of Police,
Faridabad.

Sub:- APPLICATION FOR REGISTERING THE CASE WHEN NO
ANY ACTION TAKEN SO FAR BY THE CONCERNED
POLICE POST AGAINST THE CULPRITS.

Sir,

I, Mrs. Jasbir Gill, Primary Teacher, Kendriya Vidyalaya No. 2 request you that on 24.9.1999 I submitted an application to the concerned Police Post Incharge concerning with the Principal Rajiv Vashisht who has man-handled me and threatened me to kill and also for my safety of life. I am serving as P.R.T. in the same school, Sir, that I have instituted a criminal case Under Section 166, 218, 192, 120-B, 500, 504 and 507 IPC in Mini Secretriare, Faridabad against Shri Zile Singh Chikara, E.O. during the month of March, 1999. In the same criminal case, when the Hon'ble Court summoned the accused persons on 24th August, 1999 to be presented in Hon'ble Court, then Mr. Zile Singh Chikara, Rajiv Vashist alongwith his wife visited to my house and pressurised me to withdraw my abovesaid criminal case. When I refused this and all the three persons became angry and left my house. Sir, I am living alone at my home because my husband Shri M.P.S.Gill is living in California City in U.S.A. Sir, on 24.9.1999 the Principal of K.V. No. 2 availed the opportunity of the said thing and he threatened me for my life and put me in peril then I crossed the boundary wall of my school and was helped lateron by one car man who took me to the concerned Police Station, where I lodged my case stating therein the entire incident and about the said mis-behaviour of said principal. I had to cross the boundary wall of my school, because all the school gates were locked intention-ally, I started making a noise save me-save me then that car-man let me at the concerned Police Station and he moved away after assuring me when you feel my presence here. Sir, I have not pursued my case properly, because I am alone here and the concerned Police Station has itself not taken any action against the culprits, so I am sending the

True Translation
J Gill

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facts of the case to the Authorities either by Fax or courier mail. Kindly look into the matter and register my case.

Yours sincerely,

Sd/-

Smt. Jasbir Gill
House No. 1217,
Sector 7-D, Faridabad
Phone No. 240463
Dated: 25.9.99.

Copy to :-

1. Chief Minister, Haryana Govt. Chandigarh,
2. I.G. Gurgaon Range,
3. D.C. Faridabad,
4. S.H.O. NIT Faridabad,
5. Halqa Officer, NIT Police Station, Faridabad.

True Translation

J. Gill

My file is closed

सेवा में,

पुलिस अधीक्षक महोदय

फरीदाबाद ।

विषय : सम्बन्धित चौकी में दी गई अर्जी पर कोई कार्यवाही ना होने पर मुकदमा दर्ज करने के लिए पत्र ।

श्रीमान जी,

मैं श्रीमति जसबीर गिल प्राथमिक अध्यापिका के.वी.नं.2 एन.एच.4 निवेदन करती हूँ कि दिनांक 24.9.99 को मेने चौकी इन्चार्ज नम्बर चार को एक प्रार्थना पत्र केन्द्रीय विद्यालय नं.2 के प्रचार्य श्री राजीव वशिष्ठ पा जान से मारने की धमकी देने पर दिया था । मैं स्वयं उसी स्कूल में कार्यरत भी हूँ । महोदय मेरा केन्द्रीय विद्यालय संगठन के ई.ओ. जिले सिंह चिकारा से मार्च 99 से एक मुकदमा भा0द0सा0 166, 218, 192, 120बी, 500, 504, 507 लघु सचिवालय में जारी है । इसी मुकदमे में जब न्यायालय ने आरोपी व्यक्तियों के खिलाफ 24.8.99 को जब गमन जारी किये तो जिले सिंह चिकारा के साथ श्री राजीव वशिष्ठ व उनकी पत्नी ने मेरे निवास स्थान पर आकर मुझ पर मुकदमा वापिस लेने का दबाव बनाया तथा उसके उपरान्त ना मानने पर सभी व्यक्ति क्रोधित अवस्था में मेरे निवास स्थान से चले गये । महोदय मेरे पति एम.पी.एस. गिल भी इन दिनों अमेरिका के केनीफोर्निया शहर में होने के कारण मैं घर पर अकेली हूँ । महोदय दिनांक 24.9.99 को केन्द्रीय विद्यालय नम्बर दो के प्रचार्य ने इन्ती बातों का लाभ उठाते हुए मुझे अकेली जान कर विद्यालय में जान से मारने की धमकी दी तो मैं स्कूल की दीवार स्कूल के गेट पर ताले होने के कारण फांद कर अपनी जान बचा कर भागी । तथा एक कार चालक मेरे बचाओ बचाओ चिलाने पर घटना का ब्योरा सुन मुझे सम्बन्धित चौकी पर छोड़ कर इस मामले में कभी भी अपना आवश्यकता का आशवासन देकर चला गया । महोदय मैं अकेली महिला किसी अन्य का थाने में जाने के लिये फिलहाल साथ ना गिल पाने व अभी तक चौकी में कोई खास कार्यवाही ना होने के कारण इस मामले की मूचना बड़े अधिकारियों तक फेक्स या कोरियर डाक द्वारा ही पहुंचा रही हूँ । कृपया इस मामले में मुकदमा दर्ज कर उचित कार्यवाही करके मुझे न्याय दिलवायें ।

प्रतिरिपि :

- 1- मुख्यमंत्री हरियाणा सरकार, चण्डीगढ़
- 2- आई.जी. गुडगांव रेंज
- 3- उपायुक्त फरीदाबाद
- 4- थाना अध्यक्ष एन आई टी फरीदाबाद
- 5- हल्का आफिसर एन आई टी थाना

प्रार्थी

श्रीमति जसबीर गिल

हाउस नं.1217 से0 7डी

फरीदाबाद

फोन नं. 240463

दिनांक 25/9/99

TO TRANSLATION

ANNEXURE A-10

54A

To

The Senior Superintendent of Police,
Faridabad.

Sir,

I, Smt. Jasbir Gill, Primary Teacher, Kendriya Vidyalaya No. 2, N.H.4, Faridabad serving there for the last eight years. That on 24.9.1999 at 8.30 a.m. I reached my said school. After morning prayers my colleague teacher wife of the Principal named Anita Vashisht directed all the primary teachers that you all just reached in the office of the Principal named Vashisht, no one go to the class room and on my asking about resolution spoke in rude voice that I am wife of Principal, this is only resolution, whatever I want that will be. In spite of that I reached the class room as soon as I reached the class, the peon came there and told me that Principal is calling you. I at once reached the office of Principal. There I found the Principal Sh. Rajiv Vashisht and his wife staring at me and stated on seeing me that you are spreading DADAGIRI so much. Some times you talk about discipline, what are you, are you a discipline incharge when I said that I had not done like this at this, Vashisht Saheb after leaving his chair abusing me snatched towards me and told me that I just see your law and discipline and he threatened me to kill and face dire consequences and told to withdraw the criminal case of Chikara on 22nd, you refused it.

Mr. Chikara is my teacher and E.O. also, if you withdraw the case then you stay with us otherwise I will difficult to live at Faridabad. My father was the Assistant Commissioner and my brother is a criminal and has murdered police man and have also faced criminal imprisonment. I will murder you and my father is alive to save me, my father has made me Principal here and after five months I am at my home town alongwith my wife. We both are relaxing and enjoying in same school.

When on 24.4.1999 Principal ran after me with a view to out-raise my modesty and kill me, I at once jumped and crossed the boundary wall of the school for the sake of my safety then outside the people going

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True translation
J Gill

54A

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: 2 :

in the car came for my help and left me nearby police station. There I lodged my complaint, but no action taken so far by the police, policemen told that we have enquired the case in the school School-wale have told you guilty. I met my Chairman Sh. Uma Shankar, Commissioner, Faridabad and explained my all problems, but they all came under the influence of Principal who twisted the facts of the case against me and tempted the authorities and my colleague primary teachers forged to manage papers by signatures against me and put the same before the Chairman, Commissioner, when I personally requested the Chairman to treat my case, then he told me that you have to obey the Principal and his wife and whatever reversed you have said against them you will have to face the consequences for this, then I returned back silently. So I request you that all has been done against me, so I have not pursue my case against Chikara as my husband is also not here and I am alone and live here with my two children so you are kindly requested to help me for my life security, which is in danger.

Yours sincerely,

Dated: 27.9.1999

(Mrs. Jasbir Kaur)

True Translation
Jilly

हरियाणा महिला कल्याण समिति
(फरीदाबाद (हरियाणा))

विषय— प्राचार्य श्री राजीव वशिष्ठ व उनकी पत्नी श्री मति अनीता वशिष्ठ द्वारा किये गये अशुद्ध व्यवहार के सम्बन्ध में।

महोदया, दिनांक 24/9/99 को सुबह 8.30 बजे मैं विद्यालय पहुँची।
प्रतः काल की प्रार्थना समाई के दुरन्त बाद प्राचार्य श्री वशिष्ठ की पत्नी श्री मति अनीता वशिष्ठ ने प्राथमिक विभाग की सभी अध्यापिकाओं को आदेशात्मक भाषा में कहा कि अनीता कोई भी कक्षा में नहीं जायेगा व हंगामी H.M को कहा कि आप बड़े बच्चों से कक्षार सँभालने के लिए कह दी। अनीता हम सबको वशिष्ठ साहब के ऑफिस में जाना है। मैंने अपनी सह-अध्यापिका से प्राचार्य की Resurrection को माँग की तो अनीता कहा कि प्राचार्य वशिष्ठ की बीबी ही उनकी Resurrection करती है व आप-आप कक्षा में चली जा। सारी प्राथमिक अध्यापिकाएँ चली गईं लेकिन मैंने बिना प्राचार्य की Resurrection के जाने से इन्कार कर दिया और मैं अपनी कक्षा में चली गई। जैसे ही मैं कक्षा में पहुँची वैसे ही वासुदेव चुपचाप आया और बोला साहब आपका बूला रहे है, मैं दुरन्त प्राचार्य कक्षा में चली गई। वहाँ जाकर मैंने पाया कि सारी प्राथमिक अध्यापिकाएँ तो दूर खड़ी पर लौड़ी हुई थीं व प्राचार्य की पत्नी उनके पास खींच पर लौड़ी हुई थी। श्री मति साधना देकर H.M खड़ी हुई थी, मैं भी वहाँ जाकर खड़ी हो गई तो मैंने प्राचार्य और उनकी पत्नी दोनों को मेरी ओर धरते हुए पाया और मुझे धरते ही श्री वशिष्ठ बोले कि तुने बड़ी बुरा करी फैला रही है। कभी दिकारा को वापस दिखाती है तो कभी विद्यालय में Disrespect को बतल करती है। वया है इ, क्या Disrespect अच्छा है। मेरे द्वारा यह

(Signature)

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 मैंने पर कि आप अपना Disipline Incharge देख लीजिए यदि आपने मुझे Disipline Incharge होनेगी और मैंने कुछ नहीं किया तो तबिले साहब सीधे-कुसी होड़ मेरी और कश्मील वालियों देरी इस मुफ्त और लीले कि ठहर गा मुझे मैं बताता हूँ कि इस लया है? मैं अपने जान से मार दूंगा। मैं वहाँ से अपनी इज्जत और जान बचाकर आगी और पिछलाय की Banned by Wall से दूरकर लचाओ लचाओ चिल्लाते इस आगी तभी वहाँ रुक कारवाला कार शेवकर मेरी मदद के लिए मेरे पास आया और मुझे पास की कलिस चौकी पर ले गया। जहाँ मैंने अपनी Complaint दर्ज करायी और वही व्यक्ति (दस्तावेज 4/9/88) की मेरी Application देकर ठाया। बाद में मुझे पता चला कि प्राचार्य और उसकी पत्नी ने प्राथमिक अध्यापिकाओं को गैर खिलाफ लिखने के लिए बाध्य किया और किसी एक अध्यापिका को द्वारा विरोध करने पर उसे भी स्थानान्तरण की जागी दी। सभी अध्यापिकाओं से लिखवा कर हस्त पिछलाय कमिटी के Discharge में सम्मिलित की सम्मिलित करवा लाये। मैं लगभग पौने पाँच बजे रोजरमैन साहब से मिल पाई तो उन्होंने मुझे देखते ही बिना कोई बात सुने कहा कि मैंने आपका Discharge सम्मिलित कर दिया व मेरे कार-कार कागह करने पर उन्होंने मेरी Application पढ़ी व मुझसे कहा कि आपकी सब्सो पड़ी चाली यह है कि आपने प्राचार्य को लीपो का करण नहीं माना, 'कल इसका सुनागिया ली गोजना ही पड़ेगा। इससे सारी अध्यापिकाओं ने आपके खिलाफ लिखा है। मैंने कहा "सर। बड़े काइन्च की बात है कि जो पिछले काठ साल से मेरे साथ काम कर रही है, उन्ही अध्यापिकाओं ने किया एक ही देन में मेरे खिलाफ क्यों लिखा? क्या मैं एक दिन में ही बुरी हो गई? इन प्रिन्सीपल के साथ ग। पिछले द. गतीने से

Sily

जी कार्य कर रही हूँ और आज ही दिवस शुरू होने से पहले ही मैं बुरी हो गई। महोदय प्राचार्य बारह बजे से पहले पहले हमारे के.वी. होट ऑफिस भी पहुंच गये मेरा कार्ड कार्ड को लिख। मैं यह सब मेरे खिलाफ साजिश नहीं तो और क्या है? लेकिन चैयरमैन साहब को मेरा जर्क नागवार गुजरा। फिर मैंने कहा कि सर कृपया आप मेरी पूरी बात सुनिए वास्तविक स्थिति कुछ और ही है।

वास्तव में यह दिनांक 23/9/99 को मेरे आवास से ही शुरू हुई है। दिनांक 23/9/99 को शाम 7-8 बजे के लगभग सूर्यपूर्व प्राचार्य श्री जी. डी. एस. दिगारा, वर्तमान प्राचार्य श्री राजीव व. विशिष्ठ और उनकी पत्नी श्री मनि कनील विशिष्ठ मेरे घर पर आये। मेरे घर आने का कारण सूर्यपूर्व प्राचार्य श्री जी. डी. एस. दिगारा के साथ माच 1999 मा. द. सु. की द्वारा 166, 218, 112, 120 (B), 500, 504, 507 के तहत दाल रहे हैं और जिसको Renewable Court के द्वारा दिनांक 24/9 को Contingency में ले लिया गया। तब श्री दिगारा के द्वारा कहा है। इसलिये प्राचार्य महोदय वर्तमान प्राचार्य श्री राजीव व. विशिष्ठ के साथ मेरे ऊपर कैसे वापिस लेने का दवाब डाल रहे थे। विशिष्ठ साहब ने मेरे से कहा कि दिगारा जी K.V. Anwar-ul-Ilahi में उनके ब्रक रहे हैं और ऊपर E.O. है स्कूल ही संगठन को कभीन। इसलिये कैसे ही आपको वापिस लेना ही पड़ेगा। तैसी आप यह भी जानती हैं कि आजकल Principals की power बढ़ गई है तब मैं 24 दूधरे के ऊपर-ऊपर आपका स्थानान्तरण करवा सकता हूँ। तैसी भी मेरा राजनीतिक हाथ बहुत लम्बा है। पांच महीने में कभी कोई Principal को अपने घर आया है देखो मैं आया हूँ। लोग पूछे हो जाते हैं उनको अपना घर नहीं मिला। मेरी पत्नी मेरे पास लय में ही है, हनयहराजा-रानी का हिसाब। इसलिये मैं इस कानून

Signature

को नहीं होगा। हिन्दुस्तान का कानून बारीबी के लिए है, कुतुब
को इस लोग कानून के पीछे घूमते हैं, गर जाते हैं जयाय नहीं
मिलता। इसलिए आप इस कुतुब कानून को हटाने को और बिना
साहब से सम्झौता कर लो। यह सब सुनने के बाद मैंने उनकी
बात से असहमति जतारते हुए कानून के द्वारा कानून में ही मरते-
दम तक विश्वास व्यक्त किया और कहा जो कुछ होगा जयायालय के
माध्यम से ही होगा। मेरी बात सुनते ही तीनों एक सप्ताह के अन्दर-
अन्दर मेरे स्थानान्तरण की वमकी देकर चले गये।

मेरे द्वारा अपने वकील को यह सारी बात बतवायी तो उनके द्वारा
फरीदपुर के वी.वी. को सूचित करने के लिए एक नोट लिखा गया
जिसके अन्तर्गत 23/1/99 को मेरे पञ्चायत कार्यालय को लेकर गयी और एक
कोपी वहीं रूसीय मुक्त वापिस करने व वी.वी. के पास रखने की
सुझाव तो उन्होंने उसको फाड़ कर फेंक दिया। जिसका मैंने किसी वा-
यफ सौन्दर नहीं किया कि मैं यह रजिस्टर्ड पोस्ट से भेज दूँगी और
मेरे वकील को माली जुरी। दिनांक 24/1/99 को प्राप्त निम्नलिखित
शुक्र होने से पहले ही मैं इतनी दुरी हो गई कि चेयरमैन साहब
को मेरा *Traveller's cheques* न करना पड़ा।

कुन्ता में मेरी आपसे करबहु-गोर्चना है कि इस साजिश
से मुझे बचाया जाये व कानून की इज्जत पर कोचु जाऊँ
दी जाये, साजिश कागजों को सजा दिलाकर मुझे मेरे माय
कारने के अधिकार को पुनश्चर रखने द्वारा सचरञ्च प्रजापन्थ
मार्ग में शान्ति से रहने दिया जाये।

प्राची दुर्गा
श्री मति जसवीर गिल
मं. नं. 117 Dec 70
फरीदाबाद

Received dated 27/9/99

—Rishi

Alakdeep

TO TRANSLATION

55A ~~18~~ 114

ANNEXURE 'A-11'

To

The Haryana Women Welfare Society,
Faridabad.

Sub:- In respect of mis-behaviour of Principal
Sh. Rajiv Vashist and his wife Mrs. Anita
Vashist against Mrs. J.K.Gill.

Madam,

On dated 24.9.99 at 8.30 a.m. I reached my school, just after the morning prayer, the wife of principal Smt. Anita Vashisht ordered all the primary teachers not to go to their classes and she said to H.M. ask the higher classes students to mind the primary classes. Now all we have to go to the office of Vashisht Saheb. I demanded my co-teachers that please verify the resolution of principal then she replied that the resolution of principal is only his wife and you please go to the office. All the primary teachers have already gone to the office of the principal but I refused to go to the office of Principal, without knowing the resolution and afterwards I departed to my class as soon as I reached my class, thereafter, Vasu Dev peon came and stated that Principal Saheb is calling you. On hearing this, I at once proceeded the office of Principal. At there I found that all the primary teachers were sitting at the sofas at some distance and the wife of Mr. Principal was sitting near the chair of Principal. Smt. Sadhna Thakkar, H.M. was standing at that time, I also stood near Mrs. Sadhna Thakkar, then I found that Principal and his wife started staring me and continuously looking at me with bibling eyes and on seeing me Mr. Vashisht spoke that you have prevailed a lot of DADAGIRI in the school. Some times you teach Chikara about the laws and some times you talk about the discipline of the school, who are you? Are you a discipline incharge? On my stating that please you check-up your record and if you have appointed me as discipline incharge then definately I am a discipline incharge, and I have not done any wrong then Vashisht Saheb immediately after leaving his chair snatched at me and after abusing in a filthy language and spoke me just stop I just teach you a lesson that what you are? I shall kill you. Thereafter, I liked to proceed from there after saving my life and jumped and crossed the boundary wall of the school and screamed please save-me

True translation
J.K.Gill

save-me then immediately one car man stopped his car and rushed for my help and immediately took me to the Police Post, where I registered my complaint and the same person on 24.9.1999 handed-over my application in the school (at the hand of the principal), later I came to know that Principal and his wife specifically compelled my other colleague primary teachers to make a complaint against me and one of the abovesaid teacher while opposing this then she was threatened to get her transferred. Afterward the Principal of school procured my transfer approved by Chairman K.V. No.2, after having submitted the remarks from other teachers made against me. I afterwards could be able to meet my chairman about 4.45 p.m. then he without looking at me and without hearing me told me that I have already recommended your transfer and afterwards when I requested him again and again then he studied my application and narrated me that your one of the most blunder is that you did not away the wife of the principal, now you have to face the consequences, other all the primary teachers have also stated just against you. I collidely said, "it is very estonishing that the teachers who have been working for the last eight years with me they have not stated anything just reversed to me so far". I became so bad in their side only a day? I have also been working with the present Principal for the last six months and today I became so bad when the day has not started. Madam, Principal has come to our K.V. Head Office for the purpose of getting me transferred, if it is not some sorts of conspiracy and what is more? But the Chairman did not accept my logid; I further said that please you listen me the reality is something different.

Infact, this started w.e.f. 22.9.1999 from my own residence, on 22.9.1999 at about 7 to 8 p.m. Ex. Principal Sh. Z.S.Chikara, present Principal Sh.Rajiv Vashisht and his wife Smt. Anita Vashisht came to my house. The main reason of these persons to come to my house that a criminal case during the year 1999 Under Sections 166, 218, 192, 120-B, 500, 504 and 507 of IPC pending in the criminal court at Faridabad, in which the Hon'ble Court dated 24.8.99 has also taken a cognizance and summons have been issued against previous Principal Sh. Z.S.Chikara, so the Ex.Principal and Present Principal both are compelling me to withdraw the abovesaid criminal

True translation

Sh. Rajiv

57A-58
116

case. Vashisht Saheb told me that Mr. Chikara has become my teacher (Guru) in the K.V. Andrews Ganj and now at present he is E.O. of the same organisation, so you are required to withdraw your case. Now you further know that the powers of the Principal have been increased and I can get you transferred within 24 hours. Moreover, I have got the big political approach, no any Principal has returned back his home town within a period of five months only. Please set my example. People get old and did not get their home town. My wife is also a teacher in the same school. It is just like the matter of 'king & queen'. So, madam law is nothing, the Indian law is only for the poor people, the people walk after the law like dogs, but finished themselves, they do not get justice that's why you leave this bloody and non-sence law and go for a compromise with Chikara Saheb. After this all this, I dis-liked all that and believed in the law and said whatever is done that is all through the Hon'ble Court. After this on hearing my statement, all three have threatened me to get me transferred within a period of week, afterwards I told each and everything to my Advocate. I also submitted a representation through proper channel to my Advocate and on 23.9.1999 I went to Principal's office and I showed one of the copies of my principal with a view to make endorsement on it and then same to return it back to me, afterwards he torn all my papers which I did not oppose, considering that I would send them by Regd. Post and thereafter, I went to my class room. On 24.9.1999 the Chairman Saheb recommended my transfer earlier to day begins and I became so bad in the site of the Chairman.

In the end, I request with my folded hands that please spare me from the present conspiracy and fabrication and the justice is obeyed. The conspirator and fraudulent people be ordered to be punished, if found guilty, and justice be provided me and it is also ordered that my transfer order be cancelled and I be allowed and permitted to work here in the same institution, so as to keep peace and good behaviour in a democratic country.

Yours sincerely,
Sd/-

SMT. JASBIR GILL
H.No. 1217, Sector 7-D
Faridabad.

Received dt. 27.9.99

Sd/-

True Translation

J Gill

117

59

पाम

श्रीमान् पाचार्य
क०वी० न०२
फरीदाबाद

यि, 24/9/99 की घटना के बाद जब मैं 25/9/99
को विद्यालय गई तो सजिस्ट्र आपने मुझे - सजिस्ट्र
होने के बाद ही सिंगरु करेगी, नहीं तो नौकरी से ही
रवलपुस करवा देगा। लेकिन आज दिनांक 27/9/99 को
मैं 8.30 बजे आपने मुझे विद्यालय में नहीं बुलाने
दिया और वहाँ कहीं काम में जाने दिया। मैं आपसे
हेतुबोध करती हूँ कि मुझे विद्यालय जाने दिया जाये।

Copy to Chairman
Commissioner
✓ M.T.P. F.B.D.

पार्थी
—

श्री मरि जाहबीर गिल
पी० कार० टी०
K.V.N. 2. F.B.D.

—

59A

TRANSLATION

ANNEXURE A-12

118

To

Principal,
K.V.No. 2, Faridabad.

Sir,

After on dated 24.9.1999 when I on dated 25.9.99 went to my school then you restrained me and prevented me from putting my signature on attendance register and told me that you can do signature here after getting your transfer only, otherwise, I will get you terminated, but today on 27.9.1999 at about 8.30 a.m. the Principal did not allow me to enter the school nor allow me to go to class room.

I kindly request you that please allow me to go to the school.

Copy to Chairman

Commissioner
M.C.F. Faridabad.

Yours sincerely,

Sd/-

Smt. Jasbir Gill
P.R.T. K.V.No. 2,
Faridabad.

True Translation



66

To

Chairman
K.V. No.2,
Faridabad.

Subject :: Misbehaviour by the Principal Mr. Rajeev
and his wife Mrs. Anita Vashisth.

Sir,

Today on date 24.09.1999, I reached my School
at 8.30 a.m. After attending the morning assembly
Mrs. Anita Vashisth (Primary teacher) asked to every
teacher to accompany her, her husband's (Principal)
office. I did not pay any heed to her, went to my class
IV- B as usual. Thereafter Vasudev peon came to my
class and told me that principal is calling me. I went
to the Principal room where I saw Principal's wife and
other teachers were present. He immediately shouted

at me (to discipline Incharge) तू Discipline Incharge

है क्या? मैंने कहा आप अपना record देखिए, अगर
आपने discipline Incharge बनाया है तो जरूर होऊंगी।
फिर प्राचार्य बोले कि मैंने बड़ी दादागिरी फैला रखी
है। कभी दिकारा जी का कायना देखती हैं तो कभी स्कूल
में discipline की बात बुरी है। मेरे द्वारा इन बातों का
पिरोदा करने पर वो कुर्सी से उठकर मेरी गैर लपके और
मेरे पीछे भागे। मैं अपनी इज्जत और जान बचाकर भागी
और विद्यालय की boundary wall से छूटकर, अचाको बचाकी
करती हुई भागी जहाँ एक कार चालक ने कार रोक दी
और मैंने उससे जारी बात बताई तो वह मुझे नगदीक
के Police station पर ले गया जहाँ मैंने अपनी complain
नोट करा कराया। वह व्यक्ति इस मामले में कभी भी
अपनी आवेष्टकता को भावनात्मक देकर चला गया।

Jill

(60)

TO TRANSLATION

: 60 :

120

ANNEXURE A-13

To

Chairman,
K.V. No. 2, Faridabad.

Subject:- Misbehaviour by Principal Mr. Rajiv
and his wife Mrs. Anita Vashisht.

Sir,

Today on dated 24.9.1999 I reached my school at 8.30 a.m. after attending the morning assembly, Mrs. Anita Vashisht (Primary Teacher) asked to every teacher to accompany her, her husband's (Principal) Office. I did not pay any heed to her, went to my class IVth B as usual. Thereafter, Vasu Dev peon came to my class and told me that Principal is calling me. I went to the Principal's room, where I saw principal's wife and other teachers were present. He immediately shouted at me, are you disciplined incharge, I replied please check-up your record. I you have made me discipline incharge, then I will be definately, then principal spoke you have prevailed Dadagiri in the School. Sometimes, you teach the law to Mr. Chikara and some times you talked about discipline in the school. When I opposed all the things, then Mr. Principal just after getting up from the chair, snatched before me and ran after me with a view to outraise my modesty. I also ran away after saving my modesty and life and thereafter I jumped the boundry wall of the school and screamed 'save-me save-me'. Then one car man stopped his care and I narrated entire things to him then he took me to concerned police station, where I lodged my FIR, that man assured me that he will be a witness in my case, when I require him.

True translation

J. S. Gill

6T 121

Sir, such type of indecent behaviour is not worthy of a person of a stature of Principal. Thereafter I came to know that he and his Mrs. both made the teachers to write something against me. I met you and told you the sequence of the events in writing but you spoke to me that you have already recommended my transfer from K.V. No.2, Faridabad from this I feel astonished that the person who misbehaved against me has been protected by you. The rule of law has been flouted to benefit a class of wrong doers. Sir, I may be (I am not admitting) any thing) but for argument sake if any one is aggressive to such an extent are in provocative to certain degree. The person against whom such acts are performed is duty bound to take the recourse of law. The decency demands that the written explanative must had been sort to establish the rule of law. Decency does not demand that a gent p Principal run after a lady teacher to catch her and to touch her body. The wrong doors who are closed to you had been trusted unquestionally by you that you did not ask him that why a lady who is working for the last 6 months with you became aggressive with you to such an extent. What provocative words were spoken by the Principal and what circumstances existed which compelled you to recomend my transfer. The actual reason behind. it that I filed a criminal complaint against Mr. L.S. Chhikara, Ex. Principal K.V. No.2, Faridabad and Chief Editor, Sandhya Tara, for which the cognigence had been taken by the honourable court by gummoning the culprits (gummons enclosed). Mr. Rajeev was a student of

J.S.D

K.V. Andrews ganj Delhi, when Mr. Z.S.Chhikara was P.G.T. Economics, therefore with the motive to save his Gura and to frurtrate my case such and xpa episode was fictionally created by Principal and his Mrs.

I further state that recomending of transfer by you (as per your own oral version) has proved that my case in court of law get frustrated. Now I request your honour that what ever the allegations made by the Principal if any and also the statement of all the witnesses should be supplied to me by registered A.D. post at the following address:-

Mrs. Jasbir Gill,
House No. 1217, Sector 7-D,
Faridabad.

So, that I may take the recourse to law and also I request your honour if your statement that you have recommended my transfer is true then, it is illegal, arbitrary, unjustified act on your part without hearing the other party i.e. myself.

I further intimate you that xam I had handed over a representative to Mr. Rajeev Principal who tore of my representative .

At this time myself and Principal with the wife who is a k P.T. were in his room. Therefore he should be not only be advised but also dicrected that he should not come in the way of the case which I have already filed and he should maintain complete peace in the Vidhalaya. Now, I apprehend when ever I will go to the school, he will again perform the same act against me and will not

...4..

[Signature]

63
123

allow me to enter in the Vidyalaya. Your power of recommendation of transfer if any has been malafiedly motivated by him. Therefore, I request ~~yt~~ you kindly do not allow any body to get your power misused.

C. &:-

To,
Chairman through one copy proper chanel,
and other is through speed post.

Thanking you,

Your's sincerely,

J. S. Gill

✓ Mrs. Jasbir Gill

K Y. No 2.

F13D

H. No. 1217 Sec 7D.

F13D

✓ Date 28/9/99.

J. S. Gill

(64)

SEC 7 FARIDABAD 16/9900
SPP 1710
NAME: THE COMM. M.C.F., E.K. CHOMK, FBD.
CITY: FARIDABAD 121
From: JASBIR GILL, 121/77-D, FBD.
INS FOR RS. 0 / P-STAMP Rs. 15
Gas. 20M/ AMT NULL / 01/10/99



ANNEXURE
- A-14

Chairman
K.V. No. 2
FBD.



FBD514211710121

Sub: Request for copy of the so called complaint and the attested true copy of the evidence if any adduced by Mr. Rajeev Vashisth (Principal K.V. No. 2.)

R/Sir

It is learnt reliably that you made certain recommendations for my transfer from K.V. No. 2. Faridabad to the Commissioner K.V. 3. You are requested to confirm in writing if any such recommendations for my transfer was made by you? If it is true then a attested true copy of the so called complaint and attested true copy of entire evidence adduced by so called complainant should be provided to me at the earliest.

Thanking you.
Yours Sincerely
J Gill

Mrs Jasbir Gill
H No 1817, Sec 7 D
Faridabad

Date
11/10/99

Copy is kept for
record & necessary action.

J Gill

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ANNEXURE A/15

125

KENDRIYA VIDYALAYA SANGATHAN
(DELHI REGION)
J.N.U. CAMPUS, NEW MEHRAULI ROAD, NEW DELHI-110067.

F.10-4/98-KVS(DR)/14628

Dated: 28/9/98

TRANSFER ORDER

Following employee(s), is/are hereby transferred to the Vidyalayas mentioned against each with immediate effect in ~~the public interest.~~ public interest.

S.No.	Name & Desgn.	KV where working	KV where transferred
1.	Smt. J.K. Gill, PRT (one case only)	No.2 Faridabad	Paluwas (Bhiwani)

(Signature)
28.9.98.
(G.D. SHARMA)
ASSISTANT COMMISSIONER

Copy to :-

1. Individual concerned.
2. Principals concerned.
3. ~~Comm.~~ Comm. (Admn.), KVS(HQ), N.Delhi.

Dy.

(Signature)
ASSISTANT COMMISSIONER

केन्द्रीय विद्यालय

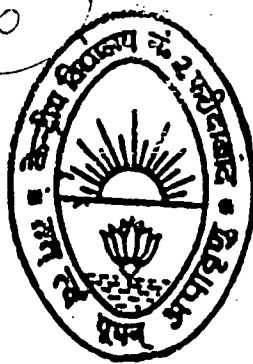
नं० २

एच० एच० ४, फरीदाबाद-१२१००१

दूरभाष : ४१५६५६

संदर्भ क्र० के० वि०-२, फरीदाबाद/

Ref. No. K.V.-2/FBD/99-2000/442



ANNEXURE A/16

KENDRIYA VIDYALAYA

No. 2

N. H. 4, FARIDABAD-121001

Phone : 415656

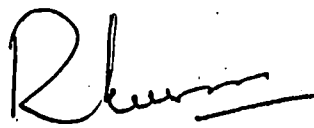
दिनांक

Dated.....29.9.99.....

RELIEVING ORDER

REGISTERED AD

Smt.J.K.Gill, PRT of this Vidyalaya has been transferred to Kendriya Vidyalaya, Paluwas(Bhiwani) vide KVS(DR) letter No. F.10-4/99-KVS(DR)/14628 dt. 28.9.99 (Individual copy enclosed). She is relieved from her duties in absentia w.e.f. 29.9.99(A.M.) with the instructions to report for further duties to the Principal, Kendriya Vidyalaya, Paluwas (Bhiwani)


(R.K.VASHISHTHA)
PRINCIPAL

✓ Smt.J.K.Gill,
PRT,
H.No.1217/7-D,
FARIDABAD

Copy to:-

1. The Principal,
Kendriya Vidyalaya,
Paluwas(Bhiwani)
2. The Assistant Commissioner, KVS(DR), N.Delhi.
for information please.
- 3.


PRINCIPAL

241784

129

श्री गान 5. H. 0 सगाह

गाना गेक्टर नं 7

प्रतीक्षा काट.

मिनासा है जो कानून विद्यालय नं 2 N.H. 4 NIT में
अध्यापिका का मद गार कार्यरत थी। विद्यालय का प्रिंसिपल
विवक्षित) 24-9-99 को मुझे ज्ञात हुआ कि गाने के लिए मो पीके हाथ में
कट्टे लिये हुआ था। मैं उस गैर न कबरा को भर्ती। गेटों
को तोड़ने लगा, जो कि जिले काररगा मुझे प्लान मांटे का गाना
मडा और उन्का कार नाले के गैरी लहायता गाने न छोडे तब
पहंचा दिया। मैं के आते हैं इस कटना को रिपोर्ट लिख कर उस
मरुई और 25-9-99 को S.P का को Complaint
मा। अब लम्बे रही जा रही का। दि 30-9-99 प्रिंसिपल ने
दालमर order करवा दिये।

अब वह आगला है रहा है कि गुरहाग करको गान
अपहरण कर लुंगा - इस का कहना है कि आ का
गाने में गान मारकर काट चुके हैं और अब गाने
मारकर कर लुगे हैं और वन्चों का अपहरण का
लेगे। प्रतीक्षा बहुत भयभीत है गहरी पैसा गहरी हो कि
गाने वन्चों का अपहरण करेना दे। इस लिखे गाने द
है कि इन गिलगाना मांग न मारनाई की जा का उन
जागत गुरुका को न मारने दिया जाये ताकि वह इन
काटनाई का अपहरण नही करके।

मिनासा

3/10/99

[Signature]

[Signature]

श्री गान जहागीर विभा
गाना 10/10/99 से 7/10/99

67A

TO TRANSLATION

128

ANNEXURE A-17

To

The S.H.O.
P.S. Sector 7,
Faridabad.

It is requested that applicant is living in house No. 1217-D, Sector 7, Faridabad and serving as a primary teacher in Kendriya Vidyalaya No. 2, N.H.2, NIT Faridabad. The Principal of the school Rajiv Vashisht on 24.9.1999 attempted on my life with a view to kill and murdered me. He ran after me, who was having something in his hand, I was frightened and perplexed. The gates were locked, so I jumped and crossed-over the school boundary wall. A person going in the car helped me and left me at the police station. I lodged my complaint in respect of whole matter. And on 25.9.1999 I moved a complaint to S.S.P. Faridabad.

Now I am not going to my school, because the principal made me transferred.

Now he has threatened me that I would get your sons kidnapped. He has stated that his father and brother both have committed the murders and now they can again murder me and they extend to kidnap my small children and can get them kidnapped so please I request you to take a necessary action against the guilty persons/Principal etc and be released on heavy surety bonds.

Dated: 3.10.1999

APPLICANT

Sd./-
(JASBIR GILL)

True Translation

J.S.G.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

O.A. NO. 53 OF 2000

In the matter of:-

Jasbir Kaur Gill

..Applicant

Versus

Dy. Commissioner,
Kendriya Vidyalaya Sangathan & Others

..Respondents

INDEX

1. Short Counter Affidavit
on behalf of Respondents
Nos. 1 to 4

1-4

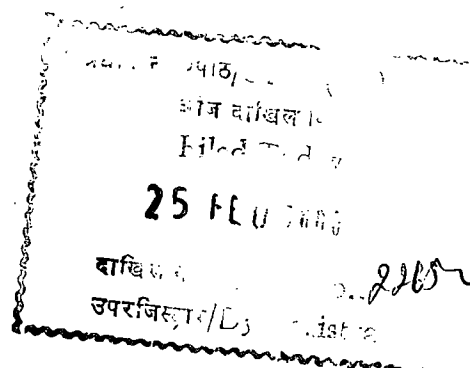
Filed By

[Signature]

(S. RAJAPPA)
ADVOCATE FOR THE RESPONDENTS
37, LAWYERS CHAMBER,
SUPREME COURT OF INDIA,
NEW DELHI - 110 001.

FILED ON 25.2.2000

SUPREME COURT POST OFFICE
SP EE000013242IN
Counter No:1, OP-Code:OP2
To:SH R K GUPTA ADV, 1049 RANI BAGH
DELHI, PIN:110
From:S RAJAPPA ADV, 37 SC ND 1
Wt:30grams.
Amt:15.00, 25/02/2000, 14:52



129 18

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

O.A. NO. 53 OF 2000

In the matter of:

J asbir Kaur Gill

.. Applicant

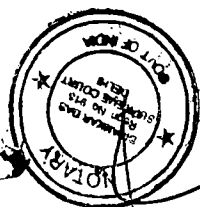
Versus

Dy. Commissioner,
Kendriya Vidyalaya Sangathan & Others

.. Respondents

Short Counter Affidavit on behalf of Respondents.

I, B K Satyanarayana, Assistant Commissioner,
Kendriya Vidyalaya Sangathan, J.N.U. Campus, New Delhi,
do hereby solemnly and sincerely affirm and state on oath
as under-



1. THAT I am the Assistant Commissioner in the
Kendriya Vidyalaya Sangathan (hereinafter referred to as
'the K.V.S.' for short) and am well conversant with the
facts and circumstances of the case and as such am
competent to swear to this Affidavit on behalf of myself
and on behalf of the Respondents nos. 1 to 4 herein.

2. THAT for the purpose of Interim prayers, it is
submitted that by an Order dated 28.9.1999, the
Applicant was transferred from K.V. No.2, Faridabad to
K.V. Paluwas (Bhiwani) with immediate effect, on
administrative grounds and in public interest.

Thereafter, by an order dated 29.9.1999, the Applicant

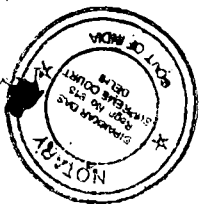
130 29

stood relieved of her duties from K.V. No.2, Faridabad in absentia.

3. THAT by virtue of the above mentioned orders dated 28.9.1999 and 29.9.1999, the Applicant is no longer on the rolls of K.V. No.2, Faridabad and she ought to have reported for duties at K.V. Paluwas(Bhiwani).

4. It is submitted that the Applicant carries All India transfer liability and in the interest of K.V.S. she can be transferred to anywhere in India in Public interest and on administrative grounds. It is denied that the Transfer order has been passed to victimise/punish the applicant.

5. THAT it is submitted, an employee has no right to be posted at a particular place and the Transfer cannot be evaded merely on the ground of representation or difficulties. This is the law that has been laid down by the Hon'ble Supreme Court in the case of GUJARAT ELECTRICITY BOARD V ATMARAM SUNGOMAL - (1989) 2 S.C.C. 602 at 607. Further, transfer on administrative ground or public interest is not open to Courts' or Tribunals' interference. This is the law laid down by the Hon'ble Supreme Court in UNION OF INDIA v H N KIRTANIA - (1989) 3 S.C.C. 445 at 446. In this case, the Hon'ble Supreme Court has cautioned Courts and Tribunals not to entertain Petitions of the transferred employee and issuing interim injunctions against the Transfer Order.



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3-70

6. It is further submitted that it is not for the applicant to decide what amounts to public interest and what amounts to administrative action while transferring an employee. As laid down by the Hon'ble Supreme Court in UNION OF INDIA AND OTHERS v S.L. Abbas - A.I.R. 1993 S.C. 2444, that who should be transferred where is a matter for the appropriate authority to decide and that the Administrative Tribunal is not an Appellate Authority sitting in Judgement over the orders of transfer. Followed by this Judgment, the Hon'ble Supreme Court in another case i.e. STATE OF PUNJAB AND OTHERS v JOGINDER SINGH DHALT reported in AIR 1993 S.C 2486 has expressed its disapproval of the Courts below interfering with the order of transfer of public servant from one place to another. The Hon'ble Court has further observed that it is entirely for the employer to decide when, where and at what point of time a public servant is transferred from his present posting.



7. IN view of the above, it is prayed that this Hon'ble Court may not stay the Operation of the Order of Transfer dated 28th September, 1999 followed by Order dated 29th Sept. 1999 when the Applicant was relieved. Great prejudice and serious loss would be caused to the K.V.S. if an order of stay is passed by this Hon'ble Tribunal in as much as if the order of transfer is stayed, it would amount to granting final relief.

B.K. Satyanarayana

DEPONENT

132 4

VERIFICATION:

Verified at New Delhi this the 24th day of February, 2000 that the contents of the Affidavit in paragraphs 1 to 7 above are true and correct and based on record and legal advice.

B.K. Sathy narayana
DEPONENT



ATTESTED

24.2.2000
DIVAKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
44, LAWYERS' CHAMBER
SUPREME COURT OF INDIA
NEW DELHI
GOVT. OF INDIA

I Identify the Ex-
who has signed in presence

Before the Central Administrative Tribunal
Principal Bench New Delhi

SECTION-

IN THE SUPREME COURT OF INDIA

ORIGINAL/CIVIL/CRIMINAL APPELLATE JURISDICTION

CIVIL/CRIMINAL SPECIAL LEAVE PETITION NO.	OF	19
CIVIL/CRIMINAL APPEAL PETITION NO.	OF	19
CIVIL/CRL/I.A. NO.	OF	19
WRIT PETITION NO.	OF	19

In the matter of :

OA- 53 of 2000

Jagbir Kaur Gill

PETITIONER(S)
APPELLANT(S)

VERSUS

Deputy Commissioner K.V.S & ors.

RESPONDENT(S)

INDEX OF DOCUMENTS

Sl No.	Particulars	Copies	Court Fees
1.	Counter Affidavit on behalf of	1+1	
2.	Respondents No 5		
3.			
4.			



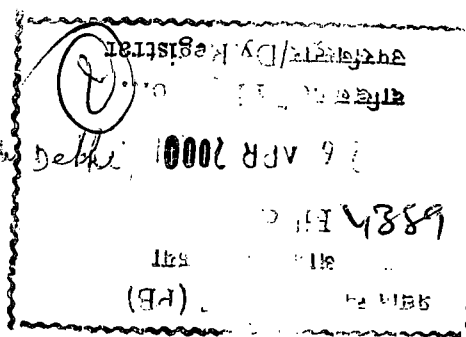
IN THE SUPREME COURT OF INDIA
ORIGINAL/CIVIL/CRIMINAL APPELLATE JURISDICTION
CIVIL/CRIMINAL SPECIAL LEAVE PETITION NO. 53 OF 2000
IN
MATTER OF
JAGBIR KAUR GILL
VERSUS
DEPUTY COMMISSIONER K.V.S. & ORS.
FILED IN THE SUPREME COURT OF INDIA
ON 26/04/2000 AT NEW DELHI
BY
S. RAJAPPA
ADVOCATE FOR THE PETITIONER/APPELLANT(S)

TOTAL Rs.

Filed on :- 26.4.2000

R. K. Gupta

1049 Pami Bagh, New Delhi



S. RAJAPPA

Advocate for the petitioner/Appellant(s)
Respondent(s)

Chamber : 37, Lawyer's Chamber
Supreme Court, New Delhi-110001

Office cum Res. : 36 C, Pocket 'B'
SFS Flats, New Kondli, Mayur Vihar,
Phase III, Delhi-110096

133

✓

**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

O.A. NO. 53 OF 2000

In the matter of :-

Jasbir Kaur Gill

.....

Applicant

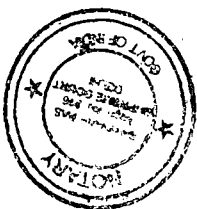
Versus

Deputy Commissioner, KVS & Ors.

Respondents

**COUNTER AFFIDAVIT ON BEHALF OF THE
RESPONDENT NO. 5**

I, Anita Vasisht, Primary Teacher, Kendriya
Vidyalaya No.II, Faridabad, Haryana do hereby solemnly and
sincerely affirm and state as under:-



- (1) That I am the Primary Teacher in the Kendriya
Vidyalya No.II, Faridabad and I state that I have
unnecessarily been made to party before this Tribunal
in the above O.A. and I am not away⁷⁰ of the facts of the
case but since I have been made as a private
respondent by the applicant and since I have received
notice from this Hon'ble Tribunal, I am filing this

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reply only to deny the allegations made against me by the applicant whose conduct is, in the School as a teacher, is not impeccable. I deny all the allegations made against me in the above O.A. inasmuch as the allegations are frivolous in nature and bear no substance.

- (2) I submit that I have been working in the Kendriya Vidyalaya Sangathan since 1985 and I am a Primary Teacher ever since I joined the Vidyalaya. As a teacher my record speaks for itself and my conduct is unblemished. I submit that I have never misbehaved with any member of the staff, be it an officer, colleague or even the Group-D employees. I submit that above me is the Head Mistress to whom I have to report in the matters of the Vidyalaya. It is submitted that the allegations made by the applicant are concocted and fabricated. The Principal of the Kendriya Vidyalaya No.II where I am working joined the Vidyalaya on 21.4.1999 whereas I have been working in the School since 1986. This itself goes to show that though the respondent no.4 happens to be my husband, I have no role to play in so far as



135 3
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throwing my way around in bringing my husband to join as Principal. This allegation of the applicant is totally baseless and therefore is denied. I submit that I sincerely carry on my duties which are assigned to me by the Head Mistress to whom as I submitted above I report and I have no role to play as far as Principal is concerned. I also submit that I have been sincerely carrying out the duties assigned to me and therefore the question of my interference with the administrative affairs is ruled out and in the set up with which Vidyalaya functions it is impossible for me or any staff of my stature to interfere with the administrative work.

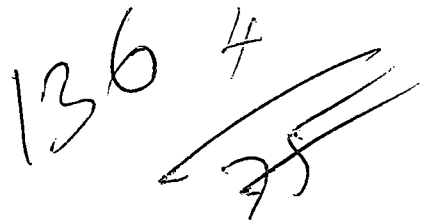
My husband and I had ^{never} been to the applicant's house and I deny that I was in no way the cause for transfer of the applicant. I submit that the applicant has made an averment that she had made complaints and I submit that on that day, my husband and myself were confined to our house. In fact, the fact that we were at home could be ascertained from one Mr. Dalal who is the Primary Education Teacher in the Vidyalaya who had called on us from around 5.00p.m. and spent time with us till about 10.00p.m. to discuss about the annual

Sports Day

In this regard, the allegations made

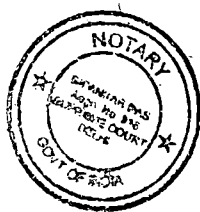


against by the applicant are totally false. I submit that the applicant is by nature aggressive and her behaviour has always been objectionable with anyone she meets with. She abuses everyone with indecent language and the teachers of the Vidyalaya where she had worked in the past always had talked about her misbehaviour being an aggressive woman, she never had any good relationship with her colleagues and the Principals wherever she worked. Even in the Kendriya Vidyalaya No.II her relationship with the Principal both present and the past have always been strained.. She always picks up quarrel with everyone and uses unparliamentary language to project herself to be a competent woman. Her misbehaviour with the colleagues in the Vidyalaya speaks volumes. As she always has been a quarrelsome woman but as far as relationship with me is concerned she had always been very unkind towards me. Applicant is in the habit of using indecent and opposing language with one and all be it the same colleagues or the higher-ups. I submit that I belong to a family which has for years been related with Kendriya Vidyalaya Sangathan. My father-in-law had been working in the KVS as an



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officer, I am working in the KVS and my husband is also a Principal and these aspects have made the applicant feel jealous about. This is amplified by an incident which I would like to state which happened a few years back. In the year 1993, nearer to place where I ^{work} ~~live~~ there is a Creche situated near the Kendriya Vidyalaya where I and the applicant used to keep our children. This creche was run by a lady. During the period when the applicant's child was kept in the creche, the applicant's behaviour with the lady was quite bad. With the result, the owner was namely the said lady, refused to keep the applicant's child. The applicant confronted the lady because her child was not allowed to be kept in the creche. The applicant abused that lady and she also forced me to remove my child from the creche and tried to conspire to work against the lady who was running the creche. Since I used my judgment in not abiding by what the applicant used to advise me, I refused to remove my child from the creche as I had no problems with the lady who was running the creche. This action of mine i.e. not removing my child from the creche annoyed the applicant. The applicant was so offended that she



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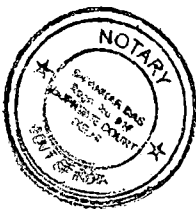
started abusing me, calling me by names and she has threatened me several times. So this incident kept on haunting the applicant and whenever I used to mingle with the colleagues, the applicant would go there and hurl abuses at me without minding that I was mingling with other persons. One day, I alongwith one Mrs. Garg were going to a place and the applicant without any rhyme or reason seeing that we were together start^{ed}ing hurling abuses on me, ~~not~~ able to tolerate the abuses, I and Mrs. Garg left the place and got back to our work in the School and after the school was over ^{on} and the same day, when the teachers and children were going out the applicant started abusing me again, she abused me like anything at the time I boarded an auto rickshaw, ~~A~~ peon one Mr. Raghubir and some students were also present. At the time the applicant started abusing me a Primary Teacher named Mrs. Santosh was also a witness to the scene created by the applicant. I am narrating these incidents only with a view to lay emphasis on the fact that the applicant by nature is unfriendly and bears grudge over others in particular she is more aggressive with me because I hail from a good family background. I have no ill-



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feeling towards the applicant and I have never been unfriendly with her. In the circumstances I deny having played any role in the transfer of the applicant.

- (3) I further submit that during the session 1999-2000, the Principal assigns certain duties to teachers, the applicant has never discharged her duties properly assigned to her. In fact the applicant was made the discipline in charge. Being a lady who always used ^{to be} ~~and~~ known for using intemperament ^{to} ~~and~~ abusing language, she took advantage of the duties assigned to her and began hurling abuses on teachers for petty mistakes the teachers used to commit. For example, she would address the teachers in this fashion: "Maharani, Itni der se kyon aa rahi hai" Sometimes, the applicant would also say "Classes will come and go from the place I ask to use because I am Discipline in charge." It is submitted that on 23.9.1999, the applicant asked Mrs. Suneeti, a Primary Teacher working in the School to give her a copy of the time table of all the teachers. Mrs. Suneeti wanted to know the reason why she was interested in collecting the time-table of all the teachers. The answer that was



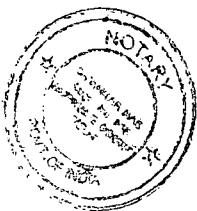
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given by the applicant was that she wanted to keep a vigil over the teachers during their games period. Mrs. Suneeti in fact started asking for time-tables of all other teachers for games periods. On 24.9.1999 in the assembly, some teachers who were asked to give time tables, wanted to know why the applicant was asking for the same. Mrs. Suneeti being the teacher in charge of the time-table then said that the applicant wanted to keep a vigil over all the teachers. This aspect irked all the other teachers and they objected to the very idea of checking the time table of others. The teachers complained to the Head-Mistress and the Head-Mistress informed the teachers that behaviour of the applicant was very strange and that she was not aware of the activities of the applicant. Affected teachers also asked the applicant why she was interested in the time-tables of the other teachers, for that the applicant simply blamed the Principal for her actions. The Principal on hearing this complaint again called the teachers to ^{his} this office to discuss the matter. All the Primary teachers along with the Head Mistress went to the office of the Principal and reiterated to him about the goings on in the school and the hungama created



141 9
80

by the applicant. In the Office of the Principal, the applicant was informed there to prove her innocence. The Principal called the applicant why she was checking on the time-table of the other teachers, she was told that it was not her duty to check the time table of the teachers. For that the applicant burst with anger and remarked in this fashion. *"Tu ne hi kaha tha aur nahi kaha tha to ja main nahi karti apni duty kya karlega."* The Principal warned the applicant and asked her to behave properly in the office. For that the applicant reported in this fashion – *"Mujhe tameez sikhata hai tu badtameez"*. I submit that the other teachers present in the Principal's chamber were all shocked and surprised at the way the applicant misbehaved. In fact one Mrs. Takkar also asked the applicant to behave properly and distorted from ^{u.}suing bad language. The applicant pushed Mrs. Takkar aside went out calling names addressing the Principal like – *"Saala, haramzada."* I submit that ten primary teachers were witness of all the rumblings of the applicant. The Principal after this incident was over, asked the teachers to disburse. After this incident on 24.9.1999 no staff member had seen the applicant in



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the school compound. As she is known for her habitual creating scenes and her statements had always been unpleasant.

- (4) I further submit that the applicant had approached the police station with complaints against many persons after this incident. The applicant also went to the Chairman's office. She also went to Mahila Samiti to lodge a complaint against me and my husband. But to the best of my knowledge there is no case pending against any^{one} of us.

- (5) From the above it is clear that the applicant is known for her misbehaviour, known for using intemperament^{al} language and known for her bad manners. I submit that I have never played a role in the transfer of the applicant from Kendriya Vidyalaya-II, Faridabad as a Primary Teacher. I cannot play any role as such in the administrative decision taken by the authorities. I vehemently deny all the allegations made against me in the above O.A. I pray that I am not a necessary party to the proceedings. The applicant has made me a party only to give a different colour to the application



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filed by her thus I may be discharged from the present proceedings. The crux of the matter is that the applicant is not willing to obey the order of transfer.

Anita Vashishtha
DEPONENT

VERIFICATION:

Verified at New Delhi, on this the

26th

day of March,

2000. The contents of the above affidavit from paras 1 to 5 are true and correct to the best knowledge of the answering respondent and

~~ATTESTED~~ based on record
26.4.2000
DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 918
14, LAWYERS' CHAMBER
SUPREME COURT OF INDIA
NEW DELHI
GOVT. OF INDIA

Anita Vashishtha
DEPONENT



Identify the Exe at/Deponers
who has signed in presence

Mr S. Rajan

10/7/00
SB/KS

1

**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :
PRINCIPAL BENCH: NEW DELHI**

O. A. NO. 53 OF 2000

IN THE MATTER OF:-

JASBIR KAUR GILL

.....APPLICANT

VERSUS

K.V.S. & ANOTHER

.....RESPONDENT.

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Delhi

Dated :- 1-7-2000

Through

J Gill
Applicant

R.K. Gupta
(R. K. GUPTA)
Advocate

प्रधान न्यायाधीश/CAI

आज दाखिल किया

Filed Today

5 JUL 2000

दाखिल नं. 113/00...6705

जपानिस्टा/Top Register

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:
PRINCIPAL BENCH: DELHI.

O.A. NO.53 OF 2000.

IN THE MATTER OF :-

JASBIR KAUR GILL

.... APPLICANT

VERSUS

KENDRIYA VIDYALAYA SBANGTHAN
AND OTHER

..... RESPONDENTS

REPLY/RE JOINDER TO THE COUNTER AFFIDAVIT
OF RESPONDENT NO.5 ON BEHALF OF THE APPLICANT.

Most Respectfully Sheweth :-

PRELIMINARY OBJECTIONS:

1. Since the respondent No.5 has not filed para wise reply to the application of the applicant, the contents of the application are deem to be admitted and the applicant is entitled for the relief claimed in the application.

REPLY/REJOINDER TO THE COUNTER AFFIDAVIT ON MERIT.

1. Para one of the counter affidavit as stated are absolutely wrong. The respondent No.5 is aware not only with full facts but also responsible for whole episode happened with the

contd...2.

J. Gill

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-2-

applicant wheather it was in the school or at her residence. The respondent No.5 played a major role in the present affair. The contents to the extent that, "The conduct of the applicant in the school as a teacher is not impeccable are totally condemnable and in case what had happened with the applicant in the school and at her residence and if the same episode is happened with respondent No.5, only then the respondent No.5 will reliase with the actual suffering and would not have used these words. The allegation made in the O.A. are absolutely correct.

2. Contents of para 2 of the counter affidavit are matter of records. The contents to the extent that allegations made in the O.A. are concocted and fabricated are absolutely wrong and vehemently denied. As soon as the respondent No.4 joined as principle, the respondent No.5 started behaving herself as Super Boss of all the Teacher. It may be mentioned here that the trouble started with the applicant when the respondent No.6 was summoned in a case filed by the applicant U/s 166, 218, 192, 120-B, 504 & 507 IPC and the applicant went to respondent No.6 to serve him the summon received Dasti from the Hon'ble court of

contd....3.

[Signature]

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-3-

Sh. J.R. Chauhan C.J.M., Faridabad. Copy of
summon received is annexed as "Annexure-A-18".
Appointment of respondent No.4 in K.V. No.2 was
and is totally wrong and against the Rules of
K.V.S. The contents to the extent that the
respondent No.5 carry on her duties which are
assigned to her by the Head Mistrerss are
absolutely wrong and vehemently denied as no
documentary evidence have been placed on record.
The factual position is that it is the respondent
No.5 who is running the school. The contents to
the extent that she or her husband (Respondent
No.4) had never been to the applicant's house are
absolutely wrong and vehemently denied and the
allegations leveled in the application to this
extent are absolutely correct and re-irretreated
and the applicant is in a position to prove this
facts as and when this Hon'ble Tribunal will
direct the applicant to prove these allegations.
The contents of counter affidavit to the extent
that respondent No.5 and her husband were at home
could be ascertained from one Mr. Dalal and Mr.
Dalal remained with them around 5:00 p.m. and
spent time till about 10:00 p.m. to discuss Annual
Sports Meet are absolutely wrong and vehemently

contd....4.

[Signature]

14786

-4-

denied, and on the face of it, the contents are
seem to ^{be} false as no sports meet was to be
held. In support of averments, no documentary
evidence has been placed on record.

Further all the allegations leveled against
the applicant in the para under reply are nothing
but shows her mental position and have been
leveled out of frustration.

Attention of Hon'ble Tribunal is invited to
the contents of the counter affidavit to the
extents, "I belong to a family which has for years
been related with K.V.S. My father-in-law had
been working in K.V.S. as an officer. I am
working in the K.V.S. and my husband is also a
principal and these aspects have made the
applicant feel jealous about. " The contents are
self-explanatory and have nothing to do with the
present case. It is however, stated that father-
in-law of the respondent No.5 was involved in
murder case. The contents are therefore,
sufficient to prove the hands of respondent No. 4
to 6 in getting the applicant transferred mainly
because of the reasons that the applicant filed a
civil suit at Delhi against the respondents and

contd...5

File

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-5-

also filed a criminal complaint in the courts at Faridabad and Hon'ble court has already taken cognizance in the matters and the respondent No.6 has been summoned as accused. The transfer of the applicant is purely on the basis of malafide intention and to take revenge from the applicant. The main object of the respondents was that in case the applicant is transferred at a distant place, she would not be able to prosecute her case effectively and to some extent, the respondents have succeeded in their evil designs.

It may not be out of place to mention here that during the long service of 18 years of KWS, there had never been any dispute with any of her colleagues except with the present affairs. Rest of the contents of the para under reply with regards to Mrs. Garg, Mrs. Raghbir Singh on any other staff members, the applicant states that the applicant had never come across with them of any such incident mentioned in the para and all are concocted and false.

3. Contents of para 3 of the counter affidavit are totally wrong which are vehemently denied.

contd...6.

[Signature]

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-6-

The allegations levelled against the applicant are absolutely false and vehemently denied and crave leave of this Hon'ble Court to take action as per law at the appropriate time. In fact, the respondent No.5 has admitted what had happened in the school but has tried to twist actual facts and has fabricated and concocted a false story as a counter blast in response to the complaint dated 24-9-98 (Annexure A-9) and other complaints. Contents to the extents that, the teachers complained to Head mistress informed the teacher that behaviour of the applicant was very strange and that she was not aware of the activities of the applicant are sufficient to show that Head mistress was nothing but a dummy Head mistress and otherwise if the applicant had committed any act of indiscipline, why the said Head Mistress failed to take any action against the applicant. However, no documents has been placed on record in support of averments. Rest of the contents are also a total lie but ^{one} fact is admitted that some hunkama was created in the school on 24-9-98 and these contents support the contents of the complaint dated 4-10-99 (Annexure A-8, A-9, A-10, A-11, A-13, A-17). The respondent No.5 also admitted that no staff member had seen the

comtd...7.

ISil

150 89

-7-

applicant in the school compound because the respondent No.4 did not allowed the applicant to join the school till he gets the applicant transferred and thereafter the respondent No.4 was succeeded in ^{his} evil designs in collusion with other respondents.

4. Contents para 4 of the counter affidavit to the extent of lodging the complaint against the culprits are correct, however, the contents to the extent that no case is pending against them are denied for want of knowledge. It may be mentioned here that in case if the authorities concerned failed to take any action, the applicant will not hesitate to drag the wrong-doers in the court of law as has taken against respondent No.6 and ors.

5. Contents of para 5 of the counter affidavit are totally wrong and vehemently denied. Reply to para 1 to 4 of the above may be read as reply to this para also. Even otherwise also, no reply has been filed to the O.A. ^{and therefore,} the contents of the O.A. are deemed to be admitted as correct. The contents to the extent that, "The crux of the matter is that applicant is not willing to obey

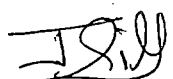
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J.S. 11

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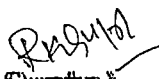
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the order of transfer to some extent are correct as the transferred order has been issued with malafide intention with a sole object to defeat the case of the applicant filed against the respondent No.6 and Ors. i.e. with ulterior motive which can not be allowed.


Applicant

Through

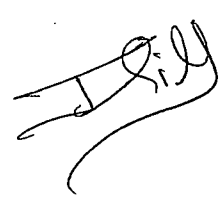
Delhi.
Dated :4-7-2000


(R.K. Gupta)
Advocate

VERIFICATION:-

Verified at Delhi on this 4th day of July, 2000 that the contents of the rejoinder from para 1 to 5 are true and correct and that Preliminary Objections are true and correct as per legal advice received and nothing has been concealed therefrom.


Applicant



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ANNEXURE

A/18

9. 91

In the Court of Sh. J.R. Chauhan, C.J.M. / 461

Jasbir Kaur Gill

V/S

Zile Singh

Chief Justice

Session

Complaint u/s 166, 215, 192, ~~215~~ 120(B), Sec. 34, Sec. 1. P.C.

Notice to accused / Respondent

To,

Zile Singh (Ex Principle K.U. No-2)

C/o E.O., K.V. Sangathan Head Quarters

18, Sheed Jett Singh Marg,

New Delhi

Peshi - 4/11/99
at 10 AM.

[Signature]

Chief Judicial Magistrate
Peshi

20988

Attended

[Signature]

BEFORE THE CENTRAL ADMINISTRATIVE
TRIBUNAL, PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION NO. 53 OF 2000

In the matter of:-

Mrs. Jasbir Kaur Gill

Applicant(s)

Versus

Kendriya vidyalaya Sangathan and others

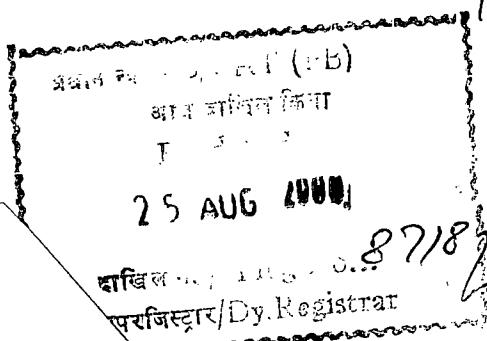
Respondent(s)

INDEX

S.No.	Particulars	Copies	Court Fees Reges.
1	Counter Affidavit on behalf of the Respondent No 1 To 4 with Annexure R-1 To R-4	1+1	1 TO 46
2	Counter Affidavit on behalf of the Respondent No 6.	1+1	47-50

TOTAL Rs.

Filed on: 25/8/2000



S. RAJAPPA

Advocate for the Applicant/
Respondent

Chamber: 37 Lawyers Chamber,
Supreme Court, New Delhi-110 001
Office cum Res.: 36C Pocket B SFS Flats
New Kondli, Mayur Vihar, Phase-III
Delhi-110 096.

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92

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 53 OF 2000 -

IN THE MATTER OF:

Mrs. Jasbir Kaur Gill

- Applicant

Versus

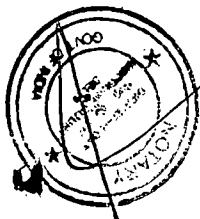
Kendriya Vidyalaya Sangathan & Others

- Respondents

**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENTS 1
TO 4**

I, R.K. Vashishtha, Principal, Kendriya Vidyalaya No. 2, NH-4,
Faridabad - 121001 do hereby solemnly affirm and state as under:

1. That I am the Principal, Kendriya Vidyalaya No. 2, NH-4,
Faridabad and am well conversant with facts of the case and
hence competent to swear to this affidavit.



Preliminary Submissions

2. That the applicant has committed contempt of court by
indulging in raising the integrity of one of the Members of
the Hon'ble Tribunal and that of the Advocate representing
Kendriya Vidyalaya Sangathan by filing an application dated
26.7.2000, a copy of which has been sent to the counsel for
Kendriya Vidyalaya Sangathan. In this application, the

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applicant has raised allegations which should be dealt with by this Hon'ble Tribunal severely inasmuch as the allegations raised in the application will have serious repurcussions ^{and goes to the root of} the matter. A copy of the application dated 26.7.2000 sent by the counsel for the applicant is annexed hereto and marked as **Annexure R-1**.

3. In this application the applicant has made allegations that the applicant would not get any justice from the Hon'ble Bench (Dr Vedavalli, member) inasmuch as the applicant has linked her allegation with the advocate appearing for Kendriya Vidyalaya Sangathan. The applicant has also raised certain allegations unconnected with the case and, therefore, this matter has to be dealt with severely and the applicant should be punished under Contempt of Courts Act.
4. Without prejudice to the above, it is submitted that there is no merit in the above OA that the allegations raised in the above OA are bereft of any truth in entirety. The case of the applicant is that the order of transfer has been passed because a conspiracy has been hatched by respondents 5 and 6 and the answering deponent. It is submitted that respondent No. 6 was working in Kendriya Vidyalaya No. 2 Faridabad as Principal from 1994 till 31.7.1998. When the order of transfer was passed, respondent No. 6 was not the Principal and, therefore, Respondent No. 6 could not have been the cause for transfer of the applicant. It is submitted



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that the order of transfer has been passed on administrative grounds and in public interest by the Assistant Commissioner, Kendriya Vidyalaya Sangathan, who is the superior and controlling authority of the Delhi Region and no motive or malafide can be attributed against this order. The Applicant is also liable to be transferred on per the terms and conditions of offer of appointment to anywhere in India. A copy of offer of appointment dt. 30.10.81 is Annexed

Parawise Reply as Annexure R.2

Para 4 (i): As regards Para 4 (i) no comments are offered.

Para 4 (ii): As regards Para 4 (ii) it is denied that the applicant was a victim of conspiracy hatched by respondent No. 6 and one Shri Satya Prakash Sharma, father of a student Master Pratik Sharma of class IV. It is submitted that the OA is not maintainable and all the allegations which the applicant has made with regard to Master Pratik Sharma and his father Shri Satya Prakash Sharma is not borne out from any record nor have the said persons made parties before this Hon'ble Tribunal. Hence, any allegations made by the applicant linking respondent No. 6 or respondent No. 5 in connection with Master Pratik Sharma are totally unfounded and baseless as the theory of conspiracy cannot be made out in air.

Para 4 (iii): As regards Para 4 (iii) it is submitted that the parent of Master Pratik Sharma lodged a complaint to the Commissioner Kendriya Vidyalaya Sangathan (who has not been made a party in these proceedings) with regard to alleged beating of a student in

156 4

SS

class IV, namely, Master Pratik Sharma on 21.4.1998. Upon receipt of the complaint, a preliminary fact finding enquiry was conducted by constituting a Committee for this purpose. Based on the preliminary enquiry, the competent authority ordered enquiry into the incident of the alleged beating of Master Pratik Sharma by the applicant which form the complaint lodged by the students' father. It is submitted that the enquiry has been instituted under CCS (CCA) Rules, 1965.

Para 4 (iv): As regards Para 4 (iv) the contention of the applicant are denied inasmuch as a Memo was issued on 29.4.1998 on the basis of the complaint lodged by Mr. Satya Prakash Sharma that his son Pratik Sharma was beaten by the applicant on 21.4.1998. The preliminary enquiry on the complaint lodged by Mr. Satya Prakash Sharma revealed that the applicant was involved in beating the student and under the Kendriya Vidyalaya Sangathan Rules beating of children or inflicting corporal punishment are not allowed in any kendriya Vidyalaya. It is submitted that the Committee constituted of D.R. Vashishtha, PGT (Physics) and Headmistress of Kendriya Vidyalaya No. 2 Smt Shakuntala Bhatia and Smt Renu Arora. It is submitted that on the basis of the report a regular enquiry under CCS (CCA) Rules for ascertaining the truth was initiated and the same is under progress. It is submitted that respondent no. 6 who was the head of the school at the relevant time when the incident took place was required to take such steps to maintain administration and discipline of the school and whatever action taken by respondent no. 6 cannot be



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construed as vindictive or malafide inasmuch as respondent No. 6 has to take such steps for ascertaining the truth in the capacity as a Principal and not as Zile Singh Chhikara as an individual.

Para 4 (v): As regards Para 4 (v) it is submitted that the applicant was directed to submit her reply by 30.4.1998 and in her reply she denied all the charges. Since this matter is under consideration under the departmental enquiry, for the purpose of the case, in the above OA the same is not relevant.

Para 4 (vi): As regards Para 4 (vi) no comments are offered. However, it is added that respondent no. 6 constituted the said Committee for the purpose of ascertaining truth by way of preliminary enquiry which was necessary as the parent had lodged the complaint. The applicant has neither made Mr Satya Prakash Sharma nor his son as parties before this Hon'ble Tribunal, hence the OA is required to be rejected for non-joinder of necessary parties.



Para 4 (vii): As regards Para 4 (vii) the contents of the same are denied inasmuch as the applicant has made misrepresentation before this Hon'ble Tribunal. It is submitted that on 24.4.1998 as could be seen from the record, at about 1235 hrs the applicant accompanied by Smt Abha Avasthi, a Music Teacher, entered into the Chamber of the Principal when Master Pratik Sharma and his parent were also present. Smt Abha Avasthi reported that her friend, namely, the applicant was insulted by the parent of Master

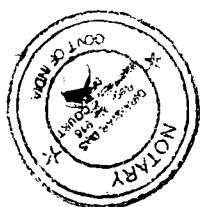
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Pratik Sharma. As a head of the institution, respondent No. 6 who was the Principal at the relevant time issued a Memo to Smt Abha Avasthi to substantiate in writing what she reported to the Principal, namely that her friend, the applicant was insulted by the parent of Master Pratik Sharma. In reply to the Memo the said Smt Abha Avasthi submitted that she never came to the Chamber of the Principal on 24.4.1998.

Para 4 (viii): As regards Para 4 (viii) it is submitted that the charge sheet was issued under Rule 14 of the CCS (CCA) Rules in which the articles of charge for beating Master Pratik Sharma of Class IV on 21.4.1998. The issuance of charge sheet to the applicant was within the competence of the disciplinary authority and this has no bearing whatsoever on the order of transfer issued.

Para 4 (ix): As regards Para 4 (ix) it is submitted that the applicant was working under Respondent No. 6. The applicant's disciplinary authority was respondent No. 2, the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Delhi. If that be the case, the applicant is not entitled to question the action of the disciplinary authority relating to misconduct in the present proceedings.



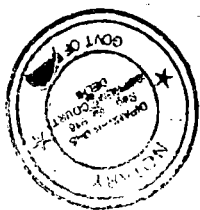
Para 4 (x): As regards Para 4 (x) the applicant has the habit of harassing everyone and has the habit of using abusive language against everyone. The matter which is pending before the CJM in which the applicant has made respondent No. 6 as a party has no

159 7

bearing upon this case and it is a matter between two individuals in which Kendriya Vidyalaya Sangathan is not a party.

Para 4 (xi): As regards Para 4 (xi) the contents of the same are denied for want of knowledge.

Para 4 (xii): As regards Para 4 (xii) it is submitted that the contents of the same are denied. However, it is submitted that the applicant who had made all sorts of allegations against respondent No. 6 in the previous paragraphs, all of a sudden is alleging malafide against the answering deponent who had joined as a new Principal after respondent No. 6 was promoted as Education Officer. This goes to show that for no rhyme or reason the applicant has the habit of picking up quarrels and finding faults with others at the drop of the hat. As a subordinate to the Principal, the applicant should know that she should be respectful to her seniors and her behaviour should be commensurate with the dignity of the post she holds. But as a teacher she never believed in discipline. This is reflected by various Memos issued by various authorities in various years by various Principals, which are annexed hereto and marked as **Annexure R-3 collectively**. Even the students have complained about her behaviour. Even Group 'D' employees, PRTs etc have complained about her attitude and nature. The copies of the complaints of the above persons are annexed hereto and marked as **Annexure R-4 collectively**.



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Para 4 (xiii): As regards Para 4 (xiii) the applicant is an employee of the Kendriya Vidyalaya Sangathan and is governed by the Rules of the Kendriya Vidyalaya Sangathan. All Kendriya Vidyalaya Sangathan employees' under clause 49 (k) of the Education Code carry All India Transfer Liability. It is submitted that the respondent is a competent authority to transfer the applicant from Kendriya Vidyalaya No. 2 Faridabad to Kendriya Vidyalaya Paluvas (Haryana) which forms part of the Delhi Region on administrative grounds and in public interest. It is denied that the transfer order was passed as a result of the enquiry report submitted by the IO nor the order of transfer was passed on the basis of any illwill towards the applicant. Moreover, the transfer is not a punishment and no employee has the right to be posted at a particular place.

In view of the above it is submitted that the OA filed by the applicant deserves to be dismissed with costs.


DEPONENT

VERIFICATION:

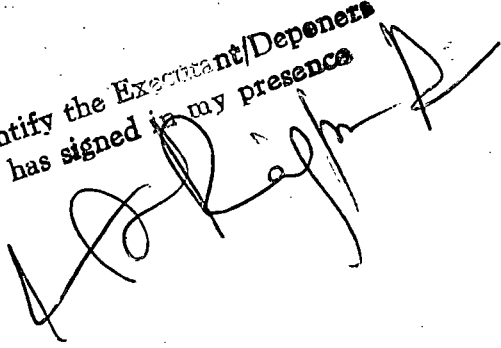
I, the deponent above named do hereby verify that the contents of my above affidavit are based on records and true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this ^{24th} day of August, 2000.


DEPONENT

ATTESTED
DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 818
14, LAWYERS' CHAMBER
SUPREME COURT OF INDIA
NEW DELHI
GOVT. OF INDIA

I Identify the Executant/Deponers who has signed in my presence



**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI**

Misc. Application No. /2000

IN

O. A. No. 53 of 2000

In the matter of :

Jasbir Kaur Gill

Applicant

Vs.

Kendriya Vidyalaya

Sangathan and others-----Respondent

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DATED 24-7-2000

APPLICANT

DELHI

Through

(R.K. GUPTA)
Advocate

24/7/00 taken back
in file

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Jas

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI

Misc. Application No. /2000

IN

O. A. No. 53 of 2000

In the matter of :

Jasbir Kaur Gill

Applicant

Vs.

Kendriya Vidyalaya
Sangathan and others-----Respondent

Application u/s 25 of the Administrative Act 1986 for
Transfer of the original Application from the
Hon'ble court of Dr. A. Vedavall to some other
Bench

Brief Facts leading to the Application

1. That the application challenged the Transfer order dated 28-9-99 passed by the respondent no.2 vide her application dated 6-1-2000 which came up for hearing before the Hon'ble Single Bench Presided over by Hon'ble Dr. A. Vedavall and notices were issued to the respondents along with an interim prayer to stay the operation of the impugned order dated 28-9-99.
2. That the case was listed for filing the counter/ short Affidavit for 27-1-2000 but no counter Affidavit was filed

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Suo

and therefore the case was

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and therefore, the case was adjourned on 11-2-2000, 29-2-2000, 16-3-2000, 3-4-2000, 18-4-2000, 3-5-2000, 16-5-2000, 22-5-2000, 30-5-2000, 10-7-2000, 20-7-2000 and finally for 26-7-2000. It is pertinent to state here that respondents no. 1-4 filed their short counter Affidavit and since then arguments on interim relief could not be heard by the single Bench and as and when the matter came for hearing, the same was adjourned for the one reason or the other, but not on the request on the applicant.

In another matter pending before this bench Presided over by Dr. A. Vedavali, titled as R.G. Nangia Vs. KVS and others which was listed for 21-7-2000 for the argument on the interim relief, was not listed in the daily cause list as the date was changed at the back of the applicant from 21-7-2000 to 21-8-2000. On inspection of the file, it was revealed that the date 21-7-2000 has been changed to 21-8-2000 and initial has been put over the said cutting. The date was fixed for 21-7-2000 and both the counsels were present on the said date. It may be mentioned here that the application was filed on 8-11-99 and the same was listed for hearing before Justice Kuldeep Singh on 10-11-99 and the counsel of the respondents accepted the notice of the same date and

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since then the said matter is also being adjourned for one for one reason or the other by the court no. 7 with reason best known to the court. It is most respectfully submitted that during the course of the proceeding on a day when both the cases i.e. the case of present applicant and also that of R.G. Nangla, the Ld. court adjourned the matter on the first call whereas the matter were listed at the end of the list. At that time also, it was observed that the Ld. was found favouring to the respondents. Similar observation was made on another date and one of the leading counsel in CAT openly challenged the action of the court and also the counsel for the respondent.

3. That the applicant has now come know from the reliable sources that the some of the officers of the KVB are known to the sister of Hon'ble Judge and the applicant is under apprehension that the matter is being postponed by the Ld. Judge under their pressure. It is also learnt that she is a practicing advocate and it also learnt that the opposite counsel is operating from her ^{adjoring} chamber, and if it is so the apprehension of the applicant that the applicant will not get any justice from the Hon'ble bench is true. During the course of hearing, it was observed that the Ld. Judge has shown some favour to the respondents and

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[Signature]

164/3
104
now from the incident happened in the case of Mr. Nangle,
the faith of the applicant has been shaken.

Under the facts and circumstances explained
above it is prayed that the case of the applicant may
kindly be transferred from the court of Dr. A. Vedavalli to
some other court as the applicant is in the apprehension
that she is not going to get justice from her court.

DATED 24-7-2000

APPLICANT

DELHI

Through

(R.K. GUPTA)
Advocate

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**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI**

Misc. Application No. /2000

IN

O. A. No. 53 of 2000

In the matter of :

Jasbir Kaur Gill

Applicant

Vs.

Kendriya Vidyalaya

Sangathan and others-----Respondent

AFFIDAVIT

I, Jasbir Kaur Gill w/o Sh Mahender Singh Gill r/o 1217/13 Faridabad
Haryana, do hereby solemnly affirm and declare as under :-

- (1) that I am the applicant and has filed accompanying
application u/s 25 of the Administrative Act and the
contents of the same have been drafted by my counsel
as per my instructions and source of information and are
true and correct as per my knowledge.

DEPONENT

True copy
Signature

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400

VERIFICATION

**VERIFIED at Delhi on this 24th day of July
2000 that the content of the above affidavit are true and
correct to my knowledge and nothing material has been
concealed there from .**

DEPONENT

True copy
Sd/-

KENDRIYA VIDYALAYA SANGATHAN
(REGIONAL OFFICE)

Sector 2, R.K. Puram,
New Delhi-110022.

Dated: 30.10.81

PF.No. 16-19 (3)/143/81-KVS(DR)/1990

MEMORANDUM

Sub: Offer of appointment to the post of Pr. Teacher
Reference his/her application dated _____ in response
to this Office Memo No. _____ dated _____
Kum. Jashir Kaur Dhillon has been selected for appoint-
ment against a temporary post of Pr. Tr. in the Kendriya
Vidyalaya Sangathan on an initial pay of Rs. 330/- in the scale
of Rs. 330-560. He/She will draw allowances and other benefits
in addition to pay at rates as admissible to the Kendriya Vidyalaya
employees. This offer of appointment is subject to the candidate being
declared fit for the post of Pr. Tr. by a Civil Surgeon.

2. If the candidate is a lady, she should certify that she is not now
pregnant. If she is pregnant this offer should be treated as withdrawn
for the present. She should indicate when her delivery is expected. Her
name will then be kept in the waiting list and she will be considered for
appointment upto 31.3.1982, if a vacancy is available then. To ensure
this, she should inform the undersigned soon after her delivery. If she
can be appointed then, she will be given an appointment so as to enable
her to join duty after 6 weeks after delivery.

3. No T.A. will be admissible for first joining the Sangathan
as Pr. Tr.

4. He/She will be on probation for a period of two years which may be
extended. Upon successful completion of probation he/she will be
confirmed in his/her turn according to the availability of permanent
vacancies.

5. During probation and thereafter until he/she is confirmed the ser-
vices of the appointee are terminable by one month's notice on either
side without any reason being assigned therefor. The appointing
authority, however, reserves the right to terminate the services of the
appointee before expiry of the stipulated period of notice by making
payment of a sum equivalent to the pay and allowances for the period of
notice or the unexpired portion thereof.

6. Other terms and conditions of service governing the appointment
are as laid down in the Education Code for Kendriya Vidyalayas as amended
from time to time. He/She will be liable to transfer anywhere in India.
This condition has already been accepted by the candidate. Initially
he/she is posted as Pr. Tr. at Kendriya Vidyalaya No. 1 Khetri Nagar.

7. In case of any dispute or claim against the Sangathan, in respect
of service or any contract arising out of or flowing from this offer of
appointment, the courts at Delhi alone shall have the jurisdiction.

8. He/She will not request for transfer within three years of initial
or the first posting.

Contd.....2/-

Sd/- N. Mathur.
for M.A. - please
luf
3-81

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168 17-18 708

Annexure 23 (copy)

OFFICE OF THE PRINCIPAL KENDRIYA VIDYALAYA ALWAR (RAJ)

Dated 23-9-1983

NO. KV/AWR/PF/83

MEMORANDUM

The following teachers were not found teaching in the class when I visited their classes today at 2.50 P.M. This is a very serious affairs which can not be ignored. They are hereby warned not to repeat such thing in future, otherwise disciplinary action will be taken against them.

1. Km. Jasbir Kaur Dhillon. Class V B
2. Smt. ~~Smt. Jasbir Kaur~~, PRT Class III C

(P. PRAKASH)
PRINCIPAL

Copy to:-

1. Km. J.K. Dhillon, PRT KV Alwar.
2. Smt. ~~Smt. Jasbir Kaur~~, PRT, KV Alwar.
3. PF of the teacher concerned.

PRINCIPAL
KENDRIYA VIDYALAYA ALWAR

KENDRIYA VIDYALAYA ALWAR (RAJ)

CONFIDENTIAL

Dated 17-1-1984

J.K./A/R/PF/JKD/84/74

MEMORANDUM

Km. J.K.Dhillon, PRT of the school was not found in her class II A to-day i.e. 17-1-1984 in the VII period and was talking with Smt. Meena Jain, PRT this was checked twice once the undersigned sent Shri K.C.Sharma, Class IV Employee of the school and he reported that she was not found in her regular class and was talking with Mrs. Jain & another time the undersigned personally checked in the same period and was also not again found in her class II A. This is highly objectionable on her part and seems that the teacher is not teaching the students. More-over some time back she was previously also found by the undersigned she was reading her own book and no teaching work was carry on in the class in her regular period. In future if it repeated again the suitable action will be taken against her.

(P. PRAKASH)
PRINCIPAL

Km. J.K.Dhillon,
Primary Teacher,
K.V. Alwar (Raj)

9 नं

श्रीमान प्राचार्य
केन्द्रीय विद्यालय कलवर

no english
translation
170

10/10/20
51
198

निवेदन

है कि आज दि. 15.2.84 को विद्यालय में
एक कालाश में कक्षा प्रथम "C" में मैं गणित पढ़ रही थी
उसी समय कक्षागत प्राथमिक अध्यापिका कु. जसवीर कौर
हथ में डण्डा ले कर आक्रामक अवस्था में वहाँ आई तथा
पह कदम मेरे ऊपर मारी कि मेरा सर जोड़ना है।
तथा और भी अपशब्द बोलती रही मैं अपनी रक्षाार्थ
वहाँ से कुछ दूर हट गई तथा रक्षा के लिए पुकारा उन्हीं
समय अन्य अध्यापिका वहाँ आई तथा उन्होंने उन्हें कचाचा
तक भी जसवीर कौर आक्रामक अवस्था में थी तथा
कह रही थी कि "तुम्हें को तथा मेरे घर वालों को
जान से भरवा दूंगी।" तब देकर बहूकों सहित आदमी
बुलवाए हैं।"

श्रीमान जसवीर कौर ने मेरे अध्यापन कार्य में
कक्षा उपस्थित की है तथा मेरे ऊपर सत्तात्मक आक्रमण
किया है। तथा अविषय में मुझे तथा मेरे परिवार वालों
को जान से भरवाने की धमकी दी है।

आतंक रक्षार्थ प्राप्ति उपलब्ध है। आगर आप उपरित
समय ले इसकी सुतिलिपी पुलिस में कार्यवाही हेतु
मिजवाने का कष्ट करें।

आपका वाद

दि. 15.2.84

भवदीया
रमा शर्मा प्रा. अ.
केन्द्रीय विद्यालय
कलवर

कृपया जलवा (को) 11
(नाम) लम्बा. और लिखित

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स्मरण पत्र संख्या प्रथम

सेवा के

श्रीमान प्राचार्य
केन्द्रीय विद्यालय

उमलवर

श्रीमान मेरे पूर्व शिकायत पत्र दिनांक 15.2.84 के प्रसंग में निवेदन है कि स्थिति यथावत है। सुखी जसवीर कौर ने विद्यालय में कहा है कि "जुकी तो मेरे पिताजी ही जाए थे। उस कन्दूक लेकर मेरे भाई आपेगी जो जलाकर सारे घर को शरव कर देंगे हम सरदार तो खून खराबा ही करते हैं।" उक्त कथन से प्रतीत होता है कि सुखी जसवीर कौर उग्रवाद से प्रेरित है तथा विद्यालय में आतंक फैला रही है। श्रीमान से अनुरोध है कि मेरे पूर्व पत्र पर ध्यान देकर मुझे न्याय तथा सुरक्षा दिलाने की कृपा करें।

दान्यवाद

दिनांक 20.2.84

मनदीया

रमा शर्मा (शा. 30)

केन्द्रीय विद्यालय

उमलवर

True copy
Shs

रमा शर्मा शा. 30

केन्द्रीय विद्यालय

दि. 15.2.84

172 112
21/22

2621



केन्द्रीय विद्यालय अलवर
KENDRIYA VIDYALAYA
Near Moti Dungri, ALWAR-301001 (Raj)

Dated... 18-2-1986...

KV/AWR/...../96/86

M E M O

While on a routine checking of classes the undersigned happend to visit your class in VIth period to my utter surprize, you were found reading the magazine namely Current Topics Feb '86 in the class Room, instead of teaching the children. This shows your scant intrest in teaching work. You have remained on long leave from 12.11.85 to 16.2.1986 and it is again apprehended that you are likely to proceed on leave again on one protext or the other. Because of your long absence from the Vidyalaya the studies of the students have suffered. On the top of that your reading of magazine in the class room is against the code of conduct of teachers. You are therefore, required to explain in writing as to why disciplinary action should not be taken against you by referring the case to the Asstt. Commissioner, KVS (Jaipur Region). Your explanation should be received in the office to-day before leaving the school.

K131
(J. K. MEHTA)
PRINCIPAL

Mrs. J.K.Gill,
PRT
K.V. Alwar (Raj)

True copy
Sir

I am monitor of class IV B. Today i.e 24.9.99 Gill Madam didn't come to our class. Yesterday also she went out of the class and had gone to I A and came back after some time.

Monitor
Class IV B

True copy
\$

24

Page 4.

I am monitor of class V C . Today i.e 24.9.99
Gill Madam didn't come to our class in
II period . She beats the students a lot

Maibhav Sharma
Monitor Class V C

True Copy
24

(25)

Page 57

175

I, Vasudev, a group D employee, was ordered by the principal to call Mrs Brill. I went upstairs to look for her but couldn't find her anywhere. All the three gates were locked and I had the keys with me. I didn't open any of the locks. She went away jumping the boundary wall at the back of the school.

Vasudev

K.V. No. 2

Faridabad

24. 9. 99

True copy

SV

(26)

Page. 6
176


I, Raghubir Singh, was ordered to look for Mrs Crill on the ground floor and field but I couldn't find her anywhere.

Raghubir Singh

Group D Employee

R.V. 2 Pbd

24.9.98

True copy


The Principal
K. V No. 2.
Pavdabad

177 Page 9
27

I, Raghubir Singh, (peon) went to call Mrs Abha I saw Mrs Gill coming out of the principal's office in a furious mood. I asked her what had happened. She said that this school was meant for husband wife only. She also abused the principal and said 'Bastameez'

Raghubir Singh

Group D

K. V - 2 Pavdabad

True copy
gus

When on 24.9.99 we went to school, after assembly we were called at principal's office. There we had to talk about the games period where all the teachers escort the students to the ground or not. There Mrs. Gille was also present. As Mrs. Gille is discipline in charge she asked Mrs. Suneeti Vashishtha to give her games time-table for all the classes. Regarding this only principal and Mrs Gille indulged in a hot discussion. After this confrontation Mrs Gille went out of the office saying indecent words to the principal.

Mrs Santosh Kumari
PRT.

True copy
SS

Today, 24.9.99, we all PRT's gathered in the principals office to discuss a few of our problems. During conversation Mrs Gill behaved very indecently with the principal abused him 'Badtameez' 'Bastard' and also said that this was neither his nor his wife's school. "What can you do?" The atmosphere there became very tense and the principal said that he was sparing her being a lady otherwise he could have responded to what he done nicely.

Mrs Sushma Sethi
PRT

True copy
8/

Today, 24.9.99, after assembly all the primary teachers had gone to principal's office to discuss something. There Mrs Grille (PRT) misbehaved with the principal, she did that in front of all the PRT's and HM. Mrs Grille called him 'Saale', 'Tu' and 'Bachameez'. Mrs Grille has been behaving in this manner with her ex principals. She is habitual of using indecent language and misbehaves with parents as well as her colleagues.

Mrs Anita Vashishtha
PRT.

True copy
8/10

To, The Principal.

ANNEXURE 24/8/22

Kendriya Vidyalaya No. II
Faridabad.

31

Respected Sir,

It is to inform you that Mrs. Bill had a period in IV B in the first period. But it has been observed that she was not in the class. She had applied for half day leave but it was not sanctioned. Even then she did not turn up to her class.

Yours faithfully.

Sadhana Thakur.

Headmistress. 24/9/99
Primary Section.

R. K. K. K.
24/9/99

True copy
S. D.

182
32 9 12

मैं चार बा व पक्षी कहा कहा को मीनीटर हूँ

आज तारीख 24.9.99 को 1st पीरडू के मैं मिल मरज हमारी
का कहा मैं बही आई मल भी वह हमारे कहा मैं नीकलकर
हु ॥ ॥ मैं चली गई थी और फिर बहुत देर के बाद आई

24/9/99

Dr. Sonu

कहा चार बा को

मी नी तर

True copy
SP

183
कक्षा 'पंचम' (स) का मोनिटर हूँ। अजितारख २४/९/९९ को चिल्ला सैंडस हमारी कक्षा से नहीं आई।
उनका दूसरा पीरीड था। वह बच्चों की बहुत पिटाई करती हैं।

33

Vaibhav sharma
Monitor of class - V - C

Rhem
24/9/99

True copy
81

184
34 5

मे वासुदेव प.स. का प्रचार के आदेश पर गिल में उनको उपरवी
बिलिटिंग के देवपने प्रयास के करने उन्हें सब जगह नलाश किया लेकिन
कुछ गिल में डमरू ही मिली जब कि गीनो गेट बन्द है और
गीनो गेटो को चाबी मेरे पास रहती है मतः कोई मेने गेट
नहीं खोला है मत के पीछे गीनो गेट की बाहल गई है।

Raman
24/9/99

वासुदेव
के वि. नं. 2 मरी पावा
24/9/99

True copy

18535

श्री अशुजील सिंह पपरासी धार्या के आदेश पर मिल
मैडम को देखने के लिए नीचे जो लिखित आदेश मिल
के देखने गया अतः मुझे नज़र करने पर कहीं भी नहीं
मिली

R
24.9.99

अशुजील सिंह

च. फ. क.

कै. नं. 2 जरीदागद

24/9/99

True copy



18636786

Date 24.9.99.

Time 9.05 A.M.

When we all gathered in the principal's office in the connection of that the discipline teacher Mrs Gill was asking about the time a table of some teacher to check them whether they are going in the games period with their respective classes or not. When the talk was going on, Mrs Gill said some words of disrespect to the Principal sir. When Sir said to her that you should talk with manners and she says who are you to teach me Tanij. You are Badtanij. It is really very shameful. When, there will be going on, no school or institution can work properly. In the time of Principal sir, the school is going on well and discipline is O.K. We want that this type of shameful behave with any Principal or any official officer should not be.

Rajeev
24.9.99

Judejit Kumar

P.R.T.

K.V. No. 2

True Copy

1 a.m 24.9.99

1837

8/12

Today we all primary Teachers ~~went~~ went to Principal Sir's office. There was a discussion about the Discipline in the school. Principal Sir asked Mrs Gill (Discipline Incharge) to ~~se~~ check the students only and not the Teachers as this job is of Mrs. Thakar. There was a hot Discussion. Mrs. Gill spoke ~~some~~ abusing language to Principal Sir, like ~~बतमोज~~ + Get out of the office when ~~he~~ he asked him to get out. She ~~spoke~~ addressed him with 'T'.

Suneeti Vashista
k.v.No.2 PR7
FBD

R. K. K.
24.9.99

True copy
8/12

कैलाश

18838

9/28

श्रीमान प्रचार्य श्री

के वि. नं० 2 मरीदाबाद

मे रघुबीर सिंह - यदरासी मे क प्रचार्य के आदेश पर आज
मेडम को बुलाने गया था मेने देखा गिल मेडम बड़े गुस्से मे
प्रचार्य के कमरे के बाहर आई थी मेने पूछा कि मेडम
क्या हुआ तो मने लगी ये स्कूल शिक्षा निपटारिणी का बन
के रह गया है । और प्रचार्य को बदनाम कर रहा है प्रचार्य
का जोर जोर से गतिमा करने लगी

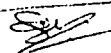
रघुबीर सिंह

य. सी. का.

के. वि. नं० 2

मरीदाबाद

R
24.9.99

True Copy


1889/28

This is to inform you that we all
 Primary Teachers visited Principals office
 at 9 AM to discuss about discipline
 in Games Period. As the discussion
 was going on smoothly, Mrs J. Gill
 behaved very badly while Respected
 Principal was asking questions regarding
 games period. She used uncultured words
 and abused shamefully like कहाँ जाओ, हो जाओ, मैं आपका दूरा हूँ, आप
क्या कर लेंगे, यह आपका समय नहीं
है मैं आगे से कुछ भी नहीं दूँगी
 etc and left the room by saying
मैं क्या कर लूँगी अब मैं

Mrs. Vimal Kashyap
 Primary Teacher
 V Kashyap

Revised
24.9.99
24.9.99

True copy
SV

Kendriya Vidyalaya No. 2 Faridabad.

1999/24/123

Today on 24.9.99, all the Primary Teachers were called in the Principal's office. Then there was some discussion regarding the games period's arrangement and the escortation of the students up to the ground. Then the discipline in charge of the primary section was questioned related to the above stated problem. Then a talk took place between the respected Principal and the teacher concerned took place which ended in a very unpleasant manner.

Ms. Sudesh Bhatia

P.R.T.

24.9.99.

R. Kumar
24.9.99.

True copy
by

Date 24-9-98.

19/4/12 BT

According to H.M.S's order we were in the Principal's office after assembly. A hot talk between the Principal and Mrs J Gill took place. This lady teacher, J Gill used abusing language.

Miss Shashi Arora
PRT. K.V. 2

Revised
24.9.98

True copy
SB

ति. 24-9-99 को हम विद्यालय गये
 प्रार्थना सभा के पश्चात् सभी अध्यापकों
 को प्राचार्य आज़िज़ में बुलाया गया
 वहाँ पर games period के बारे में
 बात-चीत करनी थी कि games period
 में सभी अध्यापक क्यों के साथ
 जाते हैं: (कहाँ या नहीं) वहाँ पर श्रीमती
 गिल भी आई। क्योंकि इन्होंने श्रीमती
 सुनीति वाद्विष्ट को कि Time table interchange
 है एक दिन पहले ति. 23-9-99 को
 games period में जाते वाले ~~विद्यार्थियों~~
 कक्षाओं के का time table मोंगा
 क्योंकि श्रीमती गिल प्राइमरी कक्षाओं का
 अनुशासन देखती हैं। इसी बात को लेकर
 प्राचार्य महोदय के साथ श्रीमती गिल की
 बहस हो गई। और काफी कहा-सुनी
 के पश्चात् अपराध कहती हुई श्रीमती
 गिल प्राचार्य महोदय के आज़िज़ से
 जाकर चली गई।

Juman
 24.9.99

Santosh Kumar
 P.R.T
 (R.V.N. 2
 Faridabad.
 True copy
 24

Date 24.9.99

Day Friday

Time 9.05 A.M.

14 193/13

18

we were gathered in the office at 9.05 A.M. as there were some grievances of primary teachers. One of our primary teacher Mrs. J. Gill asked the time table incharge Mrs. Banti to give the time table register to check about games period. Sir our humble request to you is that being the authority it is on your part that we have to listen the things not on the behalf of any primary teacher. Mrs. Gill was asked to give the reply why she asked for the time table register to check the teachers. Our principal Sir very humbly asked her to as Mrs. Gill you are the discipline incharge you have to check only the students not the teachers, but it very shameless on Mrs. Gill she replied to him in a very bad manner, abused him very badly using words which cannot be spoken as well as written like. She told the principal (वर्तमान) नीली और सुनने और आ school मतानी है। देव नीली में। Mrs. Gill abused our principal using

True copy

24/9/99.

1944 15

Today in the morning after assembly there was a discussion among the teachers that - a discipline exchange should not warn the teachers those who are not going to the field during the Janas period. All the teachers assembled in the Principal's room and Mrs. Giff behaved very badly with the Principal. She uttered very abusing words to the Principal which is intolerable. Time to time she starts grumbling in the primary section even with me the Headmistress of Primary section.

She should be warned for her intolerable behaviour so that in future she should not behave in such a manner.

Yours faithfully.

Shuker.
Sadhana Thakar
Headmistress
K.V. No. II
Faridabad.

R. Kumar
24/9/99

True copy
Sh

45-191
16

आज दिनांक 24-9-1999 हम अपनी कुछ
कठिनाइयों लेकर मान्यवर प्रिंसिपल के कमरे
में सभी प्राइमरी अध्यापिकाएँ उपस्थित हुईं।
बातचीत के दौरान ही श्री मनी जसवीर और
गिल ने प्रिंसिपल सर अत्याधिक बदतमीजी की
व उन्हें गाली देने हुए बदतमीजी व Beshband
कहा व यह कहा कि यह तेरा या तेरी
कीर्ती का सवाल नहीं है तु जेरा क्या कर
लेगा। बातवरण अत्याधिक कोढ़ित हो गया
ज्यों कि मान्यवर प्रिंसिपल सर सिर्फ इतना
ही कह पाये कि मनवनाम आप एक
lady हैं नहीं तो मैं आपकी बदतमीजी
का अच्छा जवाब देता।

Rhina
24.9.99

सुषमा सेठी
प्राइमरी अध्यापिका
केन्द्रीय विद्यालय नं० 2
करींदवाड़ा।

True copy
Sharma

1964

17/11/64

आज किनांक 24.9.99 को ज्ञात: अधिका अधिका के
 उपरान्त एक सभी आधारी कल्याणिका प्राचय
 महोदय से किसी विषय पर बात करने गये
 थे जहां पर अधिका कल्याणिका की माली
 जसवीर गिल ने अधिका महोदय से वस्तुमाली
 की सेवा उन्होंने सभी आधारी कल्याणिकाओं
 की उपस्थिति में किया तथा मुख्य कल्याणिका
 महोदय भी यहां उपस्थित थीं। श्री माली
 जसवीर गिल ने अधिका महोदय को वस्तुमाली
 साजा, लू तथा अन्य गालियों का उपयोग का
 उपयोग किया। श्री माली जसवीर गिल इससे
 पहले भी पूर्व प्राचयों से इस तरह कि
 वस्तुमाली करती रही है तथा कल्याणिकाओं
 की अभिभावकों के साथ भी इसी प्रकार
 की भाषा का उपयोग करती रही है।

Ram
 24.9.99

अनीता जीठ
 ज्ञा. कल्याणिका
 24.9.99
 के वि० नं० 2 फरीदाबाद

True copy
 24.9.99

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 53 OF 2000



IN THE MATTER OF:

Mrs. Jasbir Kaur Gill

- Applicant

Versus

Kendriya Vidyalaya Sangathan & Others

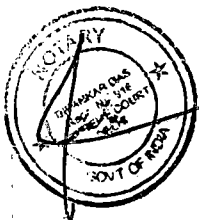
- Respondents

AFFIDAVIT OF ZILE SINGH CHHIKARA,
RESPONDENT NO. 6



I, Zile Singh Chhikara, Education Officer, Kendriya Vidyalaya Sangathan Headquarters, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi - 110 016 do hereby solemnly affirm and state as under:

1. That I am the Education Officer, Kendriya Vidyalaya Sangathan Headquarters and am well conversant with the facts of the case and as such competent to swear to this affidavit.

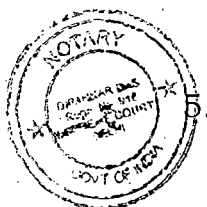


2. I submit that I have been added as a party by the applicant only with a view to harass me as I am not a necessary party to the above OA and I pray that my name may be struck off as a party for the reasons stated below.

198
78

3. It is submitted that the theory of conspiracy made out by the applicant is devoid of any merits inasmuch as I deny all the allegations made by the applicant in the above OA in so far as it relates to me. I deny that I ever had any hand in the transfer of the applicant.

4. I say that I had been working as Principal in Kendriya Vidyalaya No. 2 Faridabad from 1994 onwards and the order of transfer was passed in the year 1999 much after I left Kendriya Vidyalaya No. 2 as Principal. The applicant has made the allegations for the sake of misleading this Hon'ble Tribunal and the same have no substance. The applicant has unnecessarily dragged me into another case which is pending before the CJM. There is no truth in the allegations made by the applicant that I had hatched a conspiracy to see that the applicant is transferred. The averments of the applicant is totally malicious in nature for which I contemplate taking appropriate criminal/civil action against the applicant.

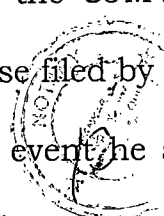



5. I submit that whatever I did as a Principal with regard to the complaints received from Mr. Satya Prakash Sharma, a parent of Master Pratik Sharma of class IV, was taken in the capacity as a Principal and the misconduct committed by the applicant was being looked into by the disciplinary authorities under CCS (CCA) Rules, 1965. In view of that, I have no role to play at all. Under the Kendriya Vidyalaya

199

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Sangathan's set up each employee is governed by the rules contained in the Education Code. A person responsible for their downfall cannot accuse others as responsible for their downfall as kendriya Vidyalaya Sangathan being an educational institution considers the interests of the school going children as paramount and towards achieving greater degree of responsibility and higher result oriented. The teachers of the school are the backbones of the institution and the applicant had lacked all the responsibilities she was required to possess. She ^{is} ~~has~~ indisCIPLINED and lacked behaviour.

6. As regards the allegations made against me in various paragraphs including Paras 4 (x) and Para 4 (xi), it is submitted that the applicant with a view to harass me has dragged me to the CJM's court. I submit that there is no merit in the case  filed by the applicant. I further submit that I do not know even the address of the applicant where she resides and there is no necessity for me to go to her residence.

 It is submitted that the allegations made against me are totally false, baseless, bereft of any truth in it. As submitted by me earlier, I am not a necessary party to the above proceedings as the order of transfer passed against the applicant, on the face of it, is an administrative order of transfer which the applicant has to obey.

200
H/O

In view of the above, there is no merit in the OA and the same deserves to be rejected with costs.

gschhel
DEPONENT

VERIFICATION:

I, the deponent above named do hereby verify that the contents of my above affidavit are based on records and true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this ^{24th}..... day of August, 2000.

gschhel
DEPONENT



Subd 24.8.2000
ATTESTED
DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 818
14, LAWYERS' CHAMBER
SUPREME COURT OF INDIA
NEW DELHI
GOVT. OF INDIA

W. R. P. S.
I identify the Executant/Deponent
who has signed in my presence

O. A. No. 53 of 2000

Jasbir Kaur Gill ----- Applicant

Kendriya Vidyalaya
Sangathan and others-----Respondent

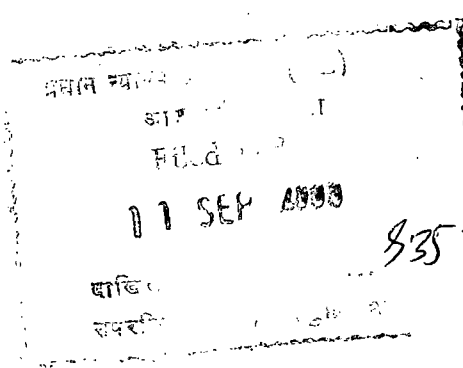
11/9/20

APPLICANT.

Through

Ркдддд

(R.K. GUPTA)
Advocate



201
/

H

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI

O. A. No. 53 of 2000

In the matter of: -

Jasbir Kaur Gill ----- Applicant

Vs.

Kendriya Vidyalaya
Sangathan and others-----Respondent

REJOINDER

PRELIMINARY OBJECTIONS

- 1 That the counter affidavit filed by respondent no.4 for himself and on behalf of respondents no.1-3 cannot be read as counter affidavit on behalf of respondents no.1-3 as respondent no. 4 is not competent to file counter affidavit on behalf of respondents no.1-3 as provided under Article 57 of the Memorandum Of Association and Rules which states that the Deputy commissioner shall be considered the Principal Secretary of the Sangathan and the Sangathan may sue and be sued in the name of the Deputy Commissioner.

Jill

202
2-142

2. That no resolution authorizing the respondent no.4 to file the counter affidavit has been placed on record and therefore, the counter affidavit on behalf of the respondent no. 1-3 may be read as no counter affidavit filed and the contents of the application may be deemed to be admitted as correct.

3. That the contents of the counter affidavit are in itself is an admission on the part of the respondent no. 4 and therefore, the applicant is entitled for the relief claimed in the Original Application.

REPLY TO PRE-LIMINARY SUBMISSIONS

1. Needs no reply.

2-3 Contents of para 2-3 of the counter affidavit are matter of record. However, the applicant took the said application back. Since, the applicant has already taken her application

File

203
3 143

back, it would not be proper to comment any further. However, at the request of the applicant, the Hon'ble Bench was pleased to transfer the case at its own.

4. Contents of para 4 of the counter affidavit are totally wrong and absurd. It seems that the respondent no.4 is trying to mislead the Hon'ble Tribunal. The respondent no.4 is very well aware that the applicant has filed a criminal complaint against the respondent no 6 & others and was summoned by the Chief Judicial Magistrate after holding him prime-facie guilty. Attention of the Hon'ble Tribunal is invited to the contents of the para 4 (xii) of the application which have not been denied, meaning thereby that the allegations leveled in the para 4 (xii) deemed to be admitted. In fact, it is proved beyond doubt that the transfer of the applicant is the result of conspiracy so that the applicant may not pursue
- J.S. 18

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her case. It is not understood, as to how the respondent no 4 is advocating for the respondent no. 6. It was for respondent no. 1-3 to explain and not for respondent no. 4. It is for the Assistant Commissioner to disclose as to what was the Public interest. Since the then Asstt. Commissioner Sh. G.D. Sharma was the involved in the criminal complaint; therefore, it was the joint move of the respondent no 3&6 so that they may get rid of the applicant and the applicant may not be able to persue her case. So far the case of the transfer of the applicant anywhere in India is concerned, the same is not applicable in the instant case.

PARAWISE REJOINDER

- 4(i) No rejoinder is required.
- 4(ii) Contents of para 4 (ii) of the counter affidavit are totally wrong and vehemently denied. The contents are rather fanciful and surprising as to
- J.R.

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S. H. S.

how the respondent no. 4 can deny all the allegations made by the applicant in the para of the application when the respondent no. 4 was not there. It is strange enough that the reply has been given without application of mind and without going through the Annexures. This shows that the respondent no 4 has also tempered the record of the school. It is not understood as to how the respondent no.4 is replying on behalf of the respondent no. 6. From the contents of the para of the counter affidavit, the case of the conspiracy is clearly made out by the applicant.

4(iii) Contents of para 4(iii) of the counter affidavit are totally wrong and vehemently denied and that of application are reiterated as correct. However, no copy of complaint has been annexed with the counter affidavit alleged to have been filed by parent of the Master Pratik Sharma. The contents of the para are contrary to

J. S. S.

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the contents of Annexure A/2 (colly). It is certain that the respondent no 4 have tried to mislead the Hon'ble Tribunal. So far enquiry under CCS (CCA) Rules is concerned, the same has already been challenged before the court and it is shame on the part of the respondent no 1-3 that respondents no.1-3 have failed to file their written statement till date. It is also strange that the answering respondent is the principal of the school and is supposed to know the provisions of Education code. The competent authority is only the Deputy Commissioner as has been said in the pre-liminary objections.

4(iv) Contents of para 4(iv) of the counter affidavit are totally baseless and misconceived. The respondent no 4 is trying to mislead the Hon'ble tribunal and against the factual position and record. The applicant crave leave to refer all the annexure to controvert the allegation of the respondent no 4.

Jill

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H7

at the time of arguments. It is strange enough that the respondent no. 4 is advocating for respondent no.6. Where the specific allegations have been leveled against him. The respondent no.4 has not come with the clear report as to what is the stage of Enquiry.

4(v) Contents of para 4(v) of the counter affidavit needs no rejoinder. However, it is totally baseless that the contents of original application are not relevant.

4(vi) Contents of para 4(vi) needs no rejoinder. However, the contents to the extent that the applicant has not made Mr. Satya Prakash Sharma or his son as a party before the Hon'ble Tribunal are sufficient to show that the respondent no 4 suffered with lack of knowledge. However, it is brought to the notice of the respondent no 4 that the applicant has already filed a criminal complaint not against Mr.

J. S. S.

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208 & H28

Satya Prakash Sharma but also against Asstt. Commissioner, Mr. G. D. Sharma, respondent no.6 & others. Respondent no.6 has already been released on bail.

4(vii) Contents of para 4(vii) of the counter affidavit totally wrong and vehemently denied. The respondent no.4 may be put to evidence as to how he has stated in the para when he was not there. The contents of the para under reply are contrary to contents of reply of Mrs. Abha Rastogi annexed as Annexure A/6. Therefore, the respondent no. 4 started harassing Smt. Awasti at the instruction of respondent no 6. In fact, the respondent no 4 have tried to mislead this Hon'ble Tribunal.

4(viii) Contents of para 4(viii) of the counter affidavit are not in consonance of the para 4 (viii) of the application and therefore, the contents of the para of the OA are deemed to be admitted as correct.

J.P.

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4(ix) Contents of para 4(ix) of the counter affidavit are totally baseless and hence denied and that of application are reiterated as correct. It is strange enough that the respondent no.4 has stated that the applicant is not entitled to question the action of the disciplinary authority. Any malafide action of any authority is always challengeable before the competent authority.

4(x) Contents of para 4 (x) of the counter affidavit are totally wrong and vehemently denied and that of application are reiterated as correct. Moreover, the contents of para 4(x) cannot be treated as reply to contents of para 4(x) of the application as the reply is totally different to the contents of the application. The contents to the extent that applicant has the habit of harassing every one and using the abusive language is

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totally baseless and concocted. The respondent should be ashamed of himself making such filthy allegation against a lady belonging to a family of high repute. The matter pending with in the court of CJM is very relevant and the basis of the transfer of the applicant. If it was so, the respondent no.4 may be asked as to why the respondent no. 4, his wife respondents no. 5 and Mr. Z.S. Chikkara respondent no.6 went to the residence of the applicant and threatened the applicant with dire consequences. Had the respondent no. 4 or 6 would have requested the applicant in a polite manner, the applicant could have thought of withdrawal of her complaint. The respondent no.4 has not denied the allegation leveled by the applicant in her complaint dated 4-10-99 (Annexure A/8).

2/8/00

21/ 11 15/

4(xi) Contents of para 4(xi) needs no rejoinder.

4(xii) Contents of para (xii) of the counter affidavit are not in accordance to the contents of the para 4(xii) of the application and therefore, the contents are deemed to be correct. It is not understood as to how the memos annexed with the reply are relevant to the contents of the corresponding para of the application. Statement of PRTS, Group D etc. annexed with the reply are sufficient to show that those writing/statements have been obtained by the respondent no 4 against their wishes. It may not be out of place to mention here that the respondent no.4 has annexed the copies of the statements/complaints of some minor children or some teachers but has not annexed any copy of complaint of himself to whom the applicant allegedly rebutted.

The attention of the Hon'ble Tribunal is invited to the

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complaint Annexure A/8 and the contents of the same have not been denied at all by any of the respondents. However, for the testimony of the complaint, the applicant is filing an affidavit duly sworn in by the Electrician/ Mechanic who was working in the house of the applicant and the respondent no. 4 misbehaved with the applicant in her own house. Copies of Affidavit duly sworn in are annexed herewith as Annexure A/18 and would be sufficient to show that the behavior of respondent no 4 towards her subordinate. To get respect from subordinate, it is the duty of the officer to pay respect to them.

4(xiii) Contents of para 4(xiii) of the counter affidavit are again not as per contents of the corresponding para of the application and therefore, deemed to be admitted as correct. What had happened in the school on ~~24~~²⁵ 9-99 and what the respondent no. 4 has

J. R. D.

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exhibited is contrary to the affidavit of Smt. Abha Awasti who totally refused to issue bogus writings as had been obtained by the respondent no 4 and from others. The true incident what had happened in the school on 24th 9-99 has been explained by Smt. Abha Awasti in her affidavit duly sworn in is annexed herewith as Annexure A/19 and is sufficient to support the allegations made in the complaint Annexure A/9 which have not been denied. It is pertinent to state here that when Mrs. Awasti refused to give in writing other than what had actually happened in the school, the respondent no. 4 started harassing Mrs. Awasti and Mrs. Awasti took up the matter with the higher authorities as is evident from the publication published in "DAILY SHERE HARYANA". Copy of the same is annexed herewith as Annexure A/20.

Further that transfer is All India Transfer Liability is absolutely nothing to do with the facts of the

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present case. The transfer of the applicant is totally a case of conspiracy with malafide and the sole object is that the applicant may not pursue her complaint before CJM and may be dismissed in default.

5 Since contents of para 5 of the application have not been replied with, the contents of all the grounds and submissions are deemed to be admitted as correct.

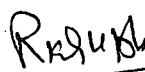
6-9 Contents of paras 6-9 of the application have not been denied, the same are deemed to be admitted as correct.

DELHI

DATED

Through


APPLICANT


(R.K. GUPTA)
Advocate

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI

O. A. No. 53 of 2000

In the matter of: -

Jasbir Kaur Gill ----- Applicant

Vs.

Kendriya Vidyalaya
Sangathan and others-----Respondent

AFFIDAVIT

I, Jasbir Kaur Gill w/o Sh Mahender Singh Gill
r/o Faridabad Haryana, do hereby solemnly
affirm and declare as under: -

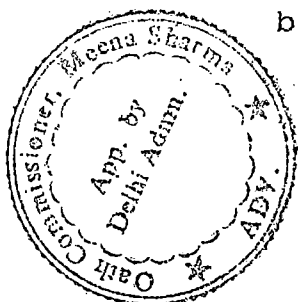
- (1) That I am the applicant and has filed
accompanying rejoinder and the contents
of the same have been drafted by my
counsel as per my instructions and source
of information and are true and correct
as per my knowledge.

I solemnly affirm the contents of the above
affidavit to be true and correct as per my knowledge.


DEPONENT

VERIFICATION

VERIFIED at Delhi on this day 11th of
September 2000 that the content of the
above affidavit are true and correct to
my knowledge and nothing material has
been concealed there from.



Solemnly affirmed before me read over &
explained to the deponent to be correct.


OATH COMMISSIONER NEW DELHI


DEPONENT

11 SEP 2000

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

O.A. No.53 OF 2000

IN THE MATTER OF:

JASBIR KAUR GILL

....APPLICANT

VERSUS

Kendriya Vidyalaya Sangathan &
Others.

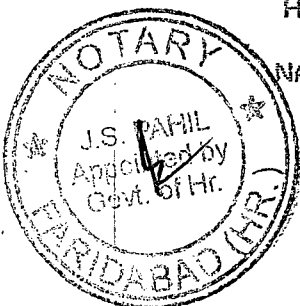
...RESPONDENTS

A F F I D A V I T

I, Ganesh Sharma, S/o Sh. Tej Ram Sharma R/o House
No.1346/7-D, Faridabad, Haryana, at present Delhi,
do hereby solemnly affirm and declare as under:

1. That the deponent is an Electrician by profession.
2. That the deponent state that the deponent had been carrying out some electrical works in the house of Smt. Jasbir Kaur Gill on 22.09.1999 at about 7:30 p.m.
3. That the deponents state that on 22.09.1999 when the deponent was working, at about 7:30 p.m. two gents and one lady came to the residence of Smt. Gill and Smt. Gill wished them as Sir, Sir and offered them to take chair but instead of taking the chair, one of the Gentleman asked Mrs. Gill "MADAM KYON APP NE HAMARE GURUJI KO TANG KAR RAKHA HAI YA TO APPNA CASE VAPIS LE LO NAHI TO APP KO NAUKRI KARNA BHULA DUNGA".

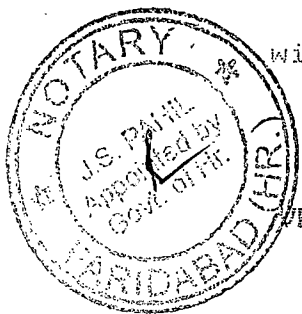
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(2)

4. That the deponent further state that the same gentleman touched the cheeks of the Lady accompanying them in front of the Mrs. Gill saying that he is not like your husband who is sitting in U.S.A. and always kept his wife with him. The deponent could not control himself and tried to interfere but Mrs. Gill restrained the deponent and then asked the said gentlemen stating that, you please go out otherwise there can be happened anything. In the mean time two-three persons were also arrived in the house of Mrs. Gill after hearing the loud voice. All the three person left the house saying " ISKA KUCH INTAJAM KARNA PADEGA ".

5. That the deponents says that this affidavit has been sworn today on 7th of Sep. 2000 at Faridabad/Delhi and whatever had been stated in the above affidavit, have been stating out of my free will and what had happened on the spot.



VERIFICATION

Verified at Faridabad/Delhi on this day of Sep. 2000 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

I Know the deponent/Executant who has Signed/Marked thumb impression in my Presence.

J.S. Gill

Register Entry No. 411
Dated 07/9/2000

DEPONENT

ATTESTED AS IDENTIFIED

J.S. Pahl
NOTARY 07/9/2000
FARIDABAD (Hr.)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

O.A. No.53 OF 2000

IN THE MATTER OF:

JASBIR KAUR GILL

....APPLICANT

VERSUS

Kendriya Vidyalaya Sangathan &
Others.

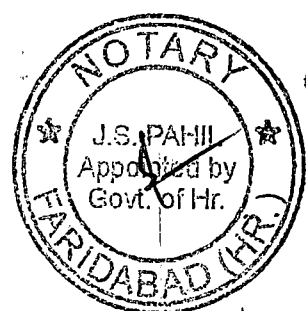
...RESPONDENTS

A F F I D A V I T

I, Abha Awasti W/o Sh. Vinod ^{Behare} Awasti R/o 1407,
Sect ~~DA~~-19, Faridabad, Haryana, do hereby solemnly
affirm and declare as under:

1. That the deponent states that the deponent
is working as ^{Music Teacher} ~~PRT~~ in Kendriya Vidyalaya No.2
Faridabad.
2. That the deponent states that Smt. Jasbir Kaur
Gill, the applicant is also working as PRT and has
been working in the same school at PRT at the time
when the incident took place in the school on
24.09.1998.
3. That the deponent states that on 24.09.1998,
Sh. Ragubir Singh Peon of the School came to me and
informed me that Mr. Vashist, the principle has
called her in his office. The deponent visited
the office of the principal where some of the school
teacher were already present. As soon as the
deponent reached in the office of principal, Mrs.
Gill also arrived at. After seeing Mrs. Gill,

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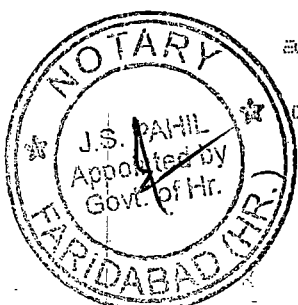
(2)

the principal immediately shouted, " OH SARDARNI KYA GUNDAGARDI MACHA RAKHI HAI " and also used filthy language as used in Hariyana. Mrs. Gill however, pointed out to Mr. Vashist to behave properly. The principal Mr. Vashist immediately rushed towards Mrs. Gill saying " SARDHARNI ^{PAKRUNGA} JABTAK TERI CHUTIYA NAHI ~~PARUSA~~ TABTAK TU SIDHI NAHI HOGI".

4. That the deponent states that these remarks were opposed by the deponent and also by the applicant and the applicant immediately run away from the principal's room with the sole idea that he may not touch the body of the applicant and cross the boundary after jumping the boundary wall as all the gates were locked by the Principal whereas, the gates were never locked prior to the incident.

5. That the deponent states that after the incident, the principal Mr. Vashist and his wife who is also working as PRT teacher in the same school also started harassing the deponent and this matter was reported by the deponent to the Higher Authorities and also a news in the Newspaper was also published. Copy of the news items is annexed alongwith this affidavit. The Authorities Concerned assured the deponent that no action against the deponent will be taken.

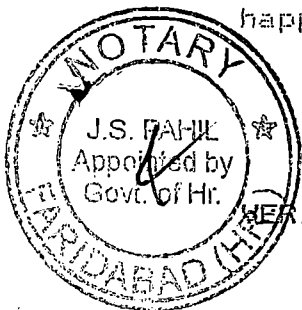
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(3)

6. That the deponent states that whatever incident had been happened on 24.09.1999 in the school, it was all because of the fact that Mrs. Gill has filed a criminal case against the Mr. Chikara the earlier principal and Mr. Vashist has been instrumental in pressurizing Mrs. Gill to withdraw the said criminal proceeding against Mr. Chikara and the incident narrated by Mr. Vashist through other teachers is absolutely incorrect and the statement recorded by Mr. Vashist were all under pressure and all are false as the same were recorded in my presence. The principal Mr. Vashist forced me to write against Mrs. Gill which I refused and only stated that she will give in writing only those things which had actually happened on the spot and nothing else.



VERIFICATION

Abha Avasathi
DEPONENT

Verified at Faridabad/Delhi on this 7th day of Sep. 2000 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Abha Avasathi
DEPONENT

I Know the deponent/Executant who has Signed/Marked thumb impression in my Presence.

[Signature]

Register Entry No. 412
Dated 07/9/2000

ATTESTED AS IDENTIFIED

J.S. Pahl
NOTARY
FARIDABAD (Hr.) 07/9/2000

शेरे

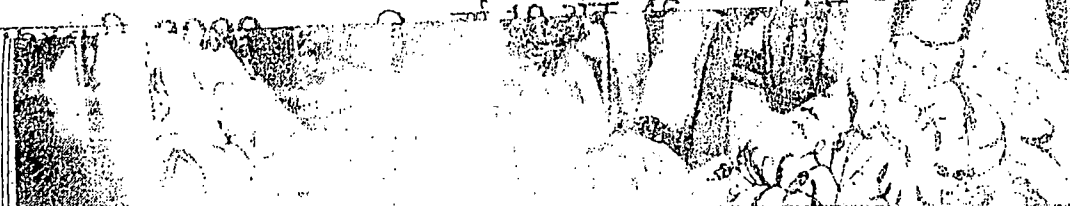
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आभार व्यक्त किया गया।

प्रताड़ित अध्यापिका को निगमायुक्त का आश्वासन

फरीदाबाद 1 फरवरी। यहां के एन एच चार में स्थित वैदिक विद्यालय स्कूल पाठ दो के प्रिंसिपल ने अपने ही स्कूल में कार्यरत कुछ अध्यापिका को इस कठोर प्रताड़ित व तन कर रखा है कि उक्त अध्यापिका आत्म हत्या तक करने को विवश होकर अंतर्गत अपने हृदय परी करवा लेकर वैदिक विद्यालय एन एच आर पाठ दो के चेयरमैन व निगमायुक्त कृष्ण कुमार से मिली है। उन्होंने आश्वासन दिया है कि वह शीघ्र ही मामले की जांच कर उक्त प्रिंसिपल के विरुद्ध कार्यवाही अमल में लायेगा। आभा अवस्थी का कहना है कि उसकी रिटायरमेंट में भी कुछ समय ही शेष रह गया है और उनका आर्थिक आदा परिवार सेवा में रहकर देश सेवा से जुड़ा है। पं. प्रिंसिपल राजीव वशिष्ठ न जाने उन्हें क्यों तन करने में लगे हैं। निगमायुक्त के अनुसार खुद को देश के प्रधानमंत्री का छात्र नजदीकी बनाने वाले वैदिक विद्यालय एन एच 4 पाठ दो के प्रिंसिपल राजीव वशिष्ठ की पत्नी जो इसी स्कूल अध्यापिका है का इसी स्कूल में कार्यरत कुछ अध्यापिका आभा अवस्थी के दो किन्ती बात को लेकर बड़ा मुग़ी हो गयीं तब से लेकर आज तक प्रिंसिपल सैकड़ों बार आभा अवस्थी को मनसिक रूप से प्रताड़ित कर चुके हैं कई बार प्रिंसिपल राजीव वशिष्ठ उन्हें कक्षा के सामने क्लास में भी डांड लगा चुके हैं और बार बार तवाइला करने की भी धमकी को है। आभा अवस्थी वैसे भी वैदिक की बीमारी से पीड़ित हैं और उन्हें पेशानी से मुक्त रहने की सलाह डाक्टरों ने दी है। पं. प्रिंसिपल के रवैय के चलते वह आत्म हत्या तक करने के विवश है।



केन्द्रीय पर्यटन सचिव एम पी वेजबर्कर आरुणकुण्ड हरतशिल्य मेले का उदघाटन करने के उपरान्त यहां प्रदर्शित हथकरघा वस्तुओं को देखते हुए, उनके साथ जम्मू कश्मीर के पर्यटन मंत्री सुरजीत सिंह सलाधिया भी दिखाई दे रहे हैं।

अमेरिकी राष्ट्रपति 20 मार्च को भारत आयेंगे

नई दिल्ली 1 फरवरी। अमेरिका के राष्ट्रपति बिल क्लिंटन 20 मार्च से 5 दिन की भारत यात्रा पर आयेंगे। वह यहां एशिया तथा भारत अमेरिकी सम्बंधों के संदर्भ में कई मुद्दों पर विस्तार से बातचीत करेंगे।

तीस टिकटें बांटने के दावेदार की पत्नी को टिकट तक नहीं मिली

भजनलाल को तरजीह मिलने से कांग्रेस में उत्साह बाध

फरीदाबाद 1 फरवरी। पूर्व मुख्यमंत्री चौ० भजनलाल के समर्थकों की टिकटें मिलने से जहां कांग्रेस में जगमगात है वहीं कांग्रेस संगठन की बागडोर संभालने के दावे जताने वाले कई नेताओं के समर्थकों ने भी अब चौ० भजनलाल की और रुख कर लिया है। बीरेन्द्र सिंह, शमशेर सिंह सुर्जवाला, अवतार भड़ाना सहित कई ऐसे नेता हैं जिन्होंने अपने समर्थकों को तीस तीस टिकटें आवंटित करने के सुनहरी छ्वाब दिखाये थे वो पूरी तरह चकनाचूर हो चुके हैं। एक सांसद तो अपनी पत्नी को भी टिकट नहीं दिला सका। इन नेताओं के समर्थकों ने भी अब अपना पल्ला झाड़ कर चौ० भजनलाल की राजनीतिक क्षमता के प्रति आस्था जताने प्रारंभ कर दी है। इन समर्थकों का दावा है कि आपस में तस्माकशी करने वाले नेताओं ने कांग्रेस को केवल अपने रिश्तेदारों की टिकटें बांटने के लिए साधन बनाने का

प्रयास किया है।

पासपोर्ट लोक अदालतें आयोजित होंगी

चंडीगढ़ 1 फरवरी। क्षेत्रीय पासपोर्ट कार्यालय में पासपोर्ट अवेरेंसों की शिकायतें निपटाने के लिए पंजाब, हरियाणा व हिमाचल प्रदेश के प्रमुख जिला मुख्यालयों पर पासपोर्ट लोक अदालतें लगायी जायेंगी।

नये कित वर्ष से शुरू होने वाली इन लोक अदालतों में अधिकारियों के विशेष दल गठित किये जायेंगे। क्षेत्रीय पासपोर्ट अधिकारी की पूर्ण शक्ति के साथ कि चंडीगढ़ क्षेत्रीय पासपोर्ट कार्यालय में दिनांक 15.2.95 से 15.3.95 तक पासपोर्ट जारी करने का निशाने लगाया जायेगा।

प्रत्याशी की हत्या

इम्फाला फरवरी। भोंगापुर में एक प्रत्याशी की हत्या कर दी गयी। इसकी वजह से विधानसभा क्षेत्र में मतदान रथिंगन कर दिया गया है। यह प्रत्याशी जनता दल यू का था इस पार्टी से कहा गया है कि यह 7 दिनों के अंदर अपने नये प्रत्याशी की घोषणा कर दे।

छत से गिरकर महिला की मौत

फरीदाबाद 1 फरवरी। जिला गुडगांव के थाना फिरोजपुर झिरका निवासी एक महिला की छत से गिरने पर निजी अस्पताल में मौत हो गयी। फिरोजपुर झिरका निवासी गुलशन की पत्नी रोटा को छत से गिरने पर एम्बुलेंस अस्पताल में भर्ती कराया गया था जहां 48 रात उसकी मौत हो गयी।

मिलेगा इस बार हरियाणा का नेतृत्व?

हरियाणा के लोग इस बार हरियाणा का नेतृत्व करने के लिए तैयार हैं।

8/9/00

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O. A. No. 53 of 2000

In the matter of: -

Jasbir Kaur Gill ----- Applicant

Vs.

Kendriya Vidyalaya
Sangathan and others-----Respondent.

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1.	REJOINDER to the counter affidavit of respondent no.6 with affidavit	1-6

DATED: - 11-9-2000

J Gill
APPLICANT

DELHI

Through.

R.K. Gupta
(R.K. GUPTA)
Advocate

11 SEP 2000

2/65
11/9/00

11 SEP 2000
y. Registrar

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①

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI

O. A. No. 53 of 2000

In the matter of: -

Jasbir Kaur Gill ----- Applicant

Vs.

Kendriya Vidyalaya
Sangathan and others-----Respondent

REJOINDER TO THE AFFIDAVIT
OF RESEPDENT NO.6

PRELIMINARY OBJECTIONS

1. That the affidavit of respondent no 6 cannot be taken on record till the ex-parte proceedings are not set aside against him.
 2. That the contents of the OA have not been denied with specific denial and therefore, the contents of the OA are deemed to be admitted as correct.
 3. That the respondent no 6 is the main cause for the transfer of the applicant. The conspiracy was hatch between all the respondents only after the institution of criminal complaint
- J.S.

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and issue of summons from the court of CJM, Faridabad with a view to get rid of the applicant so that the applicant may not pursue her case at Faridabad from Bhiwani specifically when the husband of the applicant is abroad.

PARAWISE REJOINDER

1. Contents of para 1 of the affidavit are matter of record. Since the respondent posted at Head Quarter, therefore, all the complaints filed by the applicant could not be processed because of his pressure.

2-3 Contents of para 2 & 3 of the affidavit are totally baseless and misleading. It was the respondent no 6 who started harassing the applicant and is being harassed till date and is also the cause for her transfer as explained in P.O. no. 3 above and the contents may read as reply to these para also.

JS/11/19

4-5

Contents of para 4-5 are totally wrong and denied and theory of master Pratik Sharma crooked up by respondent no. 6 with a view to force the applicant to surrender before respondent no. 6 but the applicant was aware to protect her self respect. The allegations that the applicant had lacked all the responsibility which she was required to possessed are the creation of the mind of the respondent no. 6 as the respondent no. 6 himself lacked such responsibilities because of his past history as he belongs to rural area whereas the applicant belongs to a family of high repute and knew very well as how to behave with a guest and her elders and never disobeyed this principle in her life.

6-7

Content of para 6&7 of the affidavit are totally wrong and vehemently denied. It is absolutely wrong to say that the respondent no 6 had been dragged unnecessarily. The entire story was fabricated with Satya

JS

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(6)

Prakash Sharma by respondent no. 6. All the Annexures annexed with the OA are sufficient to show that the applicant had been harassed by the respondent no. 6 with ulterior motive but could not be succeed in his evil design. It is absolutely wrong to say that the respondent no. 6 does not know the address of the applicant and that he did not visit at her residence. In fact, it was respondent no 4 who took the respondent no. 6 at the residence of the applicant with a view to force the applicant to withdraw the complaint as the respondent no 6 has been his teacher. Instead of making a request the respondent no.4 issued threat to the applicant not only to face with dire consequences but also extended the threat of her transfer. Every respondent is asking the applicant to obey the order because of his or her vested interest so that the applicant may not be able to pursue her case and may go in default.

J.S. 11/11

226 766


(5)


In view of the above facts,
the affidavit of the respondent no 6
is liable to reject with heavy cost.
It is prayed that necessary direction
to the competent authority may be
issued for the transfer of the
respondent no. 6 who is spoiling the
evidence of the applicant and is also
using his influence over the officer
of the Sangathan not to take any
justifiable decision.

DATED: - 11-9-2000

DELHI

Through


APPLICANT


(R.K. GUPTA)
Advocate

6 227 167

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI

O. A. No. 53 of 2000

In the matter of: -

Jasbir Kaur Gill ----- Applicant

Vs.

Kendriya Vidyalaya
Sangathan and others-----Respondent

AFFIDAVIT

I, Jasbir Kaur Gill w/o Sh Mahender Singh Gill
r/o Faridabad Haryana, do hereby solemnly
affirm and declare as under: -

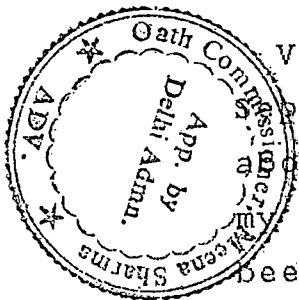
- (1) That I am the applicant and has filed
accompanying rejoinder to the counter
affidavit of respondent no 6 and the
contents of the same have been drafted by
my counsel as per my instructions and
source of information and are true and
correct as per my knowledge.

I solemnly affirm that the contents of the above
affidavit are true and correct as per my knowledge.

Rajiv
Adv


DEPONENT

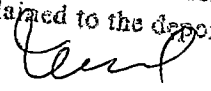
VERIFICATION



VERIFIED at Delhi on this 11th day SEP of
September 2000 that the content of the
above affidavit are true and correct to
knowledge and nothing material has
been concealed there from.


DEPONENT

Solemnly affirmed before me read over &
explained to the deponent to be correct.


OATH COMMISSIONER NEW DELHI

11 SEP 2000